

सी.जी.-डी.एल.-अ.-29032025-262125 CG-DL-E-29032025-262125

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं॰ 7] नई दिल्ली, शनिवार, मार्च 29, 2025/चैत्र 8, 1947 (शक)

No. 7] NEW DELHI, SATURDAY, MARCH 29, 2025/CHAITRA 8, 1947 (Saka)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th March, 2025/Chaitra 8, 1947 (Saka)

The following Act of Parliament received the assent of the President on the 29th March, 2025 and is hereby published for general information:—

THE FINANCE ACT, 2025

No. 7 of 2025

[29th March, 2025.]

An Act to give effect to the financial proposals of the Central Government for the financial year 2025-2026.

BE it enacted by Parliament in the Seventy-sixth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

- 1. (1) This Act may be called the Finance Act, 2025.
- (2) Save as otherwise provided in this Act,—
- (a) sections 2 to 91, 104 to 120, 125 and 136 shall come into force on the 1st day of April, 2025;
- (b) sections 121 to 124 and sections 126 to 134 shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title and commencement.

CHAPTER II

RATES OF INCOME-TAX

Income-tax.

- 2. (1) Subject to the provisions of sub-sections (2) and (3), for the assessment year commencing on the 1st April, 2025, income-tax shall be charged at the rates specified in Part I of the First Schedule and such tax shall be increased by a surcharge, for the purposes of the Union, calculated in each case in the manner provided therein.
- (2) In the cases to which Paragraph A of Part I of the First Schedule applies, or in the cases where income is chargeable to tax under sub-section (*IA*) of section 115BAC of the Income-tax Act, 1961 (hereinafter referred to as the Income-tax Act) and, where the assessee has, in the previous year, any net agricultural income exceeding five thousand rupees, in addition to total income, and the total income exceeds two lakh fifty thousand rupees, then,—
 - (a) the net agricultural income shall be taken into account, in the manner provided in clause (b) (that is to say, as if the net agricultural income were comprised in the total income after the first two lakh fifty thousand rupees of the total income but without being liable to tax), only for the purpose of charging income-tax in respect of the total income; and
 - (b) the income-tax chargeable shall be computed as follows:—
 - (i) the total income and the net agricultural income shall be aggregated and the amount of income-tax shall be determined in respect of the aggregate income at the rates specified in the said Paragraph A or sub-section (1A) of section 115BAC, as if such aggregate income were the total income:
 - (ii) the net agricultural income shall be increased by a sum of two lakh fifty thousand rupees, and the amount of income-tax shall be determined in respect of the net agricultural income as so increased at the rates specified in the said Paragraph A or sub-section (1A) of section 115BAC, as if the net agricultural income as so increased were the total income;
 - (iii) the amount of income-tax determined as per sub-clause (i) shall be reduced by the amount of income-tax determined as per sub-clause (ii) and the sum so arrived at shall be the income-tax in respect of the total income:

Provided that in the case of every individual, being a resident in India, who is of the age of sixty years or more but less than eighty years at any time during the previous year, referred to in item (II) of Paragraph A of Part I of the First Schedule, the provisions of this sub-section shall have effect as if for the words "two lakh fifty thousand rupees", the words "three lakh rupees" had been substituted:

Provided further that in the case of every individual, being a resident in India, who is of the age of eighty years or more at any time during the previous year, referred to in item (*III*) of Paragraph A of Part I of the First Schedule, the provisions of this sub-section shall have effect as if for the words "two lakh fifty thousand rupees", the words "five lakh rupees" had been substituted:

Provided also that in the cases where income is chargeable to tax under sub-section (*1A*) of section 115BAC of the Income-tax Act, the provisions of this sub-section shall have effect as if for the words "two lakh fifty thousand rupees", the words "three lakh rupees" had been substituted.

(3) In cases to which the provisions of Chapter XII or Chapter XII-A or section 115JB or section 115JC or Chapter XII-FA or Chapter XII-FB or sub-section (1A) of section 161 or section 164 or section 164A or section 167B of

43 of 1961.

the Income-tax Act apply, the tax chargeable shall be determined as provided in that Chapter or that section, and with reference to the rates imposed by sub-section (I) or the rates as specified in that Chapter or section, as the case may be:

Provided that the amount of income-tax computed as per the provisions of section 111A or section 112 or section 112A of the Income-tax Act shall be increased by a surcharge, for the purposes of the Union, as provided in Paragraph A, B, C, D or E, as the case may be, of Part I of the First Schedule, except in case of a domestic company whose income is chargeable to tax under section 115BAA or section 115BAB of the Income-tax Act or in case of an individual or Hindu undivided family or association of persons, or body of individuals, whether incorporated or not, or an artificial juridical person referred to in sub-clause (vii) of clause (31) of section 2 of the Income-tax Act whose income is chargeable to tax under sub-section (1A) of section 115BAC of the Income-tax Act, or in case of co-operative society resident in India, whose income is chargeable to tax under section 115BAD or 115BAE of the Income-tax Act:

Provided further that in respect of any income chargeable to tax under sections 115A, 115AB, 115AC, 115ACA, 115AD, 115B, 115BA, 115BB, 115BBA, 115BBC, 115BBF, 115BBG, 115BBH, 115BBI, 115BBJ, 115E, 115JB or 115JC of the Income-tax Act, the amount of income-tax computed under this sub-section shall be increased by a surcharge, for the purposes of the Union, calculated,—

- (a) in the case of every individual or Hindu undivided family or association of persons except in a case of an association of persons consisting of only companies as its members, or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (*vii*) of clause (*31*) of section 2 of the Income-tax Act, not having any income under section 115AD of the Income-tax Act, and not having any income chargeable to tax under sub-section (*1A*) of section 115BAC of the Income-tax Act,—
 - (i) having a total income exceeding fifty lakh rupees but not exceeding one crore rupees, at the rate of ten per cent. of such income-tax;
 - (ii) having a total income exceeding one crore rupees, but not exceeding two crore rupees, at the rate of fifteen per cent. of such income-tax;
 - (iii) having a total income exceeding two crore rupees, but not exceeding five crore rupees, at the rate of twenty-five per cent. of such income-tax; and
 - (*iv*) having a total income exceeding five crore rupees, at the rate of thirty-seven per cent. of such income-tax;
- (b) in the case of every individual or association of persons, except in a case of an association of persons consisting of only companies as its members or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (vii) of clause (31) of section 2 of the Income-tax Act, having income under section 115AD of the Income-tax Act, and not having any income chargeable to tax under sub-section (1A) of section 115BAC of the Income-tax Act,—
 - (i) having a total income exceeding fifty lakh rupees but not exceeding one crore rupees, at the rate of ten per cent. of such income-tax;
 - (ii) having a total income exceeding one crore rupees, but not exceeding two crore rupees, at the rate of fifteen per cent. of such income-tax;

- (iii) having a total income [excluding the income by way of dividend or income of the nature referred to in clause (b) of sub-section (1) of section 115AD of the Income-tax Act] exceeding two crore rupees but not exceeding five crore rupees, at the rate of twenty-five per cent. of such income-tax;
- (iv) having a total income [excluding the income by way of dividend or income of the nature referred to in clause (b) of sub-section (1) of section 115AD of the Income-tax Act] exceeding five crore rupees, at the rate of thirty-seven per cent. of such income-tax; and
- (v) having a total income [including the income by way of dividend or income of the nature referred to in clause (b) of sub-section (l) of section 115AD of the Income-tax Act] exceeding two crore rupees, but is not covered in sub-clauses (iii) and (iv), at the rate of fifteen per cent. of such income-tax:

Provided that in case where the total income includes any income by way of dividend or income chargeable under clause (b) of sub-section (l) of section 115AD of the Income-tax Act, the rate of surcharge on the income-tax calculated on that part of income shall not exceed fifteen per cent.;

- (c) in the case of an association of persons consisting of only companies as its members,—
 - (i) at the rate of ten per cent. of such income-tax, where the total income exceeds fifty lakh rupees but does not exceed one crore rupees;
 - (ii) at the rate of fifteen per cent. of such income-tax, where the total income exceeds one crore rupees;
- (d) in the case of every co-operative society except a co-operative society whose income is chargeable to tax under section 115BAD or section 115BAE of the Income-tax Act,—
 - (i) at the rate of seven per cent. of such income-tax, where the total income exceeds one crore rupees but does not exceed ten crore rupees;
 - (ii) at the rate of twelve per cent. of such income-tax, where the total income exceeds ten crore rupees;
- (e) in the case of every firm or local authority, at the rate of twelve per cent. of such income-tax, where the total income exceeds one crore rupees;
- (f) in the case of every domestic company except such domestic company whose income is chargeable to tax under section 115BAA or section 115BAB of the Income-tax Act,—
 - (i) at the rate of seven per cent. of such income-tax, where the total income exceeds one crore rupees but does not exceed ten crore rupees;
 - (ii) at the rate of twelve per cent. of such income-tax, where the total income exceeds ten crore rupees;
 - (g) in the case of every company, other than a domestic company,—
 - (i) at the rate of two per cent. of such income-tax, where the total income exceeds one crore rupees but does not exceed ten crore rupees;
 - (ii) at the rate of five per cent. of such income-tax, where the total income exceeds ten crore rupees:

Provided also that in the case of persons mentioned in (a) and (b) above, having total income chargeable to tax under section 115JC of the Income-tax Act, and such income exceeds,—

- (i) fifty lakh rupees but does not exceed one crore rupees, the total amount payable as income-tax and surcharge thereon shall not exceed the total amount payable as income-tax on a total income of fifty lakh rupees by more than the amount of income that exceeds fifty lakh rupees;
- (ii) one crore rupees but does not exceed two crore rupees, the total amount payable as income-tax and surcharge thereon shall not exceed the total amount payable as income-tax and surcharge on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees;
- (iii) two crore rupees but does not exceed five crore rupees, the total amount payable as income-tax and surcharge thereon shall not exceed the total amount payable as income-tax and surcharge on a total income of two crore rupees by more than the amount of income that exceeds two crore rupees;
- (iv) five crore rupees, the total amount payable as income-tax and surcharge thereon shall not exceed the total amount payable as income-tax and surcharge on a total income of five crore rupees by more than the amount of income that exceeds five crore rupees:

Provided also that in the case of association of persons mentioned in (c) above, having total income chargeable to tax under section 115JC of the Income-tax Act exceeds.—

- (i) fifty lakh rupees but does not exceed one crore rupees, the total amount payable as income-tax and surcharge thereon shall not exceed the total amount payable as income-tax on a total income of fifty lakh rupees by more than the amount of income that exceeds fifty lakh rupees;
- (ii) one crore rupees, the total amount payable as income-tax and surcharge thereon shall not exceed the total amount payable as income-tax and surcharge on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided also that in the case of a co-operative society mentioned in (*d*) above, having total income chargeable to tax under section 115JC of the Income-tax Act, and such income exceeds,—

- (i) one crore rupees but does not exceed ten crore rupees, the total amount payable as income-tax and surcharge thereon shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees;
- (ii) ten crore rupees, the total amount payable as income-tax and surcharge thereon shall not exceed the total amount payable as income-tax and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees:

Provided also that in the case of persons mentioned in (e) above, having total income chargeable to tax under section 115JC of the Income-tax Act, and such income exceeds one crore rupees, the total amount payable as income-tax on such income and surcharge thereon shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided also that in the case of every company having total income chargeable to tax under section 115JB of the Income-tax Act, and such income exceeds one crore rupees but does not exceed ten crore rupees, the total amount payable as income-tax on such income and surcharge thereon, shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided also that in the case of every company having total income chargeable to tax under section 115JB of the Income-tax Act, and such income exceeds ten crore rupees, the total amount payable as income-tax on such income and surcharge thereon, shall not exceed the total amount payable as income-tax and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees:

Provided also that in respect of any income chargeable to tax under clause (i) of sub-section (I) of section 115BBE of the Income-tax Act, the amount of income-tax computed under this sub-section shall be increased by a surcharge, for the purposes of the Union, calculated at the rate of twenty-five per cent. of such income-tax:

Provided also that in case of every domestic company whose income is chargeable to tax under section 115BAA or section 115BAB of the Income-tax Act, the income-tax computed under this sub-section shall be increased by a surcharge, for the purposes of the Union, calculated at the rate of ten per cent. of such income-tax:

Provided also that in respect of income chargeable to tax under sub-section (*1A*) of section 115BAC of the Income-tax Act, the income-tax computed under this sub-section shall be increased by a surcharge, for the purposes of the Union, calculated, in the case of an individual or Hindu undivided family or association of persons or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (*vii*) of clause (*31*) of section 2 of the Income-tax Act,—

- (i) having a total income (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding fifty lakh rupees but not exceeding one crore rupees, at the rate of ten per cent. of such income-tax;
- (ii) having a total income (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding one crore rupees but not exceeding two crore rupees, at the rate of fifteen per cent. of such income-tax;
- (iii) having a total income (excluding the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding two crore rupees, at the rate of twenty-five per cent. of such income-tax; and
- (*iv*) having a total income (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding two crore rupees, but is not covered under clause (*iii*) above, at the rate of fifteen per cent. of such income-tax:

Provided also that in case where the provisions of sub-section (*IA*) of section 115BAC are applicable and the total income includes any income by way of dividend or income chargeable under sections 111A, 112 and 112A of the Income-tax Act, the rate of surcharge on the income-tax in respect of that part of income shall not exceed fifteen per cent.:

Provided also that in case of an association of persons consisting of only companies as its members, and having its income chargeable to tax under sub-section (1A) of section 115BAC, the rate of surcharge on the income-tax shall not exceed fifteen per cent.:

Provided also that in case of every individual or Hindu undivided family or association of persons, or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (*vii*) of clause (*31*) of section 2 of the Income-tax Act, having total income chargeable to tax under sub-section (*1A*) of section 115BAC of the Income-tax Act, and such income exceeds,—

- (i) fifty lakh rupees but does not exceed one crore rupees, the total amount payable as income-tax on such income and surcharge thereon shall not exceed the total amount payable as income-tax on a total income of fifty lakh rupees by more than the amount of income that exceeds fifty lakh rupees;
- (ii) one crore rupees but does not exceed two crore rupees, the total amount payable as income-tax on such income and surcharge thereon shall not exceed the total amount payable as income-tax and surcharge on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees;
- (iii) two crore rupees, the total amount payable as income-tax on such income and surcharge thereon shall not exceed the total amount payable as income-tax and surcharge on a total income of two crore rupees by more than the amount of income that exceeds two crore rupees:

Provided also that in case of every co-operative society resident in India, whose income is chargeable to tax under section 115BAD or section 115BAE of the Income-tax Act, the income-tax computed under this sub-section shall be increased by a surcharge, for the purposes of the Union, calculated at the rate of ten per cent. of such income-tax:

Provided also that in the case of a specified fund, referred to in clause (c) of the *Explanation* to clause (4D) of section 10 of the Income-tax Act, whose income includes any income under clause (a) of sub-section (I) of section 115AD of the Income-tax Act, the income-tax computed on that part of income shall not be increased by any surcharge.

- (4) In cases in which tax has to be charged and paid under sub-section (2A) of section 92CE or section 115QA or section 115TD of the Income-tax Act, the tax shall be charged and paid at the rates as specified in those sections and shall be increased by a surcharge, for the purposes of the Union, calculated at the rate of twelve per cent. of such tax.
- (5) In cases in which tax has to be deducted under sections 193, 194A, 194B, 194BA, 194BB, 194D, 194LBA, 194LBB, 194LBC and 195 of the Income-tax Act, at the rates in force, the deductions shall be made at the rates specified in Part II of the First Schedule and shall be increased by a surcharge, for the purposes of the Union, calculated in cases wherever prescribed, in the manner provided therein.
- (6) In cases in which tax has to be deducted under sections 192A, 194, 194C, 194DA, 194E, 194EE, 194G, 194H, 194-I, 194-IA, 194-IB, 194-IC, 194J, 194LA, 194LB, 194LBA, 194LBB, 194LBC, 194LC, 194LD, 194K, 194M, 194N, 194-O, 194Q, 194R, 194S, 194T, 196A, 196B, 196C and 196D of the Income-tax Act, the deductions shall be made at the rates specified in those sections and shall be increased by a surcharge, for the purposes of the Union,—
 - (a) in the case of every individual or Hindu undivided family or association of persons, except in case of an association of persons consisting of only companies as its members, or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (vii) of clause (31) of section 2 of the Income-tax Act, being a non-resident except in case of deduction on income by way of dividend under section 196D of the Income-tax Act, calculated,—
 - (i) at the rate of ten per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds fifty lakh rupees but does not exceed one crore rupees;
 - (ii) at the rate of fifteen per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees but does not exceed two crore rupees;

- (iii) at the rate of twenty-five per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds two crore rupees but does not exceed five crore rupees;
- (iv) at the rate of thirty-seven per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds five crore rupees:

Provided that where the income of such person is chargeable to tax under sub-section (*IA*) of section 115BAC of the Income-tax Act, the rate of surcharge shall not exceed twenty-five per cent.;

- (b) in the case of every individual or Hindu undivided family or association of persons except in case of association of persons consisting of only companies as its members, or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (vii) of clause (31) of section 2 of the Income-tax Act, being a non-resident, in case of deduction on income by way of dividend under section 196D of the Act, calculated,—
 - (i) at the rate of ten per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds fifty lakh rupees but does not exceed one crore rupees;
 - (ii) at the rate of fifteen per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees;
- (c) in the case of an association of persons being a non-resident, and consisting of only companies as its members, calculated,—
 - (i) at the rate of ten per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds fifty lakh rupees but does not exceed one crore rupees;
 - (ii) at the rate of fifteen per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees;
- (d) in the case of every co-operative society, being a non-resident, calculated,—
 - (i) at the rate of seven per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees but does not exceed ten crore rupees;
 - (ii) at the rate of twelve per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds ten crore rupees;
- (e) in the case of every firm, being a non-resident, calculated at the rate of twelve per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees;
- (f) in the case of every company, other than a domestic company, calculated,—
 - (i) at the rate of two per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees but does not exceed ten crore rupees;
 - (ii) at the rate of five per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds ten crore rupees.

- (7) In cases in which tax has to be collected under the proviso to section 194B of the Income-tax Act, the collection shall be made at the rates specified in Part II of the First Schedule, and shall be increased by a surcharge, for the purposes of the Union, calculated, in cases wherever prescribed, in the manner provided therein.
- (8) In cases in which tax has to be collected under section 206C of the Income-tax Act, the collection shall be made at the rates specified in that section and shall be increased by a surcharge, for the purposes of the Union,—
 - (a) in the case of every individual or Hindu undivided family or association of persons, except in case of an association of persons consisting of only companies as its members, or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (vii) of clause (31) of section 2 of the Income-tax Act, being a non-resident, calculated,—
 - (i) at the rate of ten per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds fifty lakh rupees but does not exceed one crore rupees;
 - (ii) at the rate of fifteen per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds one crore rupees but does not exceed two crore rupees;
 - (iii) at the rate of twenty-five per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds two crore rupees but does not exceed five crore rupees;
 - (iv) at the rate of thirty-seven per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds five crore rupees:

Provided that where the income of such person is chargeable to tax under sub-section (1A) of section 115BAC of the Income-tax Act, the rate of surcharge shall not exceed twenty-five per cent.;

- (b) in the case of an association of persons, being a non-resident, and consisting of only companies as its members, calculated,—
 - (i) at the rate of ten per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds fifty lakh rupees but does not exceed one crore rupees;
 - (ii) at the rate of fifteen per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds one crore rupees;
- (c) in the case of every co-operative society, being a non-resident, calculated,—
 - (i) at the rate of seven per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds one crore rupees but does not exceed ten crore rupees;
 - (ii) at the rate of twelve per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds ten crore rupees;

- (d) in the case of every firm, being a non-resident, calculated at the rate of twelve per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds one crore rupees;
- (e) in the case of every company, other than a domestic company, calculated,—
 - (i) at the rate of two per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds one crore rupees but does not exceed ten crore rupees;
 - (ii) at the rate of five per cent. of such tax, where the amount or the aggregate of such amounts collected or likely to be collected and subject to the collection exceeds ten crore rupees.
- (9) Subject to the provisions of sub-section (10), in cases in which income-tax has to be charged under sub-section (4) of section 172 or sub-section (2) of section 174 or section 174A or section 175 or sub-section (2) of section 176 of the Income-tax Act or deducted from, or paid on, income chargeable under the head "Salaries" under section 192 of the said Act or deducted under section 194P of the said Act or in which the "advance tax" payable under Chapter XVII-C of the said Act has to be computed at the rate or rates in force, such income-tax or, as the case may be, "advance tax" shall be charged, deducted or computed at the rate or rates specified in Part III of the First Schedule and such tax shall be increased by a surcharge, for the purposes of the Union, calculated in such cases and in such manner as provided therein:

Provided that in cases to which the provisions of Chapter XII or Chapter XII-A or section 115JB or section 115JC or Chapter XII-FA or Chapter XII-FB or sub-section (*IA*) of section 161 or section 164 or section 164A or section 167B of the Income-tax Act apply, "advance tax" shall be computed with reference to the rates imposed by this sub-section or the rates as specified in that Chapter or section, as the case may be:

Provided further that the amount of "advance tax" computed as per the provisions of section 111A or section 112 or section 112A of the Income-tax Act shall be increased by a surcharge, for the purposes of the Union, as provided in Paragraph A, B, C, D or E, as the case may be, of Part III of the First Schedule except in case of a domestic company whose income is chargeable to tax under section 115BAA or section 115BAB of the Income-tax Act or in case of an individual or Hindu undivided family or association of persons, or body of individuals, whether incorporated or not, or an artificial juridical person referred to in sub-clause (*vii*) of clause (*31*) of section 2 of the Income-tax Act whose income is chargeable to tax under sub-section (*1A*) of section 115BAC of the Income-tax Act, or in case of a co-operative society resident in India whose income is chargeable to tax under section 115BAD or 115BAE of the Income-tax Act:

Provided also that in respect of any income chargeable to tax under sections 115A, 115AB, 115AC, 115ACA, 115AD, 115B, 115BA, 115BB, 115BBA, 115BBC, 115BBF, 115BBG, 115BBH, 115BBI, 115BBJ, 115E, 115JB or 115JC of the Income-tax Act, "advance tax" computed as per the first proviso shall be increased by a surcharge, for the purposes of the Union, calculated,—

(a) in the case of every individual or Hindu undivided family or association of persons, except in a case of an association of persons consisting of only companies as its members, or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (vii) of clause (31) of section 2 of the Income-tax Act, not having any income under section 115AD of the Income-tax Act, and not having any income chargeable to tax under sub-section (1A) of section 115BAC of the Income-tax Act,—

- (i) at the rate of ten per cent. of such "advance tax", where the total income exceeds fifty lakh rupees but does not exceed one crore rupees;
- (ii) at the rate of fifteen per cent. of such "advance tax", where the total income exceeds one crore rupees but does not exceed two crore rupees;
- (iii) at the rate of twenty-five per cent. of such "advance tax", where the total income exceeds two crore rupees but does not exceed five crore rupees;
- (iv) at the rate of thirty-seven per cent. of such "advance tax", where the total income exceeds five crore rupees;
- (b) in the case of every individual or association of persons, except in case of an association of persons consisting of only companies as its members, or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (vii) of clause (31) of section 2 of the Income-tax Act, having income under section 115AD of the Income-tax Act, and not having any income chargeable to tax under sub-section (1A) of section 115BAC of the Income-tax Act,—
 - (i) at the rate of ten per cent. of such "advance tax", where the total income exceeds fifty lakh rupees but does not exceed one crore rupees;
 - (ii) at the rate of fifteen per cent. of such "advance tax", where the total income exceeds one crore rupees but does not exceed two crore rupees;
 - (iii) at the rate of twenty-five per cent. of such "advance tax", where the total income [excluding the income by way of dividend and income of the nature referred to in clause (b) of sub-section (1) of section 115AD of the Income-tax Act] exceeds two crore rupees but does not exceed five crore rupees;
 - (iv) at the rate of thirty-seven per cent. of such "advance tax", where the total income [excluding the income by way of dividend or income of the nature referred to in clause (b) of sub-section (1) of section 115AD of the Income-tax Act] exceeds five crore rupees;
 - (v) at the rate of fifteen per cent. of such "advance tax", where the total income [including the income by way of dividend or income of the nature referred to in clause (b) of sub-section (I) of section 115AD of the Income-tax Act] exceeds two crore rupees but is not covered in sub-clauses (iii) and (iv):

Provided that in case where the total income includes any income by way of dividend or income chargeable under clause (b) of sub-section (I) of section 115AD of the Income-tax Act, the rate of surcharge on the advance tax computed on that part of income shall not exceed fifteen per cent.;

- (c) in the case of an association of persons consisting of only companies as its members,—
 - (i) at the rate of ten per cent. of such "advance tax", where the total income exceeds fifty lakh rupees but does not exceed one crore rupees;
 - (ii) at the rate of fifteen per cent. of such "advance tax", where the total income exceeds one crore rupees;
- (d) in the case of every co-operative society except such co-operative society whose income is chargeable to tax under section 115BAD or section 115BAE of the Income-tax Act,—

- (i) at the rate of seven per cent. of such "advance tax", where the total income exceeds one crore rupees but does not exceed ten crore rupees;
- (ii) at the rate of twelve per cent. of such "advance tax", where the total income exceeds ten crore rupees;
- (e) in the case of every firm or local authority at the rate of twelve per cent. of such "advance tax", where the total income exceeds one crore rupees;
- (f) in the case of every domestic company except such domestic company whose income is chargeable to tax under section 115BAA or section 115BAB of the Income-tax Act,—
 - (i) at the rate of seven per cent. of such "advance tax", where the total income exceeds one crore rupees but does not exceed ten crore rupees;
 - (ii) at the rate of twelve per cent. of such "advance tax", where the total income exceeds ten crore rupees;
 - (g) in the case of every company, other than a domestic company,—
 - (i) at the rate of two per cent. of such "advance tax", where the total income exceeds one crore rupees but does not exceed ten crore rupees;
 - (ii) at the rate of five per cent. of such "advance tax", where the total income exceeds ten crore rupees:

Provided also that in the case of persons mentioned in (a) and (b) above, having total income chargeable to tax under section 115JC of the Income-tax Act, and such income exceeds,—

- (i) fifty lakh rupees but does not exceed one crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon shall not exceed the total amount payable as "advance tax" on a total income of fifty lakh rupees by more than the amount of income that exceeds fifty lakh rupees;
- (ii) one crore rupees but does not exceed two crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon shall not exceed the total amount payable as "advance tax" and surcharge on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees;
- (iii) two crore rupees but does not exceed five crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon shall not exceed the total amount payable as "advance tax" and surcharge on a total income of two crore rupees by more than the amount of income that exceeds two crore rupees;
- (iv) five crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon shall not exceed the total amount payable as "advance tax" and surcharge on a total income of five crore rupees by more than the amount of income that exceeds five crore rupees:

Provided also that in the case of association of persons mentioned in (c) above, having total income chargeable to tax under section 115JC of the Income-tax Act, and such income exceeds,—

- (i) fifty lakh rupees, but does not exceed one crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon shall not exceed the total amount payable as "advance tax" on a total income of fifty lakh rupees by more than the amount of income that exceeds fifty lakh rupees;
- (ii) one crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon shall not exceed the total amount payable as "advance tax" and surcharge on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided also that in the case of a co-operative society mentioned in (d) above, having total income chargeable to tax under section 115JC of the Income-tax Act, and such income exceeds,—

- (i) one crore rupees, but does not exceed ten crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon, shall not exceed the total amount payable as "advance tax" on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees;
- (ii) ten crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon, shall not exceed the total amount payable as "advance tax" and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees:

Provided also that in the case of persons mentioned in (e) above, having total income chargeable to tax under section 115JC of the Income-tax Act, and such income exceeds one crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon, shall not exceed the total amount payable as "advance tax" on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided also that in the case of every company having total income chargeable to tax under section 115JB of the Income-tax Act, and such income exceeds one crore rupees but does not exceed ten crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon, shall not exceed the total amount payable as "advance tax" on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided also that in the case of every company having total income chargeable to tax under section 115JB of the Income-tax Act, and such income exceeds ten crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon, shall not exceed the total amount payable as "advance tax" and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees:

Provided also that in respect of any income chargeable to tax under clause (i) of sub-section (I) of section 115BBE of the Income-tax Act, the "advance tax" computed as per the first proviso shall be increased by a surcharge, for the purposes of the Union, calculated at the rate of twenty-five per cent. of such "advance tax":

Provided also that in case of every domestic company whose income is chargeable to tax under section 115BAA or section 115BAB of the Income-tax Act, the "advance tax" computed as per the first proviso shall be increased by a surcharge, for the purposes of the Union, calculated at the rate of ten per cent. of such "advance tax":

Provided also that in respect of income chargeable to tax under sub-section (*IA*) of section 115BAC of the Income-tax Act, the "advance tax" computed as per the first proviso shall be increased by a surcharge, for the purposes of the Union, calculated, in the case of an individual or Hindu undivided family or association of persons or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (*vii*) of clause (*31*) of section 2 of the Income-tax Act,—

- (i) having a total income (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding fifty lakh rupees but not exceeding one crore rupees, at the rate of ten per cent. of such "advance tax";
- (ii) having a total income (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding one crore rupees but not exceeding two crore rupees, at the rate of fifteen per cent. of such "advance tax";

- (iii) having a total income (excluding the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding two crore rupees, at the rate of twenty-five per cent. of such "advance tax"; and
- (*iv*) having a total income (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding two crore rupees, but is not covered under clause (*iii*) above, at the rate of fifteen per cent. of such "advance tax":

Provided also that in case where the provisions of sub-section (1A) of section 115BAC are applicable and the total income includes any income by way of dividend or income chargeable under sections 111A, 112 and 112A of the Income-tax Act, the rate of surcharge on the "advance tax" in respect of that part of income shall not exceed fifteen per cent.:

Provided also that in case an association of persons consisting of only companies as its members, and having its income chargeable to tax under sub-section (1A) of section 115BAC, the rate of surcharge on the "advance tax" shall not exceed fifteen per cent.:

Provided also that in case of every individual or Hindu undivided family or association of persons, or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (*vii*) of clause (*31*) of section 2 of the Income-tax Act, whose income is chargeable to tax under sub-section (*1A*) of section 115BAC of the Income-tax Act having total income exceeding,—

- (i) fifty lakh rupees but does not exceed one crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon shall not exceed the total amount payable as "advance tax" on a total income of fifty lakh rupees by more than the amount of income that exceeds fifty lakh rupees;
- (ii) one crore rupees but does not exceed two crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon shall not exceed the total amount payable as "advance tax" and surcharge on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees;
- (iii) two crore rupees, the total amount payable as "advance tax" on such income and surcharge thereon shall not exceed the total amount payable as "advance tax" and surcharge on a total income of two crore rupees by more than the amount of income that exceeds two crore rupees:

Provided also that in case of every co-operative society resident in India whose income is chargeable to tax under section 115BAD or section 115BAE of the Income-tax Act, the "advance tax" computed as per the first proviso shall be increased by a surcharge, for the purposes of the Union, calculated at the rate of ten per cent. of such "advance tax":

Provided also that in the case of a specified fund, referred to in clause (c) of the *Explanation* to clause (4D) of section 10 of the Income-tax Act, whose income includes any income under clause (a) of sub-section (I) of section 115AD of the Income-tax Act, the advance tax computed on that part of income shall not be increased by any surcharge.

(10) In cases to which Paragraph A of Part III of the First Schedule applies, or in cases where income is chargeable to tax under sub-section (1A) of section 115BAC of the Income-tax Act, where the assessee has, in the previous year or, if by virtue of any provision of the Income-tax Act, income-tax is to be charged in respect of the income of a period other than the previous year, in such other period, any net agricultural income exceeding five thousand rupees, in addition to total income and the total income exceeds two lakh fifty thousand rupees, then, in charging income-tax

under sub-section (2) of section 174 or section 174A or section 175 or sub-section (2) of section 176 of the said Act or in computing the "advance tax" payable under Chapter XVII-C of the said Act, at the rate or rates in force,—

- (a) the net agricultural income shall be taken into account, in the manner provided in clause (b) that is to say, as if the net agricultural income were comprised in the total income after the first two lakh fifty thousand rupees of the total income but without being liable to tax, only for the purpose of charging or computing such income-tax or, as the case may be, "advance tax" in respect of the total income; and
- (b) such income-tax or, as the case may be, "advance tax" shall be so charged or computed as follows:—
 - (i) the total income and the net agricultural income shall be aggregated and the amount of income-tax or "advance tax" shall be determined in respect of the aggregate income at the rates specified in the said Paragraph A, or sub-section (1A) of section 115BAC, as if such aggregate income were the total income;
 - (ii) the net agricultural income shall be increased by a sum of two lakh fifty thousand rupees, and the amount of income-tax or "advance tax" shall be determined in respect of the net agricultural income as so increased at the rates specified in the said Paragraph A, or sub-section (1A) of section 115BAC, as if the net agricultural income were the total income:
 - (iii) the amount of income-tax or "advance tax" determined as per sub-clause (i) shall be reduced by the amount of income-tax or, as the case may be, "advance tax" determined as per sub-clause (ii) and the sum so arrived at shall be the income-tax or, as the case may be, "advance tax" in respect of the total income:

Provided that in the case of every individual, being a resident in India, who is of the age of sixty years or more but less than eighty years at any time during the previous year, referred to in item (*II*) of Paragraph A of Part III of the First Schedule, the provisions of this sub-section shall have effect as if for the words "two lakh fifty thousand rupees", the words "three lakh rupees" had been substituted:

Provided further that in the case of every individual, being a resident in India, who is of the age of eighty years or more at any time during the previous year, referred to in item (*III*) of Paragraph A of Part III of the First Schedule, the provisions of this sub-section shall have effect as if for the words "two lakh fifty thousand rupees", the words "five lakh rupees" had been substituted:

Provided also that in the cases where income is chargeable to tax under sub-section (*1A*) of section 115BAC of the Income-tax Act, the provisions of this sub-section shall have effect as if for the words "two lakh fifty thousand rupees", the words "four lakh rupees" had been substituted:

Provided also that the amount of income-tax or "advance tax" so arrived at, shall be increased by a surcharge for the purposes of the Union, calculated in each case, in the manner provided in this section.

(11) The amount of income-tax as specified in sub-sections (1) to (3) and as increased by the applicable surcharge, for the purposes of the Union, calculated in the manner provided therein, shall be further increased by an additional surcharge, for the purposes of the Union, to be called the "Health and Education Cess on income-tax", calculated at the rate of four per cent. of such income-tax and surcharge so as to fulfil the commitment of the Government to provide and finance quality health services and universalised quality basic education and secondary and higher education.

(12) The amount of income-tax as specified in sub-sections (4) to (10) and as increased by the applicable surcharge, for the purposes of the Union, calculated in the manner provided therein, shall be further increased by an additional surcharge, for the purposes of the Union, to be called the "Health and Education Cess on income-tax", calculated at the rate of four per cent. of such income-tax and surcharge so as to fulfil the commitment of the Government to provide and finance quality health services and universalised quality basic education and secondary and higher education:

Provided that nothing contained in this sub-section shall apply to cases in which tax is to be deducted or collected under the sections of the Income-tax Act mentioned in sub-sections (5), (6), (7) and (8), if the income subjected to deduction of tax at source or collection of tax at source is paid to a domestic company and any other person who is resident in India:

Provided further that nothing contained in this sub-section shall apply in respect of income-tax as specified in sub-section (9), calculated on income, referred to in clause (a) of sub-section (1) of section 115AD of the Income-tax Act, of specified fund referred to in clause (c) of the Explanation to clause (4D) of section 10 of the Income-tax Act.

- (13) For the purposes of this section and the First Schedule,—
- (a) "domestic company" means an Indian company or any other company which, in respect of its income liable to income-tax under the Income-tax Act, for the assessment year commencing on the 1st April, 2025, has made the prescribed arrangements for the declaration and payment within India of the dividends (including dividends on preference shares) payable out of such income;
- (b) "insurance commission" means any remuneration or reward, whether by way of commission or otherwise, for soliciting or procuring insurance business (including business relating to the continuance, renewal or revival of policies of insurance);
- (c) "net agricultural income" in relation to a person, means the total amount of agricultural income, from whatever source derived, of that person computed as per the rules contained in Part IV of the First Schedule;
- (d) all other words and expressions used in this section and the First Schedule but not defined in this sub-section and defined in the Income-tax Act shall have the meanings, respectively, assigned to them in that Act.

CHAPTER III

DIRECT TAXES

Income-tax

- 3. In section 2 of the Income-tax Act,—
 - (a) in clause (14), with effect from the 1st April, 2026,—
 - (i) for sub-clause (b), the following sub-clause shall be substituted, namely:—
 - "(b) any securities held by—
 - (*i*) a Foreign Institutional investor which has invested in such securities in accordance with the regulations made under the Securities and Exchange Board of India Act, 1992; or
 - (ii) an investment fund specified in clause (a) of Explanation 1 to section 115UB which has invested such securities in accordance with the provisions of the regulations made under the Securities and Exchange Board of India Act, 1992 or under the International Financial Services Centres Authority Act, 2019;";

Amendment of section 2.

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- (ii) in sub-clause (c), the words "on account of the applicability of the fourth and fifth provisos thereof" shall be omitted;
- (b) in clause (22),—
- (i) in the long line, after sub-clause (ii), the following sub-clause shall be inserted, namely:—
 - '(iia) any advance or loan between two group entities, where,—
 - (A) one of the group entity is a "Finance Company" or a "Finance Unit"; and
 - (B) the parent entity or principal entity of such group is listed on stock exchange in a country or territory outside India other than the country or territory outside India as may be specified by the Board in this behalf;';
- (ii) in Explanation 3, after clause (b), the following clauses shall be inserted, namely:—
 - '(c) "Finance Company" and "Finance Unit" shall have the same meaning as assigned respectively to them in clauses (e) and (f) of sub-regulation (1) of regulation 2 of the International Financial Services Centres Authority (Finance Company) Regulations, 2021 made under the International Financial Services Centres Authority Act, 2019:

Provided that such Finance Company or Finance Unit, is set up as a global or regional corporate treasury centre for undertaking treasury activities or treasury services as per the relevant regulations made by the International Financial Services Centres Authority established under section 4 of the said Act;

- (d) "group entity", "parent entity" and "principal entity" shall be such entities which satisfy such conditions as prescribed in this behalf.';
- (c) in clause (47A), after sub-clause (c) and before the proviso, the following sub-clause shall be inserted with effect from the 1st April, 2026, namely:—
 - "(d) any crypto-asset being a digital representation of value that relies on a cryptographically secured distributed ledger or a similar technology to validate and secure transactions, whether or not such asset is included in sub-clause (a) or sub-clause (b) or sub-clause (c):".
- **4**. In section 9 of the Income-tax Act, in sub-section (1), with effect from the 1st April, 2026,—

Amendment of section 9.

- (a) in clause (i), in the *Explanation* 2A, after the first proviso, the following proviso shall be inserted, namely:—
 - "Provided further that the transactions or activities which are confined to the purchase of goods in India for the purpose of export shall not constitute significant economic presence in India:";
- (b) in the second proviso, for the words "Provided further", the words "Provided also" shall be substituted.
- 5. In section 9A of the Income-tax Act,—
 - (a) in sub-section (3), in clause (c),—
 - (i) the words "or indirectly" shall be omitted;
 - (ii) after the words "the corpus of the fund", the words "as on the first day of April and the first day of October of the previous year" shall be inserted;

Trovided also shall be substituted.

Amendment of section 9A.

Amendment of section 10.

(iii) after the proviso, the following proviso shall be inserted, namely:—

"Provided further that where the said aggregate participation or investment in the fund exceeds five per cent. on the first day of April or the first day of October of the previous year, the condition mentioned in this clause shall be deemed to be satisfied, if it is satisfied within four months of the first day of April or the first day of October of such previous year, as the case may be;";

- (b) in sub-section (8A), for the figures "2024", the figures "2030" shall be substituted.
- 6. In section 10 of the Income-tax Act,—
 - (a) in clause (4D), in the Explanation,—
 - (i) in clause (aa), for the figures "2025", the figures "2030" shall be substituted;
 - (ii) in clause (c),—
 - (A) in sub-clause (i), in item (I), for sub-item (b), the following sub-item shall be substituted, namely:—
 - "(b) which has been granted a certificate as a retail scheme or an Exchange Traded Fund and satisfies the conditions laid down for such schemes or funds under the International Financial Services Centres Authority (Fund Management) Regulations, 2022, made under the International Financial Services Centres Authority Act, 2019.";

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- (*B*) in sub-clause (*ii*), in item (*I*), for the figures "2025", the figures "2030" shall be substituted;
- (b) in clause (4E), with effect from the 1st April, 2026,—
- (i) in sub-clause (ii), after the words "offshore derivative instruments", the words "or over-the-counter derivatives" shall be inserted;
- (ii) in the long line, after the word, figures and letters "section 80LA", the words "or any Foreign Portfolio Investor being a unit of an International Financial Services Centre" shall be inserted;
 - (iii) the following Explanation shall be inserted, namely:—
 - *'Explanation.*—For the purposes of this clause, "Foreign Portfolio Investor" means a person registered under the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019 made under the Securities and Exchange Board of India Act, 1992;';

15 of 1992.

- (c) in clause (4F), for the figures "2025", the figures "2030" shall be substituted;
 - (d) in clause (4H),—
 - (i) in the opening portion,—
 - (A) for the word "aircraft" at both the places where it occurs, the words "aircraft or a ship" shall be substituted;
 - (B) for the figures "2026", the figures "2030" shall be substituted;
 - (ii) for the Explanation, the following Explanation shall be substituted, namely:—
 - *'Explanation.*—For the purposes of this clause,—
 - (a) "aircraft" means an aircraft or a helicopter, or an engine of an aircraft or a helicopter, or any part thereof;

- (b) "ship" means a ship or an ocean vessel, engine of a ship or ocean vessel, or any part thereof;";
- (e) in clause (10D), for the eighth proviso, the following proviso shall be substituted, namely:—

'Provided also that the provisions of the fourth, fifth, sixth and seventh provisos shall not apply to any sum received—

- (a) on the death of a person; or
- (b) under a life insurance policy issued by the International Financial Services Centre insurance office, including the sum allocated by way of bonus on such policy.

Explanation.—For the purposes of this proviso, "International Financial Services Centre insurance office" shall have the same meaning as assigned to it in clause (k) of sub-regulation (I) of regulation 3 of the International Financial Services Centres Authority (Insurance Intermediary) Regulations, 2021, made under the International Financial Services Centres Authority Act, 2019:";

(f) after clause (12B), the following clause shall be inserted with effect from the 1st April, 2026, namely:—

"(12BA) any payment from the National Pension System Trust to an assessee, being the parent or guardian of a minor, under the pension scheme referred to in section 80CCD, on partial withdrawal made out of the account of the minor, as per the terms and conditions, specified under the Pension Fund Regulatory and Development Authority Act, 2013 and the regulations made thereunder, to the extent it does not exceed twenty-five per cent. of the amount of contributions made by him;";

(g) in clause (23FE),—

- (i) in the opening portion, after the words "long-term capital gains", the brackets, words, figures and letters "(whether or not such capital gains are deemed as short-term capital gains under section 50AA)" shall be inserted;
- (ii) in sub-clause (i), for the figures "2025", the figures "2030" shall be substituted;
- (h) in clause (34B),—
- (i) for the word "aircraft" at both the places where it occurs, the words "aircraft or a ship" shall be substituted;
- (ii) for the Explanation, the following Explanation shall be substituted, namely:—

'Explanation.—For the purposes of this clause,—

- (a) "aircraft" means an aircraft or a helicopter, or an engine of an aircraft or a helicopter, or any part thereof;
- (b) "International Financial Services Centre" shall have the same meaning as assigned to it in clause (q) of section 2 of the Special Economic Zones Act, 2005;
- (c) "ship" means a ship or an ocean vessel, engine of a ship or ocean vessel, or any part thereof;";
- (i) in clause (50), after the long line and before *Explanation* 1, the following proviso shall be inserted with effect from the 1st day of April, 2025, namely:—

"Provided that the provisions of this clause shall not apply to any income of the previous year relevant to the assessment year beginning on or after the 1st day of April, 2026.".

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Amendment of section 12AB.

- 7. In section 12AB of the Income-tax Act,—
 - (a) in sub-section (1), the following proviso shall be inserted, namely:—

'Provided that where an application is made under sub-clauses (i) to (v) of the said clause, and the total income of such trust or institution, without giving effect to the provisions of sections 11 and 12, does not exceed rupees five crores during each of the two previous years, preceding the previous year in which such application is made, the provisions of this sub-section shall have effect as if for the words "five years", the words "ten years" had been substituted.';

- (b) in sub-section (4), in the *Explanation*, in clause (g), the words "is not complete or it" shall be omitted.
- **8**. In section 13 of the Income-tax Act, in sub-section (3),—
 - (i) for clause (b), the following clause shall be substituted, namely:—
 - "(b) any person whose total contribution to the trust or institution, during the relevant previous year exceeds one lakh rupees, or, in aggregate up to the end of the relevant previous year exceeds ten lakh rupees, as the case may be;";
 - (ii) in clause (d), the word "person," shall be omitted;
 - (iii) in clause (e), the brackets and letter "(b)," shall be omitted.
- 9. In section 17 of the Income-tax Act, in clause (2), with effect from the 1st April, 2026,—
 - (a) in sub-clause (iii), in paragraph (c), for the words "fifty thousand rupees", the words "such amount as may be prescribed" shall be substituted;
 - (b) in the proviso occurring after sub-clause (viii), in clause (vi), in the long line, in clause (B), for the words "two lakh rupees", the words "such amount as may be prescribed" shall be substituted.
- **10**. In section 23 of the Income-tax Act, for sub-section (2), the following sub-section shall be substituted, namely:—
 - "(2) The annual value of the property consisting of a house or any part thereof shall be taken as *nil*, if the owner occupies it for his own residence or cannot actually occupy it due to any reason."
- 11. After section 44BBC of the Income-tax Act, the following section shall be inserted, with effect from the 1st April, 2026, namely:—
 - '44BBD. (1) Notwithstanding anything to the contrary contained in sections 28 to 43A, where an assessee, being a non-resident, engaged in the business of providing services or technology in India, for the purposes of setting up an electronics manufacturing facility or in connection with manufacturing or producing electronic goods, article or thing in India—
 - (a) to a resident company which is establishing or operating electronics manufacturing facility or a connected facility for manufacturing or producing electronic goods, article or thing in India, under a scheme notified by the Central Government in the Ministry of Electronics and Information Technology; and
 - (b) the resident company satisfies the conditions prescribed in this behalf,

a sum equal to twenty-five per cent. of the aggregate of the amounts specified in sub-section (2) shall be deemed to be the profits and gains of such business of the non-resident assessee chargeable to tax under the head "Profits and gains of business or profession".

- (2) The amounts referred to in sub-section (1) shall be the following:—
- (a) the amount paid or payable to the non-resident assessee or to any person on his behalf on account of providing services or technology; and

Amendment of section 13.

Amendment of section 17.

Amendment of section 23.

Insertion of new section 44BBD.

Special provision for computing profits and gains of non-residents engaged in business of providing services or technology for setting up an electronics manufacturing facility or in connection with manufacturing or producing electronic goods. article or thing in (b) the amount received or deemed to be received by the non-resident assessee or on behalf of non-resident assessee on account of providing services or technology:

Provided that the provisions of section 44DA or section 115A shall not apply in respect of the amounts referred to in this sub-section.

- (3) Notwithstanding anything in sub-section (2) of section 32 and sub-section (I) of section 72, where a non-resident assessee declares profits and gains of business for any previous year under sub-section (I), no set off of unabsorbed depreciation and brought forward loss shall be allowed to the assessee for such previous year.'
- 12. In section 45 of the Income-tax Act, in sub-section (*1B*), the words "on account of the applicability of the fourth and fifth provisos thereof" shall be omitted with effect from the 1st April, 2026.

Amendment of section 45.

Amendment of section 47.

- 13. In section 47 of the Income-tax Act, in clause (viiad), in the Explanation,—
- (i) for clause (c), the following clause shall be substituted with effect from the 1st April, 2026, namely:—
 - '(c) "resultant fund" means a fund established or incorporated in India in the form of a trust or a company or a limited liability partnership, which is located in an International Financial Services Centre as referred to in sub-section (*IA*) of section 80LA, and has been granted a certificate of registration as a Category I or Category II or Category III Alternative Investment Fund or a certificate as a retail scheme or as an Exchange Traded Fund, and is regulated under the Securities and Exchange Board of India (Alternative Investment Funds) Regulations, 2012 made under the Securities and Exchange Board of India Act, 1992 or regulated under the International Financial Services Centres Authority (Fund Management) Regulations, 2022 made under the International Financial Services Centres Authority Act, 2019;
 - (ii) in clause (b), for the figures "2025", the figures "2030" shall be substituted.
- 14. In section 72A of the Income-tax Act, with effect from the 1st April, 2026,—
- (i) after sub-section (6A), the following sub-section shall be inserted, namely:—

Amendment of section 72A.

- "(6B) Where any amalgamation or business reorganisation, as the case may be, is effected on or after the 1st April, 2025, any loss forming part of the accumulated loss of the predecessor entity under sub-section (I), (6) or (6A), being—
 - (a) the amalgamating company; or
 - (b) the firm or proprietary concern; or
 - (c) the private company or unlisted public company,

as the case may be, which is deemed to be the loss of the successor entity, being—

- (i) the amalgamated company; or
- (ii) the successor company; or
- (iii) the successor limited liability partnership,

as the case may be, shall be carried forward in the hands of the successor entity for not more than eight assessment years immediately succeeding the assessment year for which such loss was first computed for original predecessor entity.";

- (ii) in sub-section (7), after clause (aa), the following clause shall be inserted, namely:—
 - '(ab) "original predecessor entity" means predecessor entity in respect of the first amalgamation under sub-section (I) or first business reorganisation under sub-section (6) or (6A);'.

15 of 1992.

50 of 2019.

Amendment of section 72AA.

15. In section 72AA of the Income-tax Act, with effect from the 1st April, 2026,—

(i) the following proviso shall be inserted, namely:—

"Provided that where any scheme of such amalgamation is brought into force on or after the 1st April, 2025, any loss forming part of the accumulated loss of the predecessor entity, being—

- (a) the banking company or companies; or
- (b) the amalgamating corresponding new bank or banks; or
- (c) the amalgamating Government company or companies, as the case may be, which is deemed to be the loss of the successor entity,
 - (i) the banking institution or company; or
 - (ii) the amalgamated corresponding new bank or banks; or
 - (iii) the amalgamated Government company or companies,

as the case may be, shall be carried forward in the hands of the successor entity for not more than eight assessment years immediately succeeding the assessment year for which such loss was first computed for original predecessor entity.";

(ii) in the Explanation, after clause (vii), the following clause shall be inserted, namely:—

'(viii) "original predecessor entity" means predecessor entity in respect of the first amalgamation.'.

16. In section 80CCA of the Income-tax Act, in sub-section (2), after the first proviso, the following proviso shall be inserted and shall be deemed to have been inserted with effect from the 29th August, 2024, namely:—

"Provided further that the amount referred to in clause (a) which is withdrawn on or after the 29th August, 2024, shall not be charged to tax in the case of an assessee, being an individual."

17. In section 80CCD of the Income-tax Act, with effect from the 1st April, 2026,—

(a) in sub-section (1B), after the proviso, the following proviso shall be inserted, namely:—

"Provided further that the deduction under this sub-section shall also be allowed, where any payment or deposit is made to the account of a minor under the pension scheme referred to in the said sub-section, by the assessee, being the parent or guardian of such minor, subject to the condition that the aggregate amount of deduction under this sub-section shall not exceed fifty thousand rupees.";

(b) in sub-section (3),—

being-

- (i) in the opening portion, for the words "in his account", the words "or a minor, in his account or the account of a minor, as the case may be," shall be substituted;
- (ii) after the proviso, the following proviso shall be inserted, namely:—

"Provided further that the amount received by a person, being the parent or guardian or nominee of a minor, on account of closure of the pension scheme referred to in sub-section (*IB*) due to the death of the minor, shall not be deemed to be the income of such person.";

(c) in sub-section (4), in the opening portion, after the words "Where any amount paid or deposited by the assessee", the words "in his account or the account of a minor" shall be inserted.

Amendment of section 80CCA.

Amendment of section 80CCD.

18. In section 80-IAC of the Income-tax Act, in the *Explanation*, in clause (*ii*), in sub-clause (*a*), for the figures "2025", the figures "2030" shall be substituted.

Amendment of section 80-IAC.

19. In section 80LA of the Income-tax Act, in sub-section (2), in clause (d), for the figures "2025", the figures "2030" shall be substituted.

Amendment of section 80LA.

20. In section 87A of the Income-tax Act, with effect from the 1st April, 2026,—

Amendment of section 87A

- (a) in the proviso,—
 - (i) in clause (a),—
 - (*I*) for the words "seven hundred thousand rupees", the words "twelve hundred thousand rupees" shall be substituted;
 - (II) for the words "twenty-five thousand rupees", the words "sixty thousand rupees" shall be substituted;
- (ii) in clause (b), for the words "seven hundred thousand rupees" at both the places where they occur, the words "twelve hundred thousand rupees" shall be substituted;
- (b) after the proviso, the following proviso shall be inserted, namely:—

"Provided further that the deduction under the first proviso, shall not exceed the amount of income-tax payable as per the rates provided in sub-section (*1A*) of section 115BAC.".

21. In section 92CA of the Income-tax Act,—

Amendment of section 92CA.

- (a) with effect from the 1st April, 2026,—
- (i) in sub-section (1), the following provisos shall be inserted, namely:—

"Provided that no reference for computation of the arm's length price in relation to an international transaction or a specified domestic transaction shall be made, if the Transfer Pricing Officer has declared that option exercised by the assessee in sub-section (3B) in relation to such transaction is valid for such previous year:

Provided further that if any reference for an international transaction or a specified domestic transaction, in respect of a previous year, for which the option is declared valid under sub-section (3B) is made before or after such declaration by the Transfer Pricing Officer, the provisions of this sub-section shall have the effect as if no reference is made for such transaction.";

- (ii) after sub-section (3A), the following sub-section shall be inserted, namely:—
 - "(3B) The arm's length price, being determined in relation to the international transaction or the specified domestic transaction under sub-section (3) for any previous year shall apply to similar international transaction or specified domestic transaction for the two consecutive previous years immediately following such previous year, on fulfilment of the following conditions, namely:—
 - (a) the assesee exercises an option or options to the above effect for the said two consecutive previous years;
 - (b) such option or options are exercised in such form, manner and within such period as prescribed; and

(c) the Transfer Pricing Officer shall, within one month from the end of the month in which such option or options are exercised, by an order in writing, declare that such option or options are valid subject to the conditions, as prescribed:

Provided that the provisions of this sub-section shall not apply to any proceedings under Chapter XIV-B.";

- (iii) after sub-section (4), the following sub-section shall be inserted, namely:—
 - "(4A) Notwithstanding anything contained in sub-section (4), where the Transfer Pricing Officer has declared an option exercised by the assessee as valid option under sub-section (3B), he shall examine and determine the arm's length price in relation to such similar transaction for two consecutive previous years immediately following such previous year, in the order referred to in sub-section (3) and on receipt of such order, the Assessing Officer shall proceed to recompute the total income of the assessee for the said two consecutive previous years as per the provisions of sub-section (21) of section 155.";
- (b) in sub-section (9), the proviso shall be omitted;
- (c) after sub-section (10), the following sub-sections shall be inserted with effect from the 1st April, 2026, namely:—
 - "(11) If any difficulty arises in giving effect to the provisions of sub-sections (3B) and (4A), the Board may, with the previous approval of the Central Government, issue guidelines for the purpose of removing such difficulty:

Provided that no such guideline shall be made after the expiration of two years from the 1st April, 2026.

(12) Every guideline issued by the Board under sub-section (11) shall be laid before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both houses agree in making any modification in such guideline or both Houses agree that the guideline, should not be issued, the guideline shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that guideline."

Amendment of section 112A.

- **22**. In section 112A of the Income-tax Act, in the *Explanation*, in clause (a), with effect from the 1st April, 2026,—
 - (a) in the opening portion, the words "on account of the applicability of the fourth and fifth provisos thereof" shall be omitted;
 - (b) in the second proviso, the words "on account of the applicability of the fourth and fifth provisos thereof" shall be omitted.

Amendment of section 113.

23. In section 113 of the Income-tax Act, after the word "total", the word "undisclosed" shall be inserted and shall be deemed to have been inserted with effect from the 1st day of September, 2024.

Amendment of section 115AD.

24. In section 115AD of the Income-tax Act, in sub-section (*1*), in clause (*iii*), in the long line, for the words "ten per cent.", the words "twelve and one-half per cent." shall be substituted with effect from the 1st April, 2026.

Amendment of section 115BAC.

25. In section 115BAC of the Income-tax Act, in sub-section (*1A*), with effect from the 1st April, 2026,—

- (a) in clause (ii), the words "or after" shall be omitted;
- (b) after clause (ii), the following clause shall be inserted, namely:—

"(iii) for any previous year relevant to the assessment year beginning on or after the 1st April, 2026, shall be computed at the rate of tax given in the following Table, namely:—

Table

Sl. No.	Total income	Rate of tax
(1)	(2)	(3)
1.	Upto Rs. 4,00,000	Nil
2.	From Rs. 4,00,001 to Rs. 8,00,000	5 per cent.
3.	From Rs. 8,00,001 to Rs. 12,00,000	10 per cent.
4.	From Rs. 12,00,001 to Rs. 16,00,000	15 per cent.
5.	From Rs. 16,00,001 to Rs. 20,00,000	20 per cent.
6.	From Rs. 20,00,001 to Rs. 24,00,000	25 per cent.
7.	Above Rs. 24,00,000	30 per cent.".

26. In section 115UA of the Income-tax Act, in sub-section (2), for the words, figures and letter "section 111A and section 112", the words, figures and letters "sections 111A, 112 and 112A" shall be substituted with effect from the 1st April, 2026.

Amendment of section 115UA.

27. In section 115V of the Income-tax Act, with effect from the 1st April, 2026,—

Amendment of section 115V.

- (i) in clauses (a), (b), (f) and (h), for the word "ship", the words "ship or inland vessel, as the case may be," shall be substituted;
 - (ii) after clause (e), the following clause shall be inserted, namely:—
 - '(*ea*) "inland vessel" shall have the same meaning as assigned to it in clause (*q*) of section 3 of the Inland Vessels Act, 2021;'.

28. In section 115VB of the Income-tax Act, with effect from the 1st April, 2026,—

Amendment of section 115VB.

- (a) after the words "any ship", the words "or inland vessel, as the case may be," shall be inserted;
- (b) after the words "the ship", the words "or inland vessel, as the case may be," shall be inserted;
- (c) in the proviso, after the words "a ship", the words "or inland vessel, as the case may be," shall be inserted.
- 29. In section 115VD of the Income-tax Act, with effect from the 1st April, 2026,—

Amendment of section 115VD.

- (i) after the words "Chapter, a ship", the words "or inland vessel, as the case may be," shall be inserted;
- (ii) in clause (a), after the words "or vessel", the words ", or inland vessel, as the case may be," shall be inserted;
- (iii) in clause (b), after the words and figures "section 407 of the Merchant Shipping Act, 1958", the words and figures "or an inland vessel registered under the Inland Vessels Act, 2021, as the case may be," shall be inserted;

24 of 2021.

44 of 1958. 24 of 2021.

- (*iv*) in clause (*c*), after the words "such ship", the words "or inland vessel, as the case may be," shall be inserted;
- (ν) after the long line, in clause (i), after the words "or vessel", the words "or inland vessel, as the case may be," shall be inserted.

Amendment of section 115VG.

30. In section 115VG of the Income-tax Act, in sub-section (4), after the words "a ship", the words "or inland vessel, as the case may be," shall be inserted with effect from the 1st April, 2026.

Amendment of section 115V-I.

- 31. In section 115V-I of the Income-tax Act, with effect from the 1st April, 2026,—
 - (a) in sub-section (2), in clause (ii),—
 - (i) for the words "other ship-related activities", the words "other ship-related or inland vessel related activities, as the case may be," shall be substituted;
 - (ii) in sub-clause (A), in the Explanation, in clause (a), after the words "more ships", the words "or inland vessels, as the case may be," shall be inserted;
 - (b) in sub-section (6), after the words "any ship", the words "or inland vessel, as the case may be," shall be inserted.

Amendment of section 115VK.

32. In section 115VK of the Income-tax Act, in sub-section (2), after the words "being ships", the words "or inland vessels, as the case may be" shall be inserted with effect from the 1st April, 2026.

Amendment of section 115VP.

33. In section 115VP of the Income-tax Act, after sub-section (4), the following proviso shall be inserted, namely:—

"Provided that for an application received under sub-section (1) on or after the 1st April, 2025, order under sub-section (3) shall be passed before the expiry of three months from the end of the quarter in which such application was received."

Amendment of section 115VT.

- **34**. In section 115VT of the Income-tax Act, with effect from the 1st April, 2026,—
 - (i) in sub-section (3), after the words "new ship" at both the places where they occur, the words "or new inland vessel, as the case may be" shall be inserted;
 - (ii) in sub-section (4), in clause (c), for the words, brackets, letter and figure "as specified in clause (a) of sub-section (3), but such ship", the words, brackets, letter and figure "or new inland vessel, as the case may be, as specified in clause (a) of sub-section (3), but such ship or inland vessel, as the case may be," shall be substituted;
 - (iii) in the *Explanation*, for the words 'section, "new ship" includes', the words 'section, "new ship or new inland vessel", as the case may be, includes' shall be substituted.

Amendment of section 115VV.

- 35. In section 115VV of the Income-tax Act, with effect from the 1st April, 2026,—
 - (a) in sub-section (4), for the words "chartered in", the words "or inland vessels, as the case may be, chartered in" shall be substituted;
 - (b) in the *Explanation*, after the words "a ship", the words "or inland vessel, as the case may be," shall be inserted.

Amendment of section 115VX.

36. In section 115VX of the Income-tax Act, in sub-section (*1*), with effect from the 1st April, 2026,—

24 of 2021.

- (i) in clause (a), after the words "a ship", the words "or inland vessel, as the case may be," shall be inserted;
- (ii) in clause (b), after sub-clause (ii), the following sub-clause shall be inserted, namely:—

"(*iii*) in case of inland vessel registered in India, a certificate issued under the Inland Vessels Act, 2021.".

37. In section 115VZA of the Income-tax Act, in sub-section (2), with effect from the 1st April, 2026,—

Amendment of section 115VZA.

- (a) after the words "a ship", the words "or inland vessel, as the case may be," shall be inserted;
- (b) after the words "such ship", the words "or inland vessel, as the case may be," shall be inserted.
- 38. In section 132 of the Income-tax Act,—

Amendment of section 132.

- (a) in sub-section (8), for the words "thirty days from the date of the order of assessment or reassessment or recomputation", the words "one month from the end of the quarter in which the order of assessment or reassessment or recomputation is made" shall be substituted;
- (b) in Explanation 1, in the opening portion, for the word "authorisation", the word "authorisations" shall be substituted.
- **39**. In section 132B of the Income-tax Act, in the *Explanation* 1, in clause (*ii*), for the words, figures and letters "*Explanation* 2 to section 158BE", the words, figures and letter "*Explanation* to section 158B" shall be substituted.

Amendment of section 132B.

- **40**. In section 139 of the Income-tax Act, in sub-section (8A),—
- Amendment of section 139.
- (a) for the words "twenty-four months", the words "forty-eight months" shall be substituted;
- (b) after the third proviso, the following provisos shall be inserted, namely:—

"Provided also that no updated return shall be furnished by any person where any notice to show-cause under section 148A has been issued in his case after thirty-six months from the end of the relevant assessment year:

Provided also that the fourth proviso shall not apply where an order is passed under sub-section (3) of section 148A determining that it is not a fit case to issue notice under section 148:".

41. In section 140B of the Income-tax Act, in sub-section (3), after clause (*ii*), the following clauses shall be inserted, namely:—

Amendment of section 140B.

- "(iii) sixty per cent. of aggregate of tax and interest payable, as determined in sub-section (1) or sub-section (2), as the case may be, if such return is furnished after the expiry of twenty-four months from the end of the relevant assessment year but before completion of the period of thirty-six months from the end of the relevant assessment year; or
- (iv) seventy per cent. of aggregate of tax and interest payable, as determined in sub-section (1) or sub-section (2), as the case may be, if such return is furnished after the expiry of thirty-six months from the end of the relevant assessment year but before completion of the period of forty-eight months from the end of the relevant assessment year."
- **42**. In section 143 of the Income-tax Act, in sub-section (1), in clause (a), after sub-clause (ii), the following sub-clause shall be inserted with effect from the 1st day of April, 2025, namely:—
- "(iia) any such inconsistency in the return, with respect to the information in the return of any preceding previous year, as may be prescribed;".

Amendment of section 143.

Amendment of section 144BA.

- **43**. In section 144BA of the Income-tax Act, in the *Explanation*, for clause (*ii*), the following clause shall be substituted, namely:—
 - "(ii) the period commencing on the date on which stay on the proceeding of the Approving Panel was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the Approving Panel:".

Amendment of section 144C.

44. In section 144C of the Income-tax Act, in sub-section (*14C*), the proviso shall be omitted.

Amendment of section 153.

- **45**. In section 153 of the Income-tax Act, in *Explanation* 1, for clause (*ii*), the following clause shall be substituted, namely:—
 - "(*ii*) the period commencing on the date on which stay on the assessment proceeding was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner; or".

Amendment of section 153B.

- **46**. In section 153B of the Income-tax Act, in the *Explanation*, for clause (*i*), the following clause shall be substituted, namely:—
 - "(*i*) the period commencing on the date on which stay on the assessment proceeding was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner; or".

Amendment of section 155.

- **47**. In section 155 of the Income-tax Act, after sub-section (20), the following sub-section shall be inserted with effect from the 1st April, 2026, namely:—
 - "(21) Where the arm's length price is determined in relation to an international transaction or a specified domestic transaction under sub-section (3) of section 92CA for any previous year and the Transfer Pricing Officer has declared that an option exercised by the assessee is valid under sub-section (3B) of the said section in respect of such transaction for two consecutive previous years immediately following such previous year, the Assessing Officer shall proceed to recompute the total income of the assessee for the said two consecutive previous years, by amending the order of assessment or any intimation or deemed intimation under sub-section (1) of section 143, as the case may be,—
 - (a) in conformity with the arm's length price so determined by the Transfer Pricing Officer under sub-section (4A) of the said section in respect of such transaction; and
 - (b) taking into account the directions issued under sub-section (5) of section 144C, if any, for such previous year,

within three months from the end of the month in which the assessment is completed in the case of the assessee for such previous year, and the first and second provisos to sub-section (4) of section 92C shall apply thereto:

Provided that where the order of assessment or any intimation or deemed intimation under sub-section (I) of section 143, for the said two consecutive previous years is not made within the said three months, such recomputation shall be made within three months from the end of the month in which such order of assessment or any intimation or deemed intimation under sub-section (I) of section 143, as the case may be, is made."

Amendment of section 158B.

48. In section 158B of the Income-tax Act, in clause (*b*), after the words "money, bullion, jewellery" at both the places where they occur, the words ", virtual digital asset" shall be inserted and shall be deemed to have been inserted with effect from the 1st February, 2025.

49. In section 158BA of the Income-tax Act, with effect from the 1st day of September, 2024,—

Amendment of section 158BA.

- (a) in the marginal heading, for the words "total income", the words "total undisclosed income" shall be substituted and shall be deemed to have been substituted;
- (b) in sub-section (1), for the words "total income", the words "total undisclosed income" shall be substituted and shall be deemed to have been substituted;
- (c) in sub-section (4), for the word "pending", the words "required to be made" shall be substituted and shall be deemed to have been substituted;
- (d) in sub-section (5), for the words "the assessment or reassessment relating to any assessment year", the words "the assessment or reassessment or recomputation or reference or order relating to any assessment year" shall be substituted and shall be deemed to have been substituted;
- (e) in sub-section (7), for the words "total income", the words "total undisclosed income" shall be substituted and shall be deemed to have been substituted.
- **50**. In section 158BB of the Income-tax Act, with effect from the 1st day of September, 2024,—

Amendment of section 158BB.

- (A) in the marginal heading, for the words "total income", the words "total undisclosed income" shall be substituted and shall be deemed to have been substituted:
- (B) for sub-section (1), the following sub-sections shall be substituted and shall be deemed to have been substituted, namely:—
 - "(I) The total undisclosed income referred to in sub-section (I) of section 158BA of the block period shall be the aggregate of the following, namely:—
 - (a) undisclosed income declared in the return furnished under section 158BC;
 - (b) undisclosed income determined by the Assessing Officer under sub-section (2).
 - (1A) The following income shall not be included in the total undisclosed income of the block period, namely:—
 - (a) the total income determined under sub-section (1) of section 143 or assessed under section 143 or section 144 or section 147 or section 153A or section 153C or assessed earlier under clause (c) of sub-section (1) of section 158BC or sub-section (4) of section 245D, prior to the date of initiation of the search or the date of requisition, in respect of any of the previous year comprising the block period;
 - (b) the total income declared in the return of income filed under section 139 or in response to a notice under sub-section (I) of section 142, prior to the date of initiation of the search or the date of requisition, in respect of any of the previous year comprising the block period, and not covered under clause (a);
 - (c) the income computed by the assessee, in respect of—

- (i) a previous year, where such previous year has ended and the due date for furnishing the return for such year has not expired prior to the date of initiation of the search or the date of requisition, on the basis of entries relating to such income or transactions as recorded in the books of account and other documents maintained in the normal course before the date of initiation of search or the date of requisition;
- (ii) the period commencing from the 1st day of April of the previous year in which the search is initiated or requisition is made and ending on the day immediately preceding the date of initiation of search or requisition, on the basis of entries relating to such income or transactions as recorded in the books of account and other documents maintained in the normal course for such period on or before the day immediately preceding the date of initiation of search or the date of requisition;
- (iii) the period commencing from the date of initiation of the search or the date of requisition and ending on the date of the execution of the last of the authorisations for search or requisition, on the basis of entries relating to such income or transactions as recorded in the books of account and other documents maintained in the normal course for such period on or before the date of the execution of the last of the authorisations:

Provided that where the Assessing Officer is of the opinion that any part of the income as computed by the assessee under this clause is undisclosed, he may recompute such income;

- (d) the total income referred to in sub-section (5) of section 115A or section 115G or sub-section (1) of section 194P.";
- (C) in sub-section (2), the words, brackets, figures and letters "forming part of the total income referred to in sub-section (1) of section 158BA," shall be omitted and shall be deemed to have been omitted;
- (D) for sub-section (3), the following sub-section shall be substituted and shall be deemed to have been substituted, namely:—
 - "(3) Where any income required to be determined as a result of search or requisition of books of account or other documents and any other material or information as are either available with the Assessing Officer or come to his notice during the course of proceedings under this Chapter, or determined on the basis of entries relating to such income or transactions as recorded in books of account and other documents maintained in the normal course on or before the date of the execution of the last of the authorisations, relates to any international transaction or specified domestic transaction referred to in section 92CA, pertaining to the period beginning from the 1st day of April of the previous year in which last of the authorisations was executed and ending with the date on which last of the authorisations was executed, such income shall not be considered for the purposes of determining the total undisclosed income of the block period and such income shall be considered in the assessment made under the other provisions of this Act.";
- (*E*) for sub-section (5), the following sub-section shall be substituted and shall be deemed to have been substituted, namely:—

- "(5) The tax referred to in sub-section (7) of section 158BA shall be charged on the total undisclosed income determined in the manner specified in sub-section (I).";
- (F) sub-section (6) shall be omitted and shall be deemed to have been omitted.
- **51**. In section 158BC of the Income-tax Act, in sub-section (*1*), with effect from the 1st day of September, 2024,—

Amendment of section 158BC.

- (A) in clause (a),—
- (i) the words "total income, including the" shall be omitted and shall be deemed to have been omitted;
- (ii) after the fourth proviso, the following proviso shall be inserted and shall be deemed to have been inserted, namely:—

"Provided also that the time allowed for furnishing a return under this clause may be extended by a further period of thirty days, where—

- (i) in respect of a previous year immediately preceding the previous year in which the search is initiated or requisition is made, the due date for furnishing the return has not expired prior to the date of initiation of such search or requisition;
- (ii) the assessee was liable for audit under section 44AB for such previous year;
- (iii) the accounts (maintained in normal course) of such previous year have not been audited on the date of issuance of such notice; and
- (*iv*) the assessee requests in writing for extension of time for furnishing such return to get such accounts audited;";
- (B) in clause (b), for the words "total income including the undisclosed income", the words "total undisclosed income" shall be substituted and shall be deemed to have been substituted;
 - (C) in clause (c),—
 - (i) for the words "total income", the words "total undisclosed income" shall be substituted and shall be deemed to have been substituted;
 - (ii) second proviso shall be omitted and shall be deemed to have been omitted.
- **52**. For section 158BD of the Income-tax Act, the following section shall be substituted and shall be deemed to have been substituted with effect from the 1st day of September, 2024,—

'158BD. Where the Assessing Officer is satisfied that any undisclosed income belongs to or pertains to or relates to any person (herein referred to as the "other person"), other than the person (herein referred to as the "specified person" for the purposes of this section) with respect to whom search was initiated under section 132 or requisition was made under section 132A, then any money, bullion, jewellery, virtual digital asset or other valuable article or thing or any books of account or other documents seized or requisitioned or any other material or information relating to the aforesaid undisclosed income shall be handed over to the Assessing Officer having jurisdiction over such other person and that Assessing Officer shall proceed under section 158BC against such other person and the provisions of this Chapter shall apply accordingly:

Substitution of new section for section 158BD.

Undisclosed income of any other person.

Provided that,—

- (a) where there is one specified person relevant to such other person, the block period for such other person shall be the same as that for the specified person; and
- (b) where there is more than one specified persons relevant to such other person, the block period for such other persons shall be the same as that for the specified person in whose case the block period ends on a later date:

Provided further that in case of such other person, for the purposes of abatement under sub-sections (2) and (3) of section 158BA, the reference to the date of initiation of the search under section 132 or making of requisition under section 132A shall be construed as reference to the date on which such money, bullion, jewellery, virtual digital asset or other valuable article or thing or any books of account or other documents seized or requisitioned or any other material or information relating to the aforesaid undisclosed income were received by the Assessing Officer having jurisdiction over such other person.'.

Amendment of section 158BE.

- **53**. In section 158BE of the Income-tax Act, with effect from the 1st day of September, 2024,—
 - (a) in sub-section (1),—
 - (*i*) for the word "month", the word "quarter" shall be substituted and shall be deemed to have been substituted;
 - (ii) in the proviso, for the words "total income", the words "total undisclosed income" shall be substituted and shall be deemed to have been substituted;
 - (iii) after the proviso, the following proviso shall be inserted and shall be deemed to have been inserted, namely:—

'Provided further that in a case where in pursuance to fifth proviso to clause (a) of sub-section (1) of section 158BC, the time allowed under the said clause for furnishing return is extended by a further period of thirty days, the provisions of this sub-section shall have effect, as if for the words "twelve months", the words "thirteen months" had been substituted.';

- (b) in sub-section (3),—
- (*i*) for the word "month", the word "quarter" shall be substituted and shall be deemed to have been substituted;
- (ii) after the proviso, the following proviso shall be inserted and shall be deemed to have been inserted, namely:—

'Provided further that in a case where in pursuance to fifth proviso to clause (a) of sub-section (1) of section 158BC, the time allowed under the said clause for furnishing return is extended by a further period of thirty days, the provisions of this sub-section shall have effect, as if for the words "twelve months", the words "thirteen months" had been substituted.';

- (c) in sub-section (4), for clause (i), the following clause shall be substituted and shall be deemed to have been substituted, namely:—
 - "(i) the period commencing on the date on which stay on assessment proceedings was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner; or".

54. In section 158BFA of the Income-tax Act, with effect from the 1st day of September, 2024,—

Amendment of section 158BFA.

- (a) in sub-section (I), for the words "total income including undisclosed income", the words "undisclosed income" shall be substituted and shall be deemed to have been substituted;
- (b) in sub-section (4), for clause (ii), the following clause shall be substituted and shall be deemed to have been substituted, namely:—
 - "(ii) the period commencing on the date on which stay on the proceeding under sub-section (2) was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner:".
- **55**. Section 158BI of the Income-tax Act shall be omitted and shall be deemed to have been omitted with effect from the 1st day of September, 2024.

Omission of section 158BL

Amendment of section 193.

- 56. In section 193 of the Income-tax Act,—
- (a) after the words "whichever is earlier,", the words "being the amount or the aggregate of amounts exceeding ten thousand rupees during the financial year," shall be inserted;
- (b) in the proviso, in clause (v), in sub-clause (a), for the words "five thousand rupees", the words "ten thousand rupees" shall be substituted.
- **57**. In section 194 of the Income-tax Act, in the first proviso, in clause (b), for the words "five thousand rupees", the words "ten thousand rupees" shall be substituted.

Amendment of section 194.

Amendment of section 194A.

- **58**. In section 194A of the Income-tax Act, in sub-section (3),—

 - (a) in clause (i),—
 - (i) for the words "forty thousand rupees", wherever they occur, the words "fifty thousand rupees" shall be substituted;
 - (*ii*) in sub-clause (*d*), for the words "five thousand rupees", the words "ten thousand rupees" shall be substituted;
 - (iii) in the third proviso,—
 - (A) for the words "forty thousand rupees", the words "fifty thousand rupees" shall be substituted;
 - (B) for the words "fifty thousand rupees", the words "one lakh rupees" shall be substituted;
 - (b) in the proviso occurring after clause (xi), in clause (b),—
 - (i) for the words "fifty thousand rupees", the words "one lakh rupees" shall be substituted;
 - (ii) for the words "forty thousand rupees", the words "fifty thousand rupees" shall be substituted.
- **59**. In section 194B of the Income-tax Act,—

Amendment of section 194B.

- (a) for the words "or the aggregate of amounts", the words "in respect of a single transaction" shall be substituted;
 - (b) the words "during the financial year" shall be omitted.
- **60**. In section 194BB of the Income-tax Act,—

Amendment of section 194BB.

- (a) for the words "or aggregate of amounts", the words "in respect of a single transaction" shall be substituted;
 - (b) the words "during the financial year" shall be omitted.

Amendment of section 194D.

Amendment of section 194G.

Amendment of section 194H.

Amendment of section 194-I.

Amendment of section 194J.

Amendment of section 194K.

Amendment of section 194LA.

Amendment of section 194LBC

Amendment of section 194Q.

Amendment of section 194S.

Omission of section 206AB.

Amendment of section 206C.

- **61**. In section 194D of the Income-tax Act, in the second proviso, for the words "fifteen thousand rupees", the words "twenty thousand rupees" shall be substituted.
- **62**. In section 194G of the Income-tax Act, in sub-section (*1*), for the words "fifteen thousand rupees", the words "twenty thousand rupees" shall be substituted.
- **63**. In section 194H of the Income-tax Act, in the first proviso, for the words "fifteen thousand rupees", the words "twenty thousand rupees" shall be substituted.
- **64**. In section 194-I of the Income-tax Act, for the first proviso, the following proviso shall be substituted, namely:—

"Provided that no deduction shall be made under this section, where the income by way of rent credited or paid for a month or part of a month by such person to the account of, or to, the payee, does not exceed fifty thousand rupees:".

- **65**. In section 194J of the Income-tax Act, in sub-section (1), in the first proviso, in clause (B), for the words "thirty thousand rupees" wherever they occur, the words "fifty thousand rupees" shall be substituted.
- **66**. In section 194K of the Income-tax Act, in the proviso, in clause (*i*), for the words "five thousand rupees", the words "ten thousand rupees" shall be substituted.
- **67**. In section 194LA of the Income-tax Act, in the first proviso, for the words "two lakh and fifty thousand rupees", the words "five lakh rupees" shall be substituted.
- **68**. In section 194LBC of the Income-tax Act, in sub-section (1), for the portion beginning with the words "at the rate of" and ending with the words "payee is any other person", the words "at the rate of ten per cent." shall be substituted.
- **69**. In section 194Q of the Income-tax Act, in sub-section (5), in clause (b), the words, brackets, figures and letters "other than a transaction to which sub-section (1H) of section 206C applies" shall be omitted.
- **70**. In section 194S of the Income-tax Act, in sub-section (2), for the words, figures and letters "sections 203A and 206AB", the word, figures and letter "section 203A" shall be substituted.
 - 71. Section 206AB of the Income-tax Act shall be omitted.
 - 72. In section 206C of the Income-tax Act,—
 - (a) in sub-section (1),—
 - (i) in the Table,—
 - (A) against serial number (iii),—
 - (I) in column (2), for the word "Timber", the words and brackets "Timber or any other forest produce (not being tendu leaves)" shall be substituted;
 - (II) in column (3), for the words "two and one-half per cent.", the words "two per cent." shall be substituted;
 - (B) against serial number (iv), in column (3), for the words "two and one-half per cent.", the words "two per cent." shall be substituted;
 - (C) serial number (v) and the entries relating thereto shall be omitted;
 - (ii) after the proviso, the following *Explanation* shall be inserted, namely:—

16 of 1927.

'Explanation.—For the purposes of this sub-section, "forest produce" shall have the same meaning as defined in any State Act for the time being in force, or in the Indian Forest Act, 1927.';

- (b) in sub-section (1G),—
- (i) in the first, second and fourth provisos, for the words "seven lakh rupees" wherever they occur, the words "ten lakh rupees" shall be substituted:
- (*ii*) for the third proviso, the following proviso shall be substituted, namely:—

"Provided also that the authorised dealer shall not collect the sum if the amount being remitted out is a loan obtained from any financial institution as defined in clause (b) of sub-section (3) of section 80E, for the purpose of pursuing any education:";

(c) in sub-section (1H), after the second proviso, the following proviso shall be inserted, namely:—

"Provided also that nothing contained in the provisions of this sub-section shall apply from the 1st day of April, 2025.";

(d) in sub-section (7A), the following proviso shall be inserted, with effect from the 1st April, 2025, namely:—

"Provided that the provisions of sub-sections (3), (5) and (6) of section 153 and *Explanation* 1 thereof shall, so far as may be, apply to the time limit specified in this sub-section.";

- (e) in sub-section (9), for the words, brackets, figures and letters ", sub-section (IC) or sub-section (IH)" at both the places where they occur, the words, brackets, figure and letter "or sub-section (IC)" shall be substituted;
- (f) in sub-section (10A), for the brackets, figures, letters and word "(1C), (1F) or (1H)", the brackets, figures, letters and word "(1C) or (1F)" shall be substituted.
- 73. Section 206CCA of the Income-tax Act shall be omitted.

Omission of section 206CCA.

- 74. In section 246A of the Income-tax Act, in sub-section (1),—
- Amendment of section 246A.
- (i) in clause (ja), for the word, brackets, figure and letter, "sub-section (1A)", the word, brackets and figure "sub-section (2)" shall be substituted;
- (ii) in clause (n), the words "made by a Deputy Commissioner" shall be omitted.
- **75**. In section 253 of the Income-tax Act, in sub-section (9), the proviso shall be omitted.

Amendment of section 253.

76. In section 255 of the Income-tax Act, in sub-section (8), the proviso shall be omitted.

Amendment of section 255.

77. In section 263 of the Income-tax Act, in the *Explanation*, occurring after sub-section (3), for the words "any period during which any proceeding under this section is stayed by an order or injunction of any court", the words "the period commencing on the date on which stay on any proceeding under this section was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner" shall be substituted.

Amendment of section 263.

Amendment of section 264.

78. In section 264 of the Income-tax Act, in sub-section (6), in the *Explanation*, for the words "any period during which any proceeding under this section is stayed by an order or injunction of any court", the words "the period commencing on the date on which stay on any proceeding under this section was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner" shall be substituted.

Amendment of section 270AA.

79. In section 270AA of the Income-tax Act, in sub-section (4), for the words "one month", the words "three months" shall be substituted.

Amendment of section 271AAB.

80. In section 271AAB of the Income-tax Act, in sub-section (*1A*), in the opening portion, after the words "the assent of the President", the words, figures and letters "but before the 1st day of September, 2024" shall be inserted and shall be deemed to have been inserted with effect from the 1st September, 2024.

Omission of section 271BB.

81. Section 271BB of the Income-tax Act shall be omitted.

Amendment of section 271C.

82. In section 271C of the Income-tax Act, in sub-section (2), the following proviso shall be inserted, namely:—

"Provided that any penalty under sub-section (1) on or after the 1st day of April, 2025, shall be imposed by the Assessing Officer.".

Amendment of section 271CA.

83. In section 271CA of the Income-tax Act, in sub-section (2), the following proviso shall be inserted, namely:—

"Provided that any penalty under sub-section (1), on or after the 1st day of April, 2025, shall be imposed by the Assessing Officer.".

Amendment of section 271D.

84. In section 271D of the Income-tax Act, in sub-section (2), the following proviso shall be inserted, namely:—

"Provided that any penalty under sub-section (1), on or after the 1st day of April, 2025, shall be imposed by the Assessing Officer.".

Amendment of section 271DA.

85. In section 271DA of the Income-tax Act, in sub-section (2), the following proviso shall be inserted, namely:—

"Provided that any penalty under sub-section (1), on or after the 1st day of April, 2025, shall be imposed by the Assessing Officer.".

Amendment of section 271DB.

86. In section 271DB of the Income-tax Act, in sub-section (2), the following proviso shall be inserted, namely:—

"Provided that any penalty under sub-section (1), on or after the 1st day of April, 2025, shall be imposed by the Assessing Officer.".

Amendment of section 271E.

87. In section 271E of the Income-tax Act, in sub-section (2), the following proviso shall be inserted, namely:—

"Provided that any penalty under sub-section (1), on or after the 1st day of April, 2025, shall be imposed by the Assessing Officer.".

Substitution of new section for section 275.

88. For section 275 of the Income-tax Act, the following section shall be substituted, namely:—

Bar of limitation for imposing penalties.

"275. (1) No order imposing a penalty under this Chapter shall be passed after the expiry of six months from the end of the quarter in which,—

(a) the proceedings, in the course of which action for the imposition of penalty has been initiated, are completed, if the relevant assessment or other order is not the subject matter of an appeal under section 246 or section 246A or section 253;

- (b) the order of revision under section 263 or section 264 is passed, if the relevant assessment or other order is the subject matter of revision under the said sections;
- (c) the order of appeal under section 246 or section 246A is received by the jurisdictional Principal Commissioner or Commissioner, if the relevant assessment or other order is the subject matter of an appeal under the said sections and no further appeal has been filed under section 253;
- (*d*) the order of appeal under section 253 is received by the jurisdictional Principal Commissioner or Commissioner, if the relevant assessment or other order is the subject matter of an appeal under the said section;
 - (e) notice for imposition of penalty is issued, in any other case.
- (2) The order imposing or enhancing or reducing or cancelling penalty or dropping the proceedings for the imposition of penalty may be revised on the basis of assessment as revised by giving effect to the order passed under section 246 or section 246A or section 253 or section 260A or section 261 or revision under section 263 or section 264, where the relevant assessment or other order is the subject matter of an appeal or a revision under the said sections.
- (3) No order imposing or enhancing or reducing or cancelling penalty or dropping the proceedings for the imposition of penalty under sub-section (2) shall be passed—
 - (a) unless the assessee has been heard, or has been given a reasonable opportunity of being heard;
 - (b) after the expiry of six months from the end of the quarter in which the order passed under section 246 or section 246A or section 253 or section 260A or section 261 is received by the jurisdictional Principal Commissioner or Commissioner, or the order of revision under section 263 or section 264 is passed.
- (4) The provisions of sub-section (2) of section 274 shall apply to the order imposing or enhancing or reducing penalty under sub-section (2).
- (5) In computing the period of limitation for the purposes of this section, the following period shall be excluded:—
 - (a) the time taken in giving an opportunity to the assessee to be reheard under the proviso to section 129;
 - (b) the period commencing on the date on which stay on proceeding for levy of penalty was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner.".
- **89**. In section 276BB of the Income-tax Act, the following proviso shall be inserted, namely:—

Amendment of section 276BB.

"Provided that the provisions of this section shall not apply if the payment of the tax collected at source has been made to the credit of the Central Government at any time on or before the time prescribed for filing the statement under the proviso to sub-section (3) of section 206C in respect of such payment.".

90. After section 285BA of the Income-tax Act, the following section shall be inserted with effect from the 1st April, 2026, namely:—

Insertion of new section 285BAA.

Obligation to furnish information on transaction of crypto-asset.

- '285BAA. (1) Any person, being a reporting entity, as prescribed, in respect of a crypto-asset, shall furnish information in respect of a transaction of such crypto-asset in a statement, for such period, within such time, in such form and manner and to such income-tax authority, as prescribed.
- (2) Where the prescribed income-tax authority considers that the statement furnished under sub-section (1) is defective, he may intimate the defect to the person who has furnished such statement and give him an opportunity of rectifying the defect within thirty days from the date of such intimation or such further period as may be allowed, and if the defect is not rectified within such period, the provisions of this Act shall apply as if such person had furnished inaccurate information in the statement.
- (3) Where a person who is required to furnish a statement under sub-section (1) has not furnished the same within the specified time, the prescribed income-tax authority may serve upon such person a notice requiring him to furnish such statement within a period not exceeding thirty days from the date of service of such notice and he shall furnish the statement within the time specified in the notice.
- (4) If any person, having furnished a statement under sub-section (1), or in pursuance of a notice issued under sub-section (3), comes to know or discovers any inaccuracy in the information provided in the statement, he shall within ten days inform the prescribed income-tax authority, the inaccuracy in such statement and furnish the correct information in such manner as prescribed.
 - (5) The Central Government may, by rules prescribe—
 - (a) the persons referred to in sub-section (I) to be registered with the prescribed income-tax authority;
 - (b) the nature of information and the manner in which such information shall be maintained by the persons referred to in clause (a); and
 - (c) the due diligence to be carried out by the persons referred to in sub-section (I) for the purpose of identification of any crypto-asset user or owner.
- (6) In this section, "crypto-asset" shall have the meaning assigned to it in sub-clause (d) of clause (47A) of section 2.'.
- **91**. In the Second Schedule to the Income-tax Act, in rule 68B, in sub-rule (2), for clauses (i) and (ii), the following clauses shall be substituted, namely:—
 - "(i) commencing on the date on which stay on levy of the said tax, interest, fine, penalty or another sum was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner; or
 - (ii) commencing on the date on which stay on the proceeding of attachment or sale of the immovable property was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner; or".

CHAPTER IV

INDIRECT TAXES

Customs

Amendment of section 18.

Amendment of rule 68B of

Second

Schedule.

92. In the Customs Act, 1962 (hereinafter referred to as the Customs Act), in section 18.—

52 of 1962.

(a) in sub-section (1), for the words "the proper officer may direct that the duty leviable on such goods, be assessed provisionally", the following shall be substituted, namely:—

"the proper officer may assess the duty leviable on such goods, provisionally,";

- (b) in sub-section (1A), for the words "within such time and in such manner", the words "in such manner" shall be substituted;
- (c) after sub-section (1A), the following sub-sections shall be inserted, namely:—
 - "(1B) The proper officer shall finalise the duty provisionally assessed, within two years from the date of such assessment under sub-section (1):

Provided that the Principal Commissioner of Customs or the Commissioner of Customs may, on sufficient cause being shown and for reasons to be recorded in writing, extend the said period to a further period of one year:

Provided further that in respect of any provisional assessment pending under sub-section (*I*) as on the date on which the Finance Bill, 2025 receives the assent of the President, the said period of two years shall be reckoned from the date on which the said Finance Bill receives the assent of the President.

- (1C) Where the proper officer is unable to assess the duty finally within the time specified under sub-section (1B) for the reason that—
 - (a) an information is being sought from an authority outside India through a legal process; or
 - (b) an appeal in a similar matter of the same person or any other person is pending before the Appellate Tribunal or the High Court or the Supreme Court; or
 - (c) an interim order of stay has been issued by the Appellate Tribunal or the High Court or the Supreme Court; or
 - (d) the Board has, in a similar matter, issued specific direction or order to keep such matter pending; or
 - (e) the importer or exporter has a pending application before the Settlement Commission or the Interim Board,

the proper officer shall inform the importer or exporter concerned, the reason for non-finalisation of the provisional assessment and in such case, the time specified in sub-section (*IB*) shall apply not from the date of the provisional assessment but from the date when such reason ceases to exist."

93. After section 18 of the Customs Act, the following section shall be inserted, namely:—

Insertion of new section 18A.

- "18A. (1) Notwithstanding anything contained in section 149, the importer or exporter of the goods, after the clearance, may revise an entry already made in relation to the goods, in such form and manner, within such time and subject to such conditions as may be prescribed.
- (2) On revising the entry under sub-section (I), the importer or exporter of the goods shall self-assess the duty.
- (3) Where the revised entry and self-assessment made under sub-sections (1) and (2) results in—

Voluntary revision of entry, post clearance.

- (a) any duty short-levied, not levied, short-paid or not paid, then the same may be paid voluntarily by the importer or exporter of such goods along with the interest under section 28AA;
- (b) duty paid in excess of that payable on such goods or whole of the duty paid, requiring refund, then, such revised entry shall be deemed to be a claim for refund under section 27.
- (4) The proper officer may,—
- (a) verify the revised entry and self-assessment made under sub-sections (1) and (2) in cases selected primarily on the basis of risk evaluation through appropriate selection criteria;
- (b) re-assess the duty leviable on such goods in cases where the self-assessment under sub-section (2) is not done correctly.
- (5) No revision of entry shall be made under this section in the following cases, namely:—
 - (a) cases where any audit under Chapter XIIA or search, seizure or summons under Chapter XIII has been initiated and intimated to the importer or the exporter concerned;
 - (b) cases requiring refund where the proper officer has re-assessed the duty under section 17 or assessed the duty under section 18 or under section 84:
 - (c) any other case which the Board may specify by notification in the Official Gazette.".

Amendment of section 27.

- **94.** In section 27 of the Customs Act, in sub-section (1), the *Explanation* shall be numbered as *Explanation* 1 thereof, and after *Explanation* 1 as so numbered, the following *Explanation* shall be inserted, namely:—
 - "Explanation 2.—For the removal of doubts, it is hereby clarified that the period of limitation of one year in case of claim of refund under clause (b) of sub-section (3) of section 18A or amendment of documents under section 149, shall be computed from the date of payment of such duty or interest.".

Amendment of section 28.

- **95**. In section 28 of the Customs Act, in *Explanation* 1, after clause (b), the following clause shall be inserted, namely:—
 - "(ba) in a case where duty is paid under clause (a) of sub-section (3) of section 18A, the date of payment of duty or interest;".

Amendment of section 127A.

- **96**. In section 127A of the Customs Act,—
 - (i) after clause (d), the following clause shall be inserted, namely:—
 - '(da) "Interim Board" means the Interim Board for Settlement constituted under section 31A of the Central Excise Act, 1944;';

1 of 1944.

- (ii) after clause (e), the following clause shall be inserted, namely:—
- '(ea) "pending application" means an application filed under section 127B before the 1st day of April, 2025 and fulfils the following conditions, namely:—
 - (i) it has been allowed under section 127C; and
 - (ii) no order under sub-section (5) of section 127C was issued on or before the 31st day of March, 2025 with respect to such application;'.

Amendment of section 127B.

97. In section 127B of the Customs Act, after sub-section (5), the following provisos shall be inserted, namely:—

"Provided that no application shall be made under this section on or after the 1st day of April, 2025:

Provided further that on and from the date of the constitution of the Interim Board, every pending application shall be dealt by it from the stage at which such pending application stood immediately before its constitution.".

98. In section 127C of the Customs Act, after sub-section (*10*), the following sub-sections shall be inserted, namely:—

Amendment of section 127C.

- '(11) On and from the 1st day of April, 2025,—
- (a) the provisions of sub-sections (2), (3), (4), (5), (5A), (7), (8) and (8A) shall apply to pending applications with the modification that for the words "Settlement Commission", wherever they occur, the words "Interim Board" shall be substituted;
- (b) in sub-section (3), for the words "seven days from the date of order", the words "seven days from the date of receipt of the order" shall be substituted;
- (c) in sub-section (7), for the word "Bench", the words "Interim Board" shall be substituted;
- (d) the provisions of sub-section (10) shall have effect as if for the words "Settlement Commission", the words "Settlement Commission or the Interim Board" had been substituted.
- (12) Notwithstanding anything contained in this section, the Interim Board may, within three months from the date of its constitution under section 31A of the Central Excise Act, 1944, for the reasons to be recorded in writing, extend the time limit referred to in sub-section (8A), by such further period not exceeding twelve months from the date of such constitution.'.
- **99**. In section 127D of the Customs Act, after sub-section (2), the following sub-section shall be inserted, namely:—

Amendment of section 127D.

- "(3) On and from the 1st day of April, 2025, the power of the Settlement Commission under this section shall be exercised by the Interim Board and the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission."
- **100**. In section 127F of the Customs Act, after sub-section (4), the following sub-section shall be inserted, namely:—

Amendment of section 127F.

- "(5) On and from the 1st day of April, 2025, the powers and functions of the Settlement Commission under this section shall be exercised by the Interim Board and the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission.".
- **101**. In section 127G of the Customs Act, after the first proviso, the following proviso shall be inserted, namely:—

Amendment of section 127G.

- "Provided further that on and from the 1st day of April, 2025, the functions of the Settlement Commission under this section shall be performed by the Interim Board and the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission."
- **102**. In section 127H of the Customs Act, after sub-section (3), the following sub-section shall be inserted, namely:—

Amendment of section 127H.

"(4) On and from the 1st day of April, 2025, the power of the Settlement Commission under this section shall be exercised by the Interim Board and the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission."

1 of 1944.

Customs Tariff

Amendment of First Schedule.

103. In the Customs Tariff Act, 1975 (hereinafter referred to as the Customs Tariff Act), the First Schedule shall,—

51 of 1975.

- (a) be amended in the manner specified in the Second Schedule;
- (b) with effect from the 1st May, 2025, be amended in the manner specified in the Third Schedule.

Central Excise

Amendment of section 31

104. In section 31 of the Central Excise Act, 1944 (hereinafter referred to as the Central Excise Act),—

1 of 1944

- (i) after clause (e), the following clause shall be inserted, namely:—
- '(ea) "Interim Board" means the Interim Board for Settlement constituted under section 31A;';
- (ii) after clause (f), the following clause shall be inserted, namely:—
- '(fa) "pending application" means an application filed under section 32E before the 1st day of April, 2025 and fulfils the following conditions, namely:—
 - (i) it has been allowed under sub-section (1) of section 32F;
 - (ii) no order under sub-section (5) of section 32F was issued on or before the 31st day of March, 2025 with respect to such application;'.

Insertion of new section 31A.

105. After section 31 of the Central Excise Act, the following section shall be inserted, namely:—

Interim Board for Settlement.

"31A. (1) The Central Government shall, by notification, constitute one or more Interim Boards for Settlement, as may be necessary, for the settlement of pending applications:

Provided that on and from the date of the constitution of the Interim Board, every pending application shall be dealt by it from the stage at which such pending application stood immediately before its constitution.

- (2) Every Interim Board shall consist of three members, each being an officer of the rank of Chief Commissioner or above, as may be nominated by the Central Board of Indirect Taxes and Customs.
- (3) If the Members of the Interim Board differ in opinion on any point, the point shall be decided according to the opinion of the majority.
- (4) The Interim Board shall be assisted by such Central Excise Officers, to be nominated by the Central Board of Indirect Taxes and Customs.".

Amendment of section 32.

106. In section 32 of the Central Excise Act, after sub-section (3), the following proviso shall be inserted, namely:—

"Provided that the Settlement Commission so constituted under this section shall cease to operate on or after the 1st day of April, 2025.".

Amendment of section 32A.

107. In section 32A of the Central Excise Act, after sub-section (8), the following proviso shall be inserted, namely:—

"Provided that the provisions of this section shall not apply on or after the 1st day of April, 2025.". **108.** In section 32B of the Central Excise Act, after sub-section (2), the following proviso shall be inserted, namely:—

Amendment of section 32B.

"Provided that the provisions of this section shall not apply on or after the 1st day of April, 2025.".

109. In section 32C of the Central Excise Act, the following proviso shall be inserted, namely:—

Amendment of section 32C.

"Provided that the provisions of this section shall not apply on or after the 1st day of April, 2025.".

110. In section 32D of the Central Excise Act, the following proviso shall be inserted, namely:—

Amendment of section 32D.

"Provided that the provisions of this section shall not apply on or after the 1st day of April, 2025.".

111. In section 32E of the Central Excise Act, after sub-section (5), the following proviso shall be inserted, namely:—

Amendment of section 32E

"Provided that no application shall be made under this section on or after the 1st day of April, 2025.".

112. In section 32F of the Central Excise Act, after sub-section (10), the following sub-sections shall be inserted, namely:—

Amendment of section 32F.

- '(11) On and from the 1st day of April, 2025,—
- (a) the provisions of sub-sections (2), (3), (4), (5), (5A), (6), (7), and (8) shall apply to pending applications with the modification that for the words "Settlement Commission", wherever they occur, the words "Interim Board" shall be substituted;
- (b) in sub-section (3), for the words "seven days from the date of order", the words "seven days from the date of receipt of the order" shall be substituted;
- (c) in sub-section (7), for the word "Bench", the words "Interim Board" shall be substituted;
- (d) the provisions of sub-section (10) shall have effect as if for the words "Settlement Commission", the words "Settlement Commission or Interim Board" had been substituted.
- (12) Notwithstanding anything contained in this section, the Interim Board may, within three months from the date of its constitution under section 31A, for the reasons to be recorded in writing, extend the time limit referred to in sub-section (6), by such further period not exceeding twelve months from the date of such constitution.'.
- 113. In section 32G of the Central Excise Act, after sub-section (2), the following sub-section shall be inserted, namely:—

Amendment of section 32G.

- "(3) On and from the 1st day of April, 2025, the power of the Settlement Commission under this section shall be exercised by the Interim Board and the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission."
- 114. In section 32-I of the Central Excise Act, after sub-section (4), the following sub-section shall be inserted, namely:—

Amendment of section 32-I.

"(5) On and from the 1st day of April, 2025, the powers and functions of the Settlement Commission under this section shall be exercised or performed by the Interim Board and the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission."

Amendment of section 32J.

115. In section 32J of the Central Excise Act, after the first proviso, the following proviso shall be inserted, namely:—

"Provided further that on and from the 1st day of April, 2025, the functions of the Settlement Commission under this section shall be performed by the Interim Board and the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission."

Amendment of section 32K.

- 116. In section 32K of the Central Excise Act, after sub-section (3), the following sub-section shall be inserted, namely:—
 - "(4) On and from the 1st day of April, 2025, the power of the Settlement Commission under this section shall be exercised by the Interim Board and the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission."

Amendment of section 32L.

- 117. In section 32L of the Central Excise Act, after sub-section (3), the following sub-section shall be inserted, namely:—
 - "(4) On and from the 1st day of April, 2025, the power of the Settlement Commission under this section shall be exercised by the Interim Board and the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission."

Amendment of section 32M.

- **118**. In section 32M of the Central Excise Act, the following proviso shall be inserted, namely:—
 - "Provided that on and from the 1st day of April, 2025, the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission.".

Amendment of section 32-O.

- **119**. In section 32-O of the Central Excise Act, the following proviso shall be inserted, namely:—
 - "Provided that on and from the 1st day of April, 2025, the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission."

Amendment of section 32P.

120. In section 32P of the Central Excise Act, the following proviso shall be inserted, namely:—

"Provided that on and from the 1st day of April, 2025, the provisions of this section shall *mutatis mutandis* apply to the Interim Board as they apply to the Settlement Commission.".

Central Goods and Services Tax

Amendment of section 2.

- **121**. In the Central Goods and Services Tax Act, 2017 (hereinafter referred as the Central Goods and Services Tax Act), in section 2,—
 - (i) in clause (61), after the word and figure "section 9", the words, brackets and figures "of this Act or under sub-section (3) or sub-section (4) of section 5 of the Integrated Goods and Services Tax Act, 2017" shall be inserted with effect from the 1st day of April, 2025;

(*ii*) in clause (69),—

- (a) in sub-clause (c), after the words "management of a municipal", the word "fund" shall be inserted;
- (b) after sub-clause (c), the following Explanation shall be inserted, namely:—

'Explanation.—For the purposes of this sub-clause—

12 of 2017.

13 of 2017.

- (a) "local fund" means any fund under the control or management of an authority of a local self-government established for discharging civic functions in relation to a Panchayat area and vested by law with the powers to levy, collect and appropriate any tax, duty, toll, cess or fee, by whatever name called:
- (b) "municipal fund" means any fund under the control or management of an authority of a local self-government established for discharging civic functions in relation to a Metropolitan area or Municipal area and vested by law with the powers to levy, collect and appropriate any tax, duty, toll, cess or fee, by whatever name called;";
- (iii) after clause (116), the following clause shall be inserted, namely:—
- '(116A) "unique identification marking" means the unique identification marking referred to in clause (b) of sub-section (2) of section 148A and includes a digital stamp, digital mark or any other similar marking, which is unique, secure and non-removable;'.
- **122**. In section 12 of the Central Goods and Services Tax Act, sub-section (4) shall be omitted.

Amendment of section 12.

123. In section 13 of the Central Goods and Services Tax Act, sub-section (4) shall be omitted.

Amendment of section 13.

124. In section 17 of the Central Goods and Services Tax Act, in sub-section (5), in clause (d),—

Amendment of section 17.

- (i) for the words "plant or machinery", the words "plant and machinery" shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2017;
- (ii) the Explanation shall be numbered as Explanation 1 thereof, and after Explanation 1 as so numbered, the following Explanation shall be inserted, namely:—
 - *'Explanation 2.*—For the purposes of clause (*d*), it is hereby clarified that notwithstanding anything to the contrary contained in any judgment, decree or order of any court, tribunal, or other authority, any reference to "plant or machinery" shall be construed and shall always be deemed to have been construed as a reference to "plant and machinery"; '.
- 125. In section 20 of the Central Goods and Services Tax Act, with effect from the 1st day of April, 2025,—

Amendment of section 20.

- (i) in sub-section (1), after the word and figure "section 9", the words, brackets and figures "of this Act or under sub-section (3) or sub-section (4) of section 5 of the Integrated Goods and Services Tax Act, 2017" shall be inserted;
- (ii) in sub-section (2), after the word and figure "section 9", the words, brackets and figures "of this Act or under sub-section (3) or sub-section (4) of section 5 of the Integrated Goods and Services Tax Act, 2017," shall be inserted.
- **126**. In section 34 of the Central Goods and Services Tax Act, in sub-section (2), for the proviso, the following proviso shall be substituted, namely:—

Amendment of section 34.

- "Provided that no reduction in output tax liability of the supplier shall be permitted, if the—
 - (i) input tax credit as is attributable to such a credit note, if availed, has not been reversed by the recipient, where such recipient is a registered person; or

13 of 2017.

13 of 2017.

(ii) incidence of tax on such supply has been passed on to any other person, in other cases.".

Amendment of section 38.

- 127. In section 38 of the Central Goods and Services Tax Act,—
- (i) in sub-section (1), for the words "an auto-generated statement", the words "a statement" shall be substituted:
 - (ii) in sub-section (2),—
 - (a) for the words "auto-generated statement under", the words "statement referred in" shall be substituted;
 - (b) in clause (a), the word "and" shall be omitted;
 - (c) in clause (b), after the words "by the recipient,", the word "including" shall be inserted;
 - (d) after clause (b), the following clause shall be inserted, namely:—

"(c) such other details as may be prescribed.".

Amendment of section 39.

128. In section 39 of the Central Goods and Services Tax Act, in sub-section (I), for the words "and within such time", the words "within such time, and subject to such conditions and restrictions" shall be substituted.

Amendment of section 107.

129. In section 107 of the Central Goods and Services Tax Act, in sub-section (6), for the proviso, the following proviso shall be substituted, namely:—

"Provided that in case of any order demanding penalty without involving demand of any tax, no appeal shall be filed against such order unless a sum equal to ten per cent. of the said penalty has been paid by the appellant.".

Amendment of section 112.

130. In section 112 of the Central Goods and Services Tax Act, in sub-section (8), the following proviso shall be inserted, namely:—

"Provided that in case of any order demanding penalty without involving demand of any tax, no appeal shall be filed against such order unless a sum equal to ten per cent. of the said penalty, in addition to the amount payable under the proviso to sub-section (6) of section 107 has been paid by the appellant."

Insertion of new section 122B.

131. After section 122A of the Central Goods and Services Tax Act, the following section shall be inserted, namely:—

Penalty for failure to comply with track and trace mechanism. "122B. Notwithstanding anything contained in this Act, where any person referred to in clause (b) of sub-section (1) of section 148A acts in contravention of the provisions of the said section, he shall, in addition to any penalty under Chapter XV or the provisions of this Chapter, be liable to pay a penalty equal to an amount of one lakh rupees or ten per cent. of the tax payable on such goods, whichever is higher."

Insertion of new section 148A.

132. After section 148 of the Central Goods and Services Tax Act, the following section shall be inserted, namely:—

Track and trace mechanism for certain goods. "148A. (1) The Government may, on the recommendations of the Council, by notification, specify,—

- (a) the goods;
- (b) persons or class of persons who are in possession or deal with such goods,

to which the provisions of this section shall apply.

(2) The Government may, in respect of the goods referred to in clause (a) of sub-section (1),—

- (a) provide a system for enabling affixation of unique identification marking and for electronic storage and access of information contained therein, through such persons, as may be prescribed; and
- (b) prescribe the unique identification marking for such goods, including the information to be recorded therein.
- (3) The persons referred to in sub-section (1), shall,—
- (a) affix on the said goods or packages thereof, a unique identification marking, containing such information and in such manner;
- (b) furnish such information and details within such time and maintain such records or documents, in such form and manner;
- (c) furnish details of the machinery installed in the place of business of manufacture of such goods, including the identification, capacity, duration of operation and such other details or information, within such time and in such form and manner;
- (d) pay such amount in relation to the system referred to in sub-section (2),

as may be prescribed.".

133. In Schedule III of the Central Goods and Services Tax Act,—

Amendment of Schedule III.

- (i) in paragraph 8, after clause (a), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July, 2017, namely:—
 - "(aa) Supply of goods warehoused in a Special Economic Zone or in a Free Trade Warehousing Zone to any person before clearance for exports or to the Domestic Tariff Area;";
- (ii) in Explanation 2, after the words "For the purposes of", the words, brackets and letter "clause (a) of" shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July, 2017;
- (iii) after Explanation 2, the following Explanation shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July, 2017, namely:—

"Explanation 3.—For the purposes of clause (aa) of paragraph 8, the expressions "Special Economic Zone", "Free Trade Warehousing Zone" and "Domestic Tariff Area" shall have the same meanings respectively as assigned to them in section 2 of the Special Economic Zones Act, 2005."

134. No refund shall be made of all such tax which has been collected, but which would not have been so collected, had section 133 been in force at all material times.

No refund of tax collected.

Service tax

- 135. (1) Notwithstanding anything contained in section 66 of Chapter V of the Finance Act, 1994, as it stood prior to the 1st day of July, 2012, or in section 66B of the said Chapter of the said Act, as it stood prior to the omission of the said Chapter *vide* section 173 of the Central Goods and Services Tax Act, 2017, no service tax shall be levied or collected in respect of taxable services provided or agreed to be provided by insurance companies by way of reinsurance under the Weather Based Crop Insurance Scheme and the Modified National Agricultural Insurance Scheme during the period commencing from the 1st day of April, 2011 and ending with the 30th day of June, 2017 (both days inclusive).
- (2) Refund shall be made of all such service tax which has been collected, but which would not have been so collected, had sub-section (1) been in force at all material times:

28 of 2005.

32 of 1994.

12 of 2017.

Special provision for retrospective exemption from service tax in certain cases relating to reinsurance services provided by insurance companies under Weather Based Crop Insurance Scheme and Modified National Agricultural Insurance Scheme.

Provided that an application for the claim of refund of service tax shall be made within a period of six months from the date on which the Finance Bill, 2025 receives the assent of the President.

(3) Notwithstanding the omission of the said Chapter, the provisions of the said Chapter shall apply for refund under this section retrospectively as if the said Chapter had been in force at all material times.

CHAPTER V

MISCELLANEOUS

PART I

Amendment to the Unit Trust of India (Transfer of Undertaking and Repeal) ${\rm Act}, 2002$

Amendment of Act 58 of 2002. **136**. In the Unit Trust of India (Transfer of Undertaking and Repeal) Act, 2002, in section 13, in sub-section (*I*), for the figures "2025", the figures "2027" shall be substituted.

PART II

AMENDMENTS TO THE GOVERNMENT SECURITIES ACT, 2006

WHEREAS it is expedient to amend the law relating to Government securities and its management by the Reserve Bank of India;

AND WHEREAS the subject matter of "Public debt of the State" falls within the ambit of State List of the Seventh Schedule to the Constitution;

AND WHEREAS in pursuance of clause (1) of article 252 of the Constitution, resolutions have been passed by the Houses of the Legislatures of the States of Andhra Pradesh, Chhattisgarh, Haryana, Nagaland, Punjab, Uttarakhand, Uttar Pradesh and West Bengal that the subject matter aforesaid should be regulated in those States by Parliament by law.

Application of this Part.

- 137. (1) This Part shall apply in the first instance to the whole of the States of Andhra Pradesh, Chhattisgarh, Haryana, Nagaland, Punjab, Uttarakhand, Uttar Pradesh and West Bengal and the Union territories; and it shall also apply to such other State which adopts this Part by resolution passed in that behalf under clause (1) of article 252 of the Constitution.
- (2) It shall come into force at once in the States of Andhra Pradesh, Chhattisgarh, Haryana, Nagaland, Punjab, Uttarakhand, Uttar Pradesh and West Bengal and in the Union territories and in any other State which adopts this Act under clause (1) of article 252 of the Constitution, on the date of such adoption; and, save as otherwise provided in this Part, any reference in this Part to the commencement of this Part shall, in relation to any State, mean the date on which this Part comes into force in such State.

Amendment of preamble.

138. In the Government Securities Act, 2006 (hereinafter referred to as the principal Act), in the preamble, in paragraph 3, for the words "except the Legislature of the State of Jammu and Kashmir, to the effect that the matters aforesaid should be regulated in those States", the words "to the effect that the matters aforesaid should be regulated in those States" shall be substituted.

Amendment of section 1.

- 139. In section 1 of the principal Act,—
- (a) in sub-section (3), for the words "in the first instance to whole of the States, except the State of Jammu and Kashmir, and to all the Union territories and it shall also apply to the State of Jammu and Kashmir which adopts this Act by resolution passed in that behalf under clause (1) of article 252 of the Constitution", the words "to all the States and Union territories" shall be substituted;

38 of 2006.

- (b) in sub-section (4),—
- (i) the words "except the State of Jammu and Kashmir" shall be omitted:
- (ii) the words "and in the State of Jammu and Kashmir which adopts this Act under clause (1) of article 252 of the Constitution, on such adoption" shall be omitted.
- **140**. In section 2 of the principal Act, in clause (f),—

(i) after the words "any other purpose", the words "and subject to such terms and conditions" shall be inserted;

Amendment of section 2.

- (ii) the words and figure "and having one of the forms mentioned in section 3" shall be omitted.
- **141**. In section 3 of the principal Act, the words ", subject to such terms and conditions as may be specified," shall be omitted.

Amendment of section 3.

- **142**. In section 5 of the principal Act, in sub-section (4), after the words "upon the Bank", the words, brackets, letter and figure "or shall be construed to affect any restriction on transferability of Government securities contained in any notification issued under clause (f) of section 2 in respect of such securities" shall be inserted.
- Amendment of section 5.
- **143**. In section 31 of the principal Act, sub-sections (1) and (2) shall be omitted.

Amendment of section 31.

144. In section 32 of the principal Act, in sub-section (2), in clause (a), the words "and the terms and conditions subject to which" shall be omitted.

Amendment of section 32.

145. (1) The Public Debt Act, 1944 is hereby repealed.

Repeal of Act 18 of 1944 and savings.

- (2) Notwithstanding such repeal anything done or any action taken in the exercise of any power conferred by or under the repealed Act shall be deemed to have been done or taken in the exercise of the powers conferred by or under the Government Securities Act, 2006 as amended by this Part as if the said Act was in force on the day on which such thing was done or action was taken.
- (3) The rules made by the Central Government under the repealed Act as in force immediately before the commencement of this Part, shall be deemed to be the regulations made by the Bank under the Government Securities Act, 2006.

PART III

AMENDMENT TO THE FINANCE ACT, 2016

- **146**. In the Finance Act, 2016, with effect from the 1st day of April, 2025—
- (a) in section 163, in sub-section (3), in clause (a), after the words "this Chapter", the words, figures and letters "but before the 1st day of April, 2025" shall be inserted;
- Act 28 of 2016.

Amendment of

- (b) in section 165, after sub-section (2), the following sub-section shall be inserted, namely:—
 - "(3) The provisions of this section shall not apply to any consideration for any specified service received or receivable by a person on or after the 1st day of April, 2025.".

PART IV

VALIDATION OF THE CENTRAL CIVIL SERVICES (PENSION) RULES AND PRINCIPLES FOR EXPENDITURE ON PENSION LIABILITES FROM THE CONSOLIDATED FUND OF INDIA

WHEREAS article 309 of the Constitution provides that, subject to the provisions of the Constitution, Acts of the appropriate Legislature may regulate the recruitment and conditions of service of persons appointed to public services and posts in connection with the affairs of the Union;

38 of 2006.

38 of 2006.

AND WHEREAS the recruitment and the conditions of service of persons appointed to public services and posts in connection with the affairs of the Union are governed by rules made under the proviso to article 309 of the Constitution;

AND WHEREAS the pension of the Central Government employees was governed by the Central Civil Services (Pension) Rules, 1972 which was subsequently replaced by the Central Civil Services (Pension) Rules, 2021 and the Central Civil Services (Extraordinary Pension) Rules, 2023 (hereinafter in this Part referred to as the pension rules) and instructions issued from time to time for matters connected therewith; which allows the revision of pension by the Central Government in accordance with any general order issued for implementation of the recommendations of the Central Pay Commission;

AND WHEREAS the Central Pay Commissions are expert bodies set up by the Central Government for periodic review and revision of the entire gamut of emoluments structure including retirement benefits of the Central Government employees which recommend different pay scales and different allowances for different categories of the Government employees and in particular, pension claims and liabilities;

AND WHEREAS till the Third Central Pay Commission, it was a general view that past and future pensioners cannot be treated at par and the practice was that benefit of improvement in the pension would be available to newly retiring pensioners from a prospective date; and subsequently, the Fourth Central Pay Commission considered the suggestion of equalisation of pension with reference to that admissible in the revised scales of pay and did not accept it, and in its report also referred to the decision of the Supreme Court in the case of State Government Pensioners Association and others *Vs.* State of Andhra Pradesh [SLP (Civil) Nos. 14179-80, 1985] wherein the Supreme Court, *inter alia*, has observed as under:—

"Improvements in pay scales by the very nature of things can be made prospectively so as to apply to only those who are in the employment on the date of the upward revision. Those who were in employment say in 1950, 1960 or 1970, lived, spent and saved, on the basis of the then prevailing cost of living structure and pay-scale structure, cannot invoke Article 14 in order to claim the higher pay scale brought into force say, in 1980. If upward pay revision cannot be made prospectively on account of Article 14, perhaps no such revision would ever be made.";

AND WHEREAS the Fifth and Sixth Central Pay Commission also maintained the distinction between pension payable to employees retired before and after the 1st January, 1996 and before and after the 1st January, 2006, respectively, consequently, as on 1st January, 2006, a distinction in pension existed between past employees who had retired before that date and employees retired after that date on the basis of the revision in pay scales recommended by the Sixth Central Pay Commission, as accepted by the Central Government, implemented from the 1st January, 2006, a pension revision formula which did not amount to complete parity between pension of Government employees retired before or after the 1st January, 2006;

AND WHEREAS the treatment of existing and past pensioners was again considered by the Seventh Central Pay Commission and it was pointed out in its report that the issue of pension has been a matter of debate in a large number of cases before the Supreme Court of India and there have been differing views;

AND WHEREAS the pension payable to a Government employee can be said to be a deferred portion of the compensation for service rendered and usually, the compensation earned by an employee varies over the service period, as they are periodically revised on account of implementation of the Central Pay Commissions recommendations or otherwise and as such, pension as a derivative of compensation, may also vary;

AND WHEREAS the right to impose such distinctions rests with the Central Government and are an inevitable outcome of the implementation of the recommendations of a Central Pay Commission;

AND WHEREAS the judgment of the Supreme Court in SLP (Civil) No. 29124 of 2024 in the case of the Union of India and Ors. *Vs* All India S-30 Pensioners Association and Ors. has obliterated such distinction and proceeded on the premise that the Government lacks authority for providing for such distinction of the Central Government pensioners based on their date of retirement;

AND WHEREAS it has become necessary to deal with the interpretation of the Courts and to address the issue relating to pensioners of the Central Government, and expedient to retain the relevance of having such distinction by a validation legislation, dealing with the pension rules and instructions issued from time to time in this regard.

147. This Part shall come into force and shall be deemed to have come into force on the 1st day of June, 1972.

Commencement of Part.

Definitions.

- 148. In this Part, unless the context otherwise requires,—
- (a) "pensioner" means a retired Government servant under the pension rules; and
- (b) "pension rules" means the Central Civil Services (Pension) Rules, 1972 as it existed prior to its cesser of operation; or the Central Civil Services (Pension) Rules, 2021 or the Central Civil Services (Extraordinary Pension) Rules, 2023 made under the proviso to article 309 of the Constitution and instructions issued thereunder.
- **149**. (*I*) Without prejudice to the provisions of the pension rules, the Central Government shall have the authority to establish distinctions among pensioners as a general principle.

Powers and authority of Central Government.

- (2) Having regard to the recommendations of the Central Pay Commission, and subject to such norms, principles and method as may be determined by the Central Government, a distinction may be made or maintained amongst the pensioners, which may emanate from the accepted recommendations of the Central Pay Commissions, and in particular a distinction may be made on the basis of the date of retirement of a pensioner or the date of operationalisation of an accepted recommendation of a Central Pay Commission.
- (3) The Central Government may from time to time lay down such norms, principles and method in regard to acceptance of the recommendations of the Central Pay Commissions including, among other things, distinction among pensioners that may arise out of the acceptance of such recommendation and in particular pension claims and liabilities.
- (4) The norms, principles and method of pension revision, as per accepted recommendations of a particular Central Pay Commission, shall be effective from such date as may be determined by the Central Government and the benefit of such accepted recommendation shall not be given effect to from an earlier date.
- **150**. Notwithstanding anything contrary contained in any judgment, decree or order of any court, tribunal or authority and notwithstanding anything contained in the pension rules,—
 - (a) it is hereby clarified that the Central Government has the authority and shall always deemed to have had the authority, to classify its pensioners, and may create or maintain distinction amongst pensioners as deemed expedient for implementing the recommendations of the Central Pay Commissions under this Part;
 - (b) it is also clarified that the date of retirement of pensioners shall be the basis of distinctions and for classification in regard to pension entitlement.

Validation.

THE FIRST SCHEDULE

(See section 2)

PART I

INCOME-TAX

Paragraph A

(I) In the case of every individual other than the individual referred to in items (II) and (III) of this Paragraph or Hindu undivided family or association of persons or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (vii) of clause (31) of section 2 of the Income-tax Act, not being a case to which any other Paragraph of this Part applies,-

Rates of income-tax

(1) where the total income does not exceed Rs. 2,50,000

Nil;

- (2) where the total income exceeds Rs. 2,50,000 but does not exceed Rs. 5,00,000
- (3) where the total income exceeds Rs. 5,00,000 but does not exceed Rs. 10,00,000
- (4) where the total income exceeds Rs. 10,00,000

5 per cent. of the amount by which the total income exceeds Rs. 2,50,000;

Rs.12,500 plus 20 per cent. of the amount by which the total income exceeds Rs. 5,00,000;

Rs. 1,12,500 plus 30 per cent. of the amount by which the total income exceeds Rs.10.00.000.

(II) In the case of every individual, being a resident in India, who is of the age of sixty years or more but less than eighty years at any time during the previous year,—

Rates of income-tax

(1) where the total income does not exceed Rs. 3,00,000

Nil;

- (2) where the total income exceeds Rs. 3,00,000 but does not exceed Rs. 5,00,000
- 5 per cent. of the amount by which the total income exceeds Rs. 3,00,000;
- (3) where the total income exceeds Rs. 5,00,000 but does not exceed Rs. 10,00,000
- Rs.10,000 plus 20 per cent. of the amount by which the total income exceeds Rs. 5,00,000;
- (4) where the total income exceeds Rs. 10,00,000
- Rs. 1,10,000 plus 30 per cent. of the amount by which the total income exceeds Rs.10,00,000.
- (III) In the case of every individual, being a resident in India, who is of the age of eighty years or more at any time during the previous year,—

Rates of income-tax

(1) where the total income does not exceed Rs. 5,00,000

Nil;

- (2) where the total income exceeds Rs. 5,00,000 but does not exceed Rs. 10,00,000
- 20 per cent. of the amount by which the total income exceeds Rs. 5,00,000;
- (3) where the total income exceeds Rs. 10,00,000
- Rs. 1,00,000 plus 30 per cent. of the amount by which the total income exceeds Rs. 10,00,000.

Surcharge on income-tax

The amount of income-tax computed as per the preceding provisions of this Paragraph, or the provisions of section 111A or 112 or 112A of the Income-tax Act, shall be increased by a surcharge for the purposes of the Union, calculated, in the case of every individual or Hindu undivided family or association of persons or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (*vii*) of clause (*31*) of section 2 of the Income-tax Act,—

- (a) having a total income (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding fifty lakh rupees but not exceeding one crore rupees, at the rate of ten per cent. of such income-tax;
- (b) having a total income (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding one crore rupees, but not exceeding two crore rupees, at the rate of fifteen per cent. of such income-tax:
- (c) having a total income (excluding the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding two crore rupees but not exceeding five crore rupees, at the rate of twenty-five per cent. of such income-tax;
- (d) having a total income (excluding the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding five crore rupees, at the rate of thirty-seven per cent. of such income-tax; and
- (e) having a total income (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) exceeding two crore rupees but is not covered under clauses (c) and (d), at the rate of fifteen per cent. of such income-tax:

Provided that in case where the total income includes any income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act, the rate of surcharge on the amount of income-tax computed in respect of that part of income shall not exceed fifteen per cent.:

Provided further that in case of an association of persons consisting of only companies as its members, the rate of surcharge on the amount of income-tax shall not exceed fifteen per cent.:

Provided also that in the case of persons mentioned above having total income exceeding,—

- (a) fifty lakh rupees but not exceeding one crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of fifty lakh rupees by more than the amount of income that exceeds fifty lakh rupees;
- (b) one crore rupees but does not exceed two crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees;
- (c) two crore rupees but does not exceed five crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of two crore rupees by more than the amount of income that exceeds two crore rupees;
- (d) five crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of five crore rupees by more than the amount of income that exceeds five crore rupees.

Paragraph B

In the case of every co-operative society,—

Rates of income-tax

- (1) where the total income does not 10 pe exceed Rs.10,000
- 10 per cent. of the total income;
- (2) where the total income exceeds Rs.10,000 but does not exceed Rs. 20,000
- Rs. 1,000 *plus* 20 per cent. of the amount by which the total income exceeds Rs.10,000;
- (3) where the total income exceeds Rs. 20,000
- Rs. 3,000 *plus* 30 per cent. of the amount by which the total income exceeds Rs. 20,000.

Surcharge on income-tax

The amount of income-tax computed as per the preceding provisions of this Paragraph, or the provisions of section 111A or section 112 or section 112A of the Income-tax Act, shall, be increased by a surcharge for the purposes of the Union, calculated in the case of every co-operative society,—

- (a) having a total income exceeding one crore rupees but not exceeding ten crore rupees, at the rate of seven per cent. of such income-tax;
- (b) having a total income exceeding ten crore rupees, at the rate of twelve per cent. of such income-tax:

Provided that in the case of every co-operative society having total income exceeding one crore rupees but not exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided further that in the case of every co-operative society having a total income exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees.

Paragraph C

In the case of every firm,—

Rate of income-tax

On the whole of the total income

30 per cent.

Surcharge on income-tax

The amount of income-tax computed as per the preceding provisions of this Paragraph, or the provisions of section 111A or section 112 or section 112A of the Income-tax Act, shall, in the case of every firm, having a total income exceeding one crore rupees, be increased by a surcharge for the purposes of the Union calculated at the rate of twelve per cent. of such income-tax:

Provided that in the case of every firm mentioned above having total income exceeding one crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees.

Paragraph D

In the case of every local authority,—

Rate of income-tax

On the whole of the total income

30 per cent.

Surcharge on income-tax

The amount of income-tax computed as per the preceding provisions of this Paragraph, or the provisions of section 111A or section 112 or section 112A of the Income-tax Act, shall, in the case of every local authority, having a total income exceeding one crore rupees, be increased by a surcharge for the purposes of the Union calculated at the rate of twelve per cent. of such income-tax:

Provided that in the case of every local authority mentioned above having total income exceeding one crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees.

Paragraph E

In the case of a company,—

Rates of income-tax

- I. In the case of a domestic company,—
- (i) where its total turnover or the gross receipt in the previous year 2022-23 does not exceed four hundred crore rupees

25 per cent. of the total income;

- (ii) other than that referred to in item (i)
- 30 per cent. of the total income.
- II. In the case of a company other than a domestic company,—
- (i) on so much of the total income as consists of.—

50 per cent.;

- (a) royalties received from Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 31st March, 1961 but before the 1st April, 1976; or
- (b) fees for rendering technical services received from Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 29th February, 1964 but before the 1st April, 1976,

and where such agreement has, in either case, been approved by the Central Government

(ii) on the balance, if any, of the total income

35 per cent.

Surcharge on income-tax

The amount of income-tax computed as per the preceding provisions of this Paragraph, or the provisions of section 111A or section 112 or section 112A of the Income-tax Act, shall, be increased by a surcharge for the purposes of the Union calculated,—

- (i) in the case of every domestic company,—
- (a) having a total income exceeding one crore rupees but not exceeding ten crore rupees, at the rate of seven per cent. of such income-tax; and
- (b) having a total income exceeding ten crore rupees, at the rate of twelve per cent. of such income-tax;

- (ii) in the case of every company other than a domestic company,—
- (a) having a total income exceeding one crore rupees but not exceeding ten crore rupees, at the rate of two per cent. of such income-tax; and
- (b) having a total income exceeding ten crore rupees, at the rate of five per cent. of such income-tax:

Provided that in the case of every company having a total income exceeding one crore rupees but not exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided further that in the case of every company having a total income exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees.

PART II

RATES FOR DEDUCTION OF TAX AT SOURCE IN CERTAIN CASES

In every case in which under the provisions of sections 193, 194A, 194B, 194BA, 194BB, 194D, 194LBA, 194LBB, 194LBC and 195 of the Income-tax Act, tax is to be deducted at the rates in force, deduction shall be made from the income subject to the deduction at the following rates:—

Rate of income-tax 1. In the case of a person other than a company— (a) where the person is resident in India— (i) on income by way of interest other than "Interest on 10 per cent.; securities" (ii) on income by way of winnings from lotteries, puzzles, 30 per cent.; card games and other games of any sort (other than winnings from online games) (iii) on income by way of winnings from horse races 30 per cent.; (iv) on income by way of net winnings from online games 30 per cent.; (v) on income by way of insurance commission 2 per cent.; (vi) on income by way of interest payable on— 10 per cent.; (A) any debentures or securities for money issued by or on behalf of any local authority or a corporation established by a Central Act, State Act or Provincial Act; (B) any debentures issued by a company where such debentures are listed on a recognised stock exchange in India as per the Securities Contracts (Regulation) Act, 1956 (42 of 1956) and the rules made thereunder; (C) any security of the Central Government or State Government; (vii) on any other income 10 per cent.; (b) where the person is not resident in India— (i) in the case of a non-resident Indian—

	Rate of income-tax
(A) on any investment income	20 per cent.;
(B) on income by way of long-term capital gains referred to in section 115E or sub-clause (iii) of clause (c) of sub-section (1) of section 112	12.5 per cent.;
(C) on income by way of long-term capital gains referred to in section 112A exceeding one lakh twenty-five thousand rupees	12.5 per cent.;
(D) on other income by way of long-term capital gains [not being long-term capital gains referred to in clauses (33) and (36) of section 10]	12.5 per cent.;
(E) on income by way of short-term capital gains referred to in section 111A	20 per cent.;
(F) on income by way of interest payable by Government or an Indian concern on moneys borrowed or debt incurred by Government or the Indian concern in foreign currency (not being income by way of interest referred to in section 194LB or section 194LC)	20 per cent.;
(G) on income by way of royalty payable by Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern where such royalty is in consideration for the transfer of all or any rights (including the granting of a licence) in respect of copyright in any book on a subject referred to in the first proviso to sub-section (1A) of section 115A of the Income-tax Act, to the Indian concern, or in respect of any computer software referred to in the second proviso to sub-section (1A) of section 115A of the Income-tax Act, to a person resident in India	20 per cent.;
(H) on income by way of royalty [not being royalty of the nature referred to in sub-item $(b)(i)(G)$] payable by Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern and where such agreement is with an Indian concern, the agreement is approved by the Central Government or where it relates to a matter included in the industrial policy, for the time being in force, of the Government of India, the agreement is in accordance with that policy	20 per cent.;
(I) on income by way of fees for technical services payable by Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern and where such agreement is with an Indian concern, the agreement is approved by the Central Government or where it relates to a matter included in the industrial policy, for the time being in force, of the Government of India, the agreement is in accordance with that policy	20 per cent.;
(J) on income by way of winnings from lotteries, crossword puzzles, card games and other games of any sort (other than winnings from online games)	30 per cent.;
(K) on income by way of winnings from horse races	30 per cent.;
(L) on income by way of net winnings from online games	30 per cent.;

	Rate of income-tax
(M) on the income by way of dividend, referred to in the proviso to sub-clause (A) of clause (a) of sub-section (I) of section 115A	10 per cent.;
(N) on income by way of dividend other than the income referred to in sub-item $(b)(i)(M)$	20 per cent.;
(O) on the whole of the other income	30 per cent.;
(ii) in the case of any other person—	
(A) on income by way of interest payable by Government or an Indian concern on moneys borrowed or debt incurred by Government or the Indian concern in foreign currency (not being income by way of interest referred to in section 194LB or section 194LC)	20 per cent.;
(B) on income by way of royalty payable by Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern where such royalty is in consideration for the transfer of all or any rights (including the granting of a licence) in respect of copyright in any book on a subject referred to in the first proviso to sub-section (1A) of section 115A of the Income-tax Act, to the Indian concern, in respect of any computer software referred to in the second proviso to sub-section (1A) of section 115A of the Income-tax Act, to a person resident in India	20 per cent.;
(C) on income by way of royalty [not being royalty of the nature referred to in sub-item $(b)(ii)(B)$] payable by Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern and where such agreement is with an Indian concern, the agreement is approved by the Central Government or where it relates to a matter included in the industrial policy, for the time being in force, of the Government of India, the agreement is in accordance with that policy	20 per cent.;
(D) on income by way of fees for technical services payable by Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern and where such agreement is with an Indian concern, the agreement is approved by the Central Government or where it relates to a matter included in the industrial policy, for the time being in force, of the Government of India, the agreement is in accordance with that policy	20 per cent.;
(E) on income by way of winnings from lotteries, crossword puzzles, card games and other games of any sort (other than winnings from online games)	30 per cent.;
(F) on income by way of winnings from horse races	30 per cent.;
(G) on income by way of net winnings from online games	30 per cent.;
(H) on income by way of short-term capital gains referred to in section 111A	20 per cent.;
(I) on income by way of long-term capital gains referred to in sub-clause (iii) of clause (c) of sub-section (1) of section 112	12.5 per cent.;

	Rate of income-tax
(<i>J</i>) on income by way of long-term capital gains referred to in section 112A exceeding one lakh twenty-five thousand rupees	12.5 per cent.;
(K) on income by way of other long-term capital gains [not being long-term capital gains referred to in clauses (33) and (36) of section 10]	12.5 per cent.;
(L) on income by way of dividend, referred to in the proviso to sub-clause (A) of clause (a) of sub-section (I) of section 115A	10 per cent.;
(M) on income by way of dividend other than the income referred to in sub-item $(b)(ii)(L)$	20 per cent.;
(N) on the whole of the other income	30 per cent.
2. In the case of a company—	
(a) where the company is a domestic company—	
(i) on income by way of interest other than "Interest on securities"	10 per cent.;
(ii) on income by way of winnings from lotteries, puzzles, card games and other games of any sort (other than winnings from online games)	30 per cent.;
(iii) on income by way of winnings from horse races	30 per cent.;
(iv) on income by way of net winnings from online games	30 per cent.;
(v) on any other income	10 per cent.;
(b) where the company is not a domestic company—	
(i) on income by way of winnings from lotteries, crossword puzzles, card games and other games of any sort (other than winnings from online games)	30 per cent.;
(ii) on income by way of winnings from horse races	30 per cent.;
(iii) on income by way of net winnings from online games	30 per cent.;
(<i>iv</i>) on income by way of interest payable by Government or an Indian concern on moneys borrowed or debt incurred by Government or the Indian concern in foreign currency (not being income by way of interest referred to in section 194LB or section 194LC)	20 per cent.;
(v) on income by way of royalty payable by Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 31st March, 1976 where such royalty is in consideration for the transfer of all or any rights (including the granting of a licence) in respect of copyright in any book on a subject referred to in the first proviso to sub-section (1A) of section 115A of the Income-tax Act, to the Indian concern, or in respect of any computer software referred to in the second proviso to sub-section (1A) of section 115A of the Income-tax Act, to a person resident in India (vi) on income by way of royalty [not being royalty of the nature referred to in item (b)(v)] payable by Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern and where such agreement is with an Indian concern, the agreement is approved by the Central Government or where it relates to a matter included in the industrial policy, for the time being in force, of the Government of India, the agreement is in accordance with that policy—	20 per cent.;

	Rate of income-tax
(A) where the agreement is made after the 31st March, 1961 but before the 1st April, 1976	50 per cent.;
(B) where the agreement is made after the 31st March, 1976	20 per cent.;
(vii) on income by way of fees for technical services payable by Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern and where such agreement is with an Indian concern, the agreement is approved by the Central Government or where it relates to a matter included in the industrial policy, for the time being in force, of the Government of India, the agreement is in accordance with that policy—	
(A) where the agreement is made after the 29th February, 1964 but before the 1st April, 1976	50 per cent.;
(B) where the agreement is made after the 31st March, 1976	20 per cent.;
(viii) on income by way of short-term capital gains referred to in section 111A	20 per cent.;
(ix) on income by way of long-term capital gains referred to in sub-clause (iii) of clause (c) of sub-section (1) of section 112	12.5 per cent.;
(x) on income by way of long-term capital gains referred to in section 112A exceeding one lakh twenty-five thousand rupees	12.5 per cent.;
(xi) on income by way of other long-term capital gains [not being long-term capital gains referred to in clauses (33) and (36) of section 10]	12.5 per cent.;
(xii) on income by way of dividend, referred to in the proviso to sub-clause (A) of clause (a) of sub-section (I) of section 115A	10 per cent.;
(xiii) on income by way of dividend other than the income referred to in item $(b)(xii)$	20 per cent.;
(xiv) on any other income	35 per cent.

Explanation.—For the purposes of item 1(b)(i) of this Part, "investment income" and "non-resident Indian" shall have the meanings respectively assigned to them in Chapter XII-A of the Income-tax Act.

Surcharge on income-tax

The amount of income-tax deducted as per the provisions of—

- (i) item 1 of this Part, shall be increased by a surcharge, for the purposes of the Union,—
- (a) in the case of every individual or Hindu undivided family or association of persons, except in case of an association of persons consisting of only companies as its members, or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (*vii*) of clause (*31*) of section 2 of the Income-tax Act, being a non-resident, calculated,—

I. at the rate of ten per cent. of such tax, where the income or the aggregate of such incomes (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) paid or likely to be paid and subject to the deduction exceeds fifty lakh rupees but does not exceed one crore rupees;

II. at the rate of fifteen per cent. of such tax, where the income or the aggregate of such incomes (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) paid or likely to be paid and subject to the deduction exceeds one crore rupees but does not exceed two crore rupees;

III. at the rate of twenty-five per cent. of such tax, where the income or the aggregate of such incomes (excluding the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) paid or likely to be paid and subject to the deduction exceeds two crore rupees but does not exceed five crore rupees;

IV. at the rate of thirty-seven per cent. of such tax, where the income or the aggregate of such incomes (excluding the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) paid or likely to be paid and subject to the deduction exceeds five crore rupees; and

V. at the rate of fifteen per cent. of such tax, where the income or the aggregate of such incomes (including the income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act) paid or likely to be paid and subject to the deduction exceeds two crore rupees, but is not covered under sub-clauses III and IV:

Provided that in case where the total income includes any income by way of dividend or income under the provisions of sections 111A, 112 and 112A of the Income-tax Act, the rate of surcharge on the amount of Income-tax deducted in respect of that part of income shall not exceed fifteen per cent.:

Provided further that where the income of such person is chargeable to tax under sub-section (1A) of section 115BAC of the Income-tax Act, the rate of surcharge shall not exceed twenty-five per cent.;

- (b) in the case of every co-operative society, being a non-resident, calculated,—
- I. at the rate of seven per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees but does not exceed ten crore rupees;
- II. at the rate of twelve per cent. where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds ten crore rupees;
- (c) in the case of an association of persons being a non-resident, and consisting of only companies as its members, calculated,—
 - I. at the rate of ten per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds fifty lakh rupees but does not exceed one crore rupees;
 - II. at the rate of fifteen per cent. of such tax, where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees;
- (d) in the case of every firm, being a non-resident, calculated at the rate of twelve per cent., where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees;
- (ii) item 2 of this Part shall be increased by a surcharge, for the purposes of the Union, in the case of every company other than a domestic company, calculated,—
 - (a) at the rate of two per cent. of such tax where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds one crore rupees but does not exceed ten crore rupees; and
 - (b) at the rate of five per cent. of such tax where the income or the aggregate of such incomes paid or likely to be paid and subject to the deduction exceeds ten crore rupees.

PART III

RATES FOR CHARGING INCOME-TAX IN CERTAIN CASES, DEDUCTING INCOME-TAX FROM INCOME CHARGEABLE UNDER THE HEAD "SALARIES" AND COMPUTING "ADVANCE TAX"

In cases in which income-tax has to be charged under sub-section (4) of section 172 of the Income-tax Act or sub-section (2) of section 174 or section 174A or section 175 or sub-section (2) of section 176 of the said Act or deducted from, or paid on, from income chargeable under the head "Salaries" under section 192 of the said Act or deducted under section 194P of the said Act or in which the "advance tax" payable under Chapter XVII-C of the said Act has to be computed at the rate or rates in force, such income-tax or, as the case may be, "advance tax" [not being "advance tax" in respect of any income chargeable to tax under Chapter XII or Chapter XII-A or income chargeable to tax under section 115JB or 115JC or Chapter XII-FA or Chapter XII-FB or sub-section (1A) of section 161 or section 164 or section 164A or section 167B of the said Act at the rates as specified in that Chapter or section or surcharge, wherever applicable, on such "advance tax" in respect of any income chargeable to tax under section 115A or section 115AB or section 115AC or section 115ACA or section 115AD or section 115B or section 115BA or section 115BAA or section 115BAB or section 115BAC or section 115BAD or section 115BAE or section 115BB or section 115BBA or section 115BBC or section 115BBE or section 115BBF or section 115BBG or section 115BBH or section 115BBI or section 115BBJ or section 115E or section 115JB or section 115JC] shall be charged, deducted or computed at the following rate or rates:—

Paragraph A

(I) In the case of every individual other than the individual referred to in items (II) and (III) of this Paragraph or Hindu undivided family or association of persons or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (vii) of clause (31) of section 2 of the Income-tax Act, not being a case to which any other Paragraph of this Part applies,—

Rates of income-tax

(1) where the total income does not exceed Rs. 2,50,000

Nil;

- (2) where the total income exceeds Rs. 2,50,000 but does not exceed Rs. 5,00,000
- (3) where the total income exceeds Rs. 5,00,000 but does not exceed
- (4) where the total income exceeds Rs. 10,00,000

Rs. 10,00,000

- 5 per cent. of the amount by which the total income exceeds Rs. 2,50,000;
- Rs. 12,500 *plus* 20 per cent. of the amount by which the total income exceeds Rs. 5,00,000;
- Rs. 1,12,500 *plus* 30 per cent. of the amount by which the total income exceeds Rs. 10,00,000.
- (II) In the case of every individual, being a resident in India, who is of the age of sixty years or more but less than eighty years at any time during the previous year,—

Rates of income-tax

(1) where the total income does not exceed Rs. 3,00,000

Nil;

- (2) where the total income exceeds Rs. 3,00,000 but does not exceed Rs. 5,00,000
- (3) where the total income exceeds Rs. 5,00,000 but does not exceed Rs. 10,00,000
- (4) where the total income exceeds Rs. 10,00,000
- 5 per cent. of the amount by which the total income exceeds Rs. 3,00,000;
- Rs. 10,000 *plus* 20 per cent. of the amount by which the total income exceeds Rs. 5,00,000;
- Rs. 1,10,000 *plus* 30 per cent. of the amount by which the total income exceeds Rs. 10,00,000.

(III) In the case of every individual, being a resident in India, who is of the age of eighty years or more at any time during the previous year,—

Rates of income-tax

- (1) where the total income does not exceed Rs. 5,00,000
- Nil;

- (2) where the total income exceeds Rs. 5,00,000 but does not exceed Rs. 10,00,000
- 20 per cent. of the amount by which the total income exceeds Rs. 5,00,000;
- (3) where the total income exceeds Rs.10,00,000

Rs. 1,00,000 *plus* 30 per cent. of the amount by which the total income exceeds Rs. 10,00,000.

Surcharge on income-tax

The amount of income-tax computed in accordance with the preceding provisions of this Paragraph, or the provisions of section 111A or section 112 or section 112A of the Income-tax Act, shall be increased by a surcharge for the purposes of the Union, calculated, in the case of every individual or Hindu undivided family or association of persons or body of individuals, whether incorporated or not, or every artificial juridical person referred to in sub-clause (*vii*) of clause (*31*) of section 2 of the Income-tax Act,—

- (a) having a total income (including the income by way of dividend or income under the provisions of section 111A, section 112 and section 112A of the Income-tax Act) exceeding fifty lakh rupees but not exceeding one crore rupees, at the rate of ten per cent. of such income-tax;
- (b) having a total income (including the income by way of dividend or income under the provisions of section 111A, section 112 and section 112A of the Income-tax Act) exceeding one crore rupees but not exceeding two crore rupees, at the rate of fifteen per cent. of such income-tax;
- (c) having a total income (excluding the income by way of dividend or income under the provisions of section 111A, section 112 and section 112A of the Income-tax Act) exceeding two crore rupees but not exceeding five crore rupees, at the rate of twenty-five per cent. of such income-tax;
- (d) having a total income (excluding the income by way of dividend or income under the provisions of section 111A, section 112 and section 112A of the Income-tax Act) exceeding five crore rupees, at the rate of thirty-seven per cent. of such income-tax; and
- (e) having a total income (including the income by way of dividend or income under the provisions of section 111A, section 112 and section 112A of the Income-tax Act) exceeding two crore rupees, but is not covered under clauses (c) and (d), shall be applicable at the rate of fifteen per cent. of such income-tax:

Provided that in case where the total income includes any income by way of dividend or income under the provisions of section 111A, section 112 and section 112A of the Income-tax Act, the rate of surcharge on the amount of Income-tax computed in respect of that part of income shall not exceed fifteen per cent.:

Provided further that in case of an association of persons consisting of only companies as its members, the rate of surcharge on the amount of Income-tax shall not exceed fifteen per cent.:

Provided also that in the case of persons mentioned above having total income exceeding,—

(a) fifty lakh rupees but not exceeding one crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of fifty lakh rupees by more than the amount of income that exceeds fifty lakh rupees;

- (b) one crore rupees but does not exceed two crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees;
- (c) two crore rupees but does not exceed five crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of two crore rupees by more than the amount of income that exceeds two crore rupees;
- (d) five crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of five crore rupees by more than the amount of income that exceeds five crore rupees.

Paragraph B

In the case of every co-operative society,—

Rates of income-tax

(I) where the total income does not exceed Rs.10,000

10 per cent. of the total income;

(2) where the total income exceeds Rs.10,000 but does not exceed Rs. 20,000

Rs. 1,000 *plus* 20 per cent. of the amount by which the total income exceeds Rs. 10,000;

(3) where the total income exceeds Rs. 20,000

Rs. 3,000 *plus* 30 per cent. of the amount by which the total income exceeds Rs. 20,000.

Surcharge on income-tax

The amount of income-tax computed in accordance with the preceding provisions of this Paragraph, or the provisions of section 111A or section 112 or section 112A of the Income-tax Act, shall, be increased by a surcharge for the purpose of the Union, calculated in the case of every co-operative society,—

- (a) having a total income exceeding one crore rupees but not exceeding ten crore rupees, at the rate of seven per cent. of such income-tax;
- (b) having a total income exceeding ten crore rupees, at the rate of twelve per cent. of such income-tax:

Provided that in the case of every co-operative society having total income exceeding one crore rupees but not exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided further that in the case of every co-operative society having total income exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees.

Paragraph C

In the case of every firm,—

Rate of income-tax

On the whole of the total income

30 per cent.

Surcharge on income-tax

The amount of income-tax computed in accordance with the preceding provisions of this Paragraph, or the provisions of section 111A or section 112 or section 112A of the Income-tax Act, shall, in the case of every firm, having a total income exceeding one crore rupees, be increased by a surcharge for the purposes of the Union calculated at the rate of twelve per cent. of such income-tax:

Provided that in the case of every firm mentioned above having total income exceeding one crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees.

Paragraph D

In the case of every local authority,—

Rate of income-tax

On the whole of the total income

30 per cent.

Surcharge on income-tax

The amount of income-tax computed in accordance with the preceding provisions of this Paragraph, or the provisions of section 111A or section 112 or section 112A of the Income-tax Act, shall, in the case of every local authority, having a total income exceeding one crore rupees, be increased by a surcharge for the purposes of the Union calculated at the rate of twelve per cent. of such income-tax:

Provided that in the case of every local authority mentioned above having total income exceeding one crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees.

Paragraph E

In the case of a company,—

Rates of income-tax

- (I) In the case of a domestic company,—
- (i) where its total turnover or the gross receipt in the previous year 2023-2024 does not exceed four hundred crore rupees;
- 25 per cent. of the total income;
- (ii) other than that referred to in item (i)
- 30 per cent. of the total income.
- (II) In the case of a company other than a domestic company,—
 - (i) on so much of the total income as consists of,—
- 50 per cent.;
- (a) royalties received from Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 31st day of March, 1961 but before the 1st day of April, 1976; or
- (b) fees for rendering technical services received from Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 29th day of February, 1964 but before the 1st day of April, 1976,

and where such agreement has, in either case, been approved by the Central Government;

(ii) on the balance, if any, of the total income

35 per cent.

Surcharge on income-tax

The amount of income-tax computed as per the preceding provisions of this Paragraph, or the provisions of section 111A or section 112 or section 112A of the Income-tax Act, shall, be increased by a surcharge for the purposes of the Union, calculated,—

- (i) in the case of every domestic company,—
- (a) having a total income exceeding one crore rupees but not exceeding ten crore rupees, at the rate of seven per cent. of such income-tax; and
- (b) having a total income exceeding ten crore rupees, at the rate of twelve per cent. of such income-tax;
- (ii) in the case of every company other than a domestic company,—
- (a) having a total income exceeding one crore rupees but not exceeding ten crore rupees, at the rate of two per cent. of such income-tax; and
- (b) having a total income exceeding ten crore rupees, at the rate of five per cent. of such income-tax:

Provided that in the case of every company having a total income exceeding one crore rupees but not exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided further that in the case of every company having a total income exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees.

PART IV

[See section 2(13)(c)]

RULES FOR COMPUTATION OF NET AGRICULTURAL INCOME

Rule 1.—Agricultural income of the nature referred to in sub-clause (a) of clause (1A) of section 2 of the Income-tax Act shall be computed as if it were income chargeable to income-tax under that Act under the head "Income from other sources" and the provisions of sections 57 to 59 of that Act shall, so far as may be, apply accordingly:

Provided that sub-section (2) of section 58 shall apply subject to the modification that the reference to section 40A therein shall be construed as not including a reference to sub-sections (3), (3A) and (4) of section 40A.

- Rule 2.—Agricultural income of the nature referred to in sub-clause (b) or sub-clause (c) of clause (1A) of section 2 of the Income-tax Act [other than income derived from any building required as a dwelling-house by the receiver of the rent or revenue of the cultivator or the receiver of rent-in-kind referred to in the said sub-clause (c)] shall be computed as if it were income chargeable to income-tax under that Act under the head "Profits and gains of business or profession" and the provisions of sections 30, 31, 32, 36, 37, 38, 40, 40A [other than sub-sections (3), (3A) and (4) thereof], 41, 43, 43A, 43B and 43C of the Income-tax Act shall, so far as may be, apply accordingly.
- Rule 3.—Agricultural income of the nature referred to in sub-clause (c) of clause (1A) of section 2 of the Income-tax Act, being income derived from any building required as a dwelling-house by the receiver of the rent or revenue or the cultivator or the receiver of rent-in-kind referred to in the said sub-clause (c) shall be computed as if it were income chargeable to income-tax under that Act under the head "Income from house property" and the provisions of sections 23 to 27 of that Act shall, so far as may be, apply accordingly.

- Rule 4.—Irrespective of anything contained in any other provisions of these rules, in a case—
- (a) where the assessee derives income from sale of tea grown and manufactured by him in India, such income shall be computed as per rule 8 of the Income-tax Rules, 1962, and sixty per cent. of such income shall be regarded as the agricultural income of the assessee;
- (b) where the assessee derives income from sale of centrifuged latex or cenex or latex based crepes (such as pale latex crepe) or brown crepes (such as estate brown crepe, re-milled crepe, smoked blanket crepe or flat bark crepe) or technically specified block rubbers manufactured or processed by him from rubber plants grown by him in India, such income shall be computed as per rule 7A of the Income-tax Rules, 1962, and sixty-five per cent. of such income shall be regarded as the agricultural income of the assessee;
- (c) where the assessee derives income from sale of coffee grown and manufactured by him in India, such income shall be computed as per rule 7B of the Income-tax Rules, 1962, and sixty per cent. or seventy-five per cent., as the case may be, of such income shall be regarded as the agricultural income of the assessee.
- Rule 5.—Where the assessee is a member of an association of persons or a body of individuals (other than a Hindu undivided family, a company or a firm) which in the previous year has either no income chargeable to tax under the Income-tax Act or has total income not exceeding the maximum amount not chargeable to tax in the case of an association of persons or a body of individuals (other than a Hindu undivided family, a company or a firm) but has any agricultural income then, the agricultural income or loss of the association or body shall be computed in accordance with these rules and the share of the assessee in the agricultural income or loss so computed shall be regarded as the agricultural income or loss of the assessee.
- Rule 6.—Where the result of the computation for the previous year in respect of any source of agricultural income is a loss, such loss shall be set off against the income of the assessee, if any, for that previous year from any other source of agricultural income:

Provided that where the assessee is a member of an association of persons or a body of individuals and the share of the assessee in the agricultural income of the association or body, as the case may be, is a loss, such loss shall not be set off against any income of the assessee from any other source of agricultural income.

- Rule 7.—Any sum payable by the assessee on account of any tax levied by the State Government on the agricultural income shall be deducted in computing the agricultural income.
- Rule 8.—(1) Where the assessee has, in the previous year relevant to the assessment year commencing on the 1st April, 2025, any agricultural income and the net result of the computation of the agricultural income of the assessee for any one or more of the previous years relevant to the assessment years commencing on the 1st April, 2017 or the 1st April, 2018 or the 1st April, 2019 or the 1st April, 2020 or the 1st April, 2021 or the 1st April, 2022, or the 1st April, 2023 or the 1st April, 2024, is a loss, then, for the purposes of sub-section (2) of section 2 of this Act,—
 - (i) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2017, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2018 or the 1st April, 2019 or the 1st April, 2020 or the 1st April, 2021 or the 1st April, 2022 or the 1st April, 2023, or the 1st April, 2024;
 - (ii) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2018, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2019 or the 1st April, 2020 or the 1st April, 2021 or the 1st April, 2022 or the 1st April, 2023, or the 1st April, 2024;
 - (iii) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2019, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2020 or the 1st April, 2021 or the 1st April, 2022 or the 1st April, 2023, or the 1st April, 2024;

- (iv) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2020, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2021 or the 1st April, 2022 or the 1st April, 2023, or the 1st April, 2024;
- (v) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2021, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2022 or the 1st April, 2023, or the 1st April, 2024;
- (vi) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2022, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2023, or the 1st April, 2024;
- (vii) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2023, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2024;
- (viii) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2024,

shall be set off against the agricultural income of the assessee for the previous year relevant to the assessment year commencing on the 1st April, 2025.

- (2) Where the assessee has, in the previous year relevant to the assessment year commencing on the 1st April, 2026, or, if by virtue of any provision of the Income-tax Act, income-tax is to be charged in respect of the income of a period other than the previous year, in such other period, any agricultural income and the net result of the computation of the agricultural income of the assessee for any one or more of the previous years relevant to the assessment years commencing on the 1st April, 2018 or the 1st April, 2019 or the 1st April, 2020 or the 1st April, 2021 or the 1st April, 2022 or the 1st April, 2023 or the 1st April, 2024, or the 1st April, 2025, is a loss, then, for the purposes of sub-section (10) of section 2 of this Act,—
 - (i) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2018, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2019 or the 1st April, 2020 or the 1st April, 2021 or the 1st April, 2022 or the 1st April, 2023 or the 1st April, 2025;
 - (ii) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2019, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2020 or the 1st April, 2021 or the 1st April, 2022 or the 1st April, 2023 or the 1st April, 2024, or the 1st April, 2025;
 - (iii) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2020, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2021 or the 1st April, 2022 or the 1st April, 2023 or the 1st April, 2024, or the 1st April, 2025;
 - (iv) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2021, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2022 or the 1st April, 2023 or the 1st April, 2024, or the 1st April, 2025;

- (ν) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2022, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2023 or the 1st April, 2024, or the 1st April, 2025;
- (vi) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2023, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2024, or the 1st April, 2025;
- (vii) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2024, to the extent, if any, such loss has not been set off against the agricultural income for the previous year relevant to the assessment year commencing on the 1st April, 2025;
- (viii) the loss so computed for the previous year relevant to the assessment year commencing on the 1st April, 2025,

shall be set off against the agricultural income of the assessee for the previous year relevant to the assessment year commencing on the 1st April, 2026.

- (3) Where any person deriving any agricultural income from any source has been succeeded in such capacity by another person, otherwise than by inheritance, nothing in sub-rule (I) or sub-rule (2) shall entitle any person, other than the person incurring the loss, to have it set off under sub-rule (I) or, as the case may be, sub-rule (2).
- (4) Irrespective of anything contained in this rule, no loss which has not been determined by the Assessing Officer under the provisions of these rules or the rules contained in the First Schedule to the Finance Act, 2017 (7 of 2017) or the First Schedule to the Finance Act, 2018 (13 of 2018) or the First Schedule to the Finance (No. 2) Act, 2019 (23 of 2019) or the First Schedule to the Finance Act, 2020 (12 of 2020) or the First Schedule to the Finance Act, 2021 (13 of 2021) or the First Schedule to the Finance Act, 2022 (6 of 2022) or the First Schedule to the Finance Act, 2023 (8 of 2023) or the First Schedule to the Finance (No.2) Act, 2024 (15 of 2024) shall be set off under sub-rule (1) or, as the case may be, sub-rule (2).
- *Rule* 9.—Where the net result of the computation made as per these rules is a loss, the loss so computed shall be ignored and the net agricultural income shall be deemed to be *nil*.
- Rule 10.—The provisions of the Income-tax Act relating to procedure for assessment (including the provisions of section 288A relating to rounding off of income) shall, with the necessary modifications, apply in relation to the computation of the net agricultural income of the assessee as they apply in relation to the assessment of the total income.
- Rule 11.—For the purposes of computing the net agricultural income of the assessee, the Assessing Officer shall have the same powers as he has under the Income-tax Act for the purposes of assessment of the total income.

THE SECOND SCHEDULE

[See section 103(a)]

In the First Schedule to the Customs Tariff Act,—

- (*i*) in Chapter 60, for the entry in column (4) occurring against tariff items 6004 10 00, 6004 90 00, 6006 22 00, 6006 31 00, 6006 32 00, 6006 33 00, 6006 34 00, 6006 42 00 and 6006 90 00, the entry "20% or Rs. 115 per kg, whichever is higher" shall be substituted;
- (ii) in Chapter 85, for the entry in column (4) occurring against tariff item 8528 59 00, the entry "20%" shall be substituted.

THE THIRD SCHEDULE

[See section 103(b)]

In the First Schedule to the Customs Tariff Act,—

Tariff Item	Description of goods	Unit	Rate of duty	
-			Standard	Preferential
(1)	(2)	(3)	(4)	(5)

(1) in Chapter 10,—

(i) after Sub-heading Note, the following Supplementary Note shall be inserted, namely:—

'Supplementary Note:

- 1. For the purposes of tariff items 1006 30 11 and 1006 30 91, "Rice, GI recognised" refers to the rice varieties defined and recognised by the Geographical Indications (GI) Registry under the Geographical Indications of Goods (Registration and Protection) Act, 1999 (48 of 1999).";
- (*ii*) in heading 1006, for sub-heading 1006 30, tariff items 1006 30 10 to 1006 30 90 and the entries relating thereto, the following shall be substituted, namely:—
- "1006 30 Semi-milled or wholly milled rice, whether or not polished or glazed: Parboiled: 1006 30 11 Rice, GI recognised 70% kg. 1006 30 12 Basmati rice kg. 70% 1006 30 19 Other 70% kg. Other: 1006 30 91 Rice, GI recognised 70% kg. 70% 1006 30 92 Basmati rice kg. 1006 30 99 Other 70% kg.
 - (2) in Chapter 15, for the entry in column (4) occurring against tariff item 1520 00 00, the entry "20%" shall be substituted;
 - (3) in Chapter 20,—
 - (*i*) after Sub-heading Notes, the following Supplementary Note shall be inserted, namely:—
 - 'Supplementary Note:
 - 1. For the purposes of tariff items 2008 19 21 to 2008 19 29, the term "makhana" means the seed of plant *Euryale ferox* Salisb. and also commonly known as gorgon nut or fox nut.";
 - (ii) in heading 2008, for tariff items 2008 19 20 to 2008 19 90 and the entries relating thereto, the following shall be substituted, namely:—
 - "--- Makhana:

2008 19 21	Popped	kg.	150%	-
2008 19 22	Flour and powder	kg.	150%	-
2008 19 29	Other Other	kg.	150%	-

(1)	(2)	(3)	(4)	(5)
2008 19 91	Other roasted nuts and seeds	kg.	150%	-
2008 19 92	Other nuts, otherwise prepared or preserved	kg.	150%	-
2008 19 93	Other roasted and fried vegetable products	kg.	30%	-
2008 19 99	Other	kg.	30%	-";

(4) in Chapter 25, for the entry in column (4) occurring against tariff items 2515 11 00, 2515 12 10, 2515 12 20, 2515 12 90, 2516 11 00 and 2516 12 00, the entry "20%" shall be substituted;

(5) in Chapter 26,—

- (i) for the entry in column (4) occurring against tariff item 2603 00 00, the entry "Free" shall be substituted;
- (ii) for the entry in column (4) occurring against tariff item 2605 00 00, the entry "Free" shall be substituted;
- (iii) for the entry in column (4) occurring against tariff item 2609 00 00, the entry "Free" shall be substituted;
- (iv) for the entry in column (4) occurring against tariff item 2611 00 00, the entry "Free" shall be substituted;
- (ν) for the entry in column (4) occurring against all the tariff items of heading 2613, the entry "Free" shall be substituted;
- (vi) for the entry in column (4) occurring against all the tariff items of heading 2615, the entry "Free" shall be substituted;
- (*vii*) for the entry in column (4) occurring against tariff item 2617 10 00, the entry "Free" shall be substituted;

(6) in Chapter 27,—

(*i*) in heading 2710, for tariff item 2710 91 00 and the entries relating thereto, the following shall be substituted, namely:—

"2710 91	 Containing polychlorinated biphenyls (PCBs), polychlorinated terphenyls (PCTs) or polybrominated biphenyls (PBBs):			
2710 91 10	 Containing polychlorinated biphenyls (PCBs) at a concentration level of 50 mg/kg or more	kg.	5%	-
2710 91 20	 Other, containing polychlorinated terphenyls (PCTs) or polybrominated biphenyls (PBBs), whether or not also containing polychlorinated biphenyls (PCBs) at a concentration level of less than 50 mg/kg	kg.	5%	-
2710 91 90	 Other	kg.	5%	-";

- (*ii*) for the entry in column (4) occurring against tariff items 2711 12 00 and 2711 13 00, the entry "2.5%" shall be substituted;
- (iii) for the entry in column (4) occurring against all the tariff items of sub-heading 2711 19, the entry "5%" shall be substituted;

(1)	(2)	(3) (4)	(5)

- (7) in Chapter 28,—
- (i) for the entry in column (4) occurring against tariff item 2809 20 10, the entry "7.5%" shall be substituted;
- (ii) for the entry in column (4) occurring against tariff item 2810 00 20, the entry "7.5%" shall be substituted;
- (*iii*) in heading 2812, for the entry in column (2) occurring against tariff item 2812 19 30, the entry "--- Arsenic trichloride" shall be substituted;
- (*iv*) in heading 2813, after tariff item 2813 90 20 and the entries relating thereto, the following shall be inserted, namely:—

"2813 90 30 --- Lime sulphur

kg. 7.5% -"

(v) in heading 2853, after tariff item 2853 90 40 and the entries relating thereto, the following shall be inserted, namely:—

"2853 90 50 --- Magnesium phosphide plates, zinc phosphide kg. 7.5% -"

- (8) in Chapter 29,—
- (i) for the Supplementary Note, the following Supplementary Notes shall be substituted, namely:—

'Supplementary Notes:

- 1. For the purposes of the tariff item 2906 11 10, the term "Natural Menthol" means an organic compound ($C_{10}H_{20}O$) which is obtained from the distillation of the Japanese type oil of mint or menthol mint known as Mentha arvensis but does not include those made synthetically through any chemical routes.
- 2. Tariff item 2916 39 70 covers one of the following goods of sub-heading 2916 39: Alphanaphthyl acetic acid, cyclanilide, kresoxim methyl, metofluthrin, permethrin, renofluthrin, transfluthrin.
- 3. Tariff item 2918 99 30 covers one of the following goods of sub-heading 2918 99: 2,4-D amine salt, 2,4-D-ethyl ester, 2,4-D sodium salt, 2,4-dichlorophenoxy acetic acid, prohexadione calcium, s-bioallethrin, sodium acifluorfen.
- 4. Tariff item 2924 19 10 covers one of the following goods of sub-heading 2924 19: Bendiocarb, carboxin, chlorpropham, fenobucarb (BPMC), fluazaindolizine, methomyl, metolachlor, propamocarb hydrochloride, thiodicarb.
- 5. Tariff item 2924 21 40 covers one of the following goods of sub-heading 2924 21: Bifenazate, carbosulfan, cyflufenamide, fenoxanil, flufenoxuron, ipfencarbazone, lufenuron, metaflumizone, metsulfuron methyl, novaluron, orthosulfamuron, pencycuron, teflubenzuron, trifloxysulfuron sodium.
- 6. Tariff item 2924 29 70 covers one of the following goods of sub-heading 2924 29: Pretilachlor (ISO), anilophos, benalaxyl, benalaxyl M, broflanilide, butachlor, carpropamid, cyclaniliprole, diflubenzuron, dimethenamid-P, diuron, fluxametamide, iprovalicarb, mandipropamid, metalaxyl-M, propanil, propoxur, pydiflumetofen.
- 7. Tariff item 2926 90 10 covers one of the following goods of sub-heading 2926 90: Alphacypermethrin, beta cyfluthrin, chlorothalonil, cyflumetofen, cyfluthrin, cyhalofop-butyl, cymoxanil, cyphenothrin, deltamethrin (decamethrin), dithianon, fenpropathrin, fenvalerate, fluvalinate, hydrogen cyanamide, lambdacyhalothrin, myclobutanil.
- 8. Tariff item 2930 20 10 covers one of the following goods of sub-heading 2930 20: Cartap hydrochloride (ISO), mancozeb, metiram, propineb, thiobencarb (benthiocarb), triallate, ziram.

- 9. Tariff item 2930 90 92 covers one of the following goods of sub-heading 2930 90: Acephate (ISO), phorate (ISO), captan, clethodim, diafenthiuron, ethion, malathion, oxydemeton-methyl, phenthoate, profenophos, temephos, thiophanate-methyl.
- 10. Tariff item 2932 20 30 covers one of the following goods of sub-heading 2932 20: Brodifacoum, bromadiolone, coumachlor, coumatetralyl, flocoumafen, milbemectin, spiromesifen.
- 11. Tariff item 2933 19 92 covers one of the following goods of sub-heading 2933 19: Cyenopyrafen, fenpyroximate, fipronil, fluxapyroxad, penflufen, pyraclostrobin, pyroxasulfon, tetraniliprole, tolfenpyrad, topramezone.
- 12. Tariff item 2933 29 60 covers one of the following goods of sub-heading 2933 29: Imidacloprid (ISO), fenamidone, imazamox, imiprothrin, iprodione, prochloraz.
- 13. Tariff item 2933 31 10 covers one of the following goods of sub-heading 2933 31: Florpyrauxifen benzyl, fluroxypyr meptyl, halauxifen-methyl, haloxyfop-R-methyl, paraquat dichloride, pyrifluquinazon, triclopyr acid, triclopyr butotyl ester.
- 14. Tariff item 2933 39 23 covers one of the following goods of sub-heading 2933 39: Afidopyropen, boscalid, chlorpyriphos, chlorpyriphos methyl, clodinafop-propargyl, cyantraniliprole, flonicamid, florpyrauxifen-benzyl, fluazifop-P-butyl, fluopicolide, fluopyram, forchlorfenuron, haloxyfop-P-methyl, picoxystrobin, pyridalyl, pyriofenone, pyriproxyfen, sulfoxaflor.
- 15. Tariff item 2933 59 50 covers one of the following goods of sub-heading 2933 59: Bispyribac-sodium (ISO), ametroctradin, azoxystrobin, benzpyrimoxam, buprimate, florasulam, polyoxin D zinc salt, primiphos-methyl, pyribenzoxim, pyriftalid, pyrithiobac sodium, triflumezopyrim.
- 16. Tariff item 2933 69 60 covers one of the following goods of sub-heading 2933 69: Ametryn, atrazine, carfentrazone ethyl, cyproconazole, difenoconazole, flusilazole, hexaconazole, hexazinone, indaziflam, iodosulfuron methyl sodium, mefentrifluaconazole, metamitron, metribuzin, paclobutrazol, propiconazole, pymetrozin, tebuconazole, tetraconazole, triadimefon, tricyclazole, triticonazole.
- 17. Tariff item 2933 99 20 covers one of the following goods of sub-heading 2933 99: Carbendazim (ISO), bitertanol, chlorfenopyr, chlorfluazuron, fenoxaprop-P-ethyl, flufenzine, flupyradifurone, penconazole, propaquizafop, quizalofop-P-tefuryl, triazophos.
- 18. Tariff item 2934 99 40 covers one of the following goods of sub-heading 2934 99: Bentazone, bixlozone, clomazone, dazomet, dimethomorph, etoxazole, fluensulfone, flufenacet, flumioxazin, hexythiazox, indoxacarb, isocycloseram, oxadiargyl, oxadiazon, phosalone, pinoxaden, thiacloprid, thiocyclam hydrogen oxalate, valifenalate.
- 19. Tariff item 2935 90 40 covers one of the following goods of sub-heading 2935 90: Amisulbrom, azimsulfuron, bensulfuron methyl, chlorimuron ethyl, cyazofamid, cyzofamide, diclosulam, flucetosulfuron, helosulfuron methyl, mesosulfuron methyl, penoxsulam, pyrazosulfuron ethyl, pyroxsulam, sulfentrazone, sulfosulfuron, triafamone, triasulfuron.';
- (ii) in heading 2902, after tariff item 2902 19 10 and the entries relating thereto, the following shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)		
"2902 19 20	1-methyl cyclopropene	kg.	2.5%	-";		
(iii)	in heading 2903,—					
be s	(a) for tariff item 2903 19 20 and the entries relating thereto, the following shall be substituted, namely:—					
	" Trichloroethane:					
2903 19 21	1,1,1-Trichloroethane (methyl chloroform)	kg.	5%	-		
2903 19 29	Other	kg.	5%	-		
2903 19 40	Ethylene dichloride and carbon tetrachloride mixture	kg.	5%	-";		
be s	(b) for tariff item 2903 29 00 and the entries relating substituted, namely:—	there	to, the follo	owing shall		
"2903 29	Other:					
2903 29 10	Dichloropropene and dichloropropane mixture (DD mixture)	kg.	5%	-		
2903 29 90	Other	kg.	5%	-";		
be s	(c) for tariff item 2903 79 00 and the entries relating substituted, namely:—	there	to, the follo	owing shall		
"2903 79	Other:					
2903 79 10	Chlorotetrafluoroethanes	kg.	7.5%	-		
2903 79 20	Other derivatives of methane, ethane or propane halogenated only with fluorine and chlorine	kg.	7.5%	-		
2903 79 30	Derivatives of methane, ethane or propane halogenated only with fluorine and bromine	kg.	7.5%	-		
2903 79 90	Other	kg.	7.5%	-";		
be s	(d) for tariff item 2903 89 00 and the entries relating substituted, namely:—	there	to, the follo	owing shall		
"2903 89	Other:					
2903 89 10	Hexabromocyclododecanes (HBCDs)	kg.	7.5%	-		
2903 89 90	Other	kg.	7.5%	-";		
(iv)	in heading 2905,—					
"	(a) for the entry in column (2) occurring against tarif 3,3-Dimethylbutan-2-ol (pinacolyl alcohol)" shall be s			0, the entry		
be i	(b) after tariff item 2905 19 10 and the entries relating nserted, namely:—	g there	to, the foll	owing shall		
"2905 19 20	Triacontanol	kg.	7.5%	-";		
	in heading 2906, after tariff item 2906 29 20 and the shall be inserted, namely:—	entrie	s relating	thereto, the		
"2906 29 30	Dicofol	kg.	7.5%	-";		
	in heading 2907, after tariff item 2907 29 30 and the shall be inserted, namely:—	entrie	s relating	thereto, the		
"2907 29 40	Acequinocyl, metamifop	kg.	7.5%	-";		

(1)		(2)	(3)	(4)	(5)
		ading 2908, after tariff item 2908 99 20 and the be inserted, namely:—	entries	relating t	thereto, the
		Dinocap, meptyldiinocop, sodium paranitrophinolate eading 2909,—	kg.	7.5%	-";
b		after tariff item 2909 30 12 and the entries relating d, namely:—	thereto	o, the follo	owing shall
"2909 30 1	3	Ethoxysulfuron, famoxadone	kg.	7.5%	-";
b		after tariff item 2909 30 30 and the entries relating d, namely:—	thereto	o, the follo	owing shall
"2909 30 4	-0	Decabromodiphenyl ether	kg.	7.5%	-
2909 30 50		Ethofenprox (etofenprox), fomesafen, oxyfluorfen for tariff item 2909 60 00 and the entries relating	kg. thereto		,
b		ated, namely:—		, the folia	, wing shan
"2909 60	-	Alcohol peroxides, ether peroxides, acetal and hemiacetal peroxides, ketone peroxides and their halogenated, sulphonated, nitrated or nitrosated derivatives:			
2909 60 10)	MCPA, amine salt	kg.	7.5%	-
2909 60 90)	Other	kg.	7.5%	-";
,		ading 2910, for tariff item 2910 90 00 and the eb substituted, namely:—	entries	relating t	hereto, the
"2910 90	-	Other:			
2910 90 10)	Epoxyconazole	kg.	7.5%	-
2910 90 90)	Other	kg.	7.5%	-";
		ding 2912, for tariff item 2912 50 00 and the e substituted, namely:—	entries	relating t	hereto, the
"2912 50	-	Cyclic polymers of aldehydes:			
2912 50 10)	Metaldehyde	kg.	7.5%	-
2912 50 90)	Other	kg.	7.5%	-";
(.	(xi) in hea	ding 2914,—			
b		after tariff item 2914 29 50 and the entries relating d, namely:—	thereto	o, the follo	owing shall
"2914 29 6	50	Pyridaben	kg.	7.5%	-";
b		after tariff item 2914 39 40 and the entries relating d, namely:—	thereto	o, the follo	owing shall
"2914 39 5	50	Mesotrione, metrafenone	kg.	7.5%	-";
b		fter tariff item 2914 69 20 and the entries relating d, namely:—	thereto	, the follo	owing shall
"2914 69 3	0	Spinetoram, spinosad	kg.	7.5%	-";

(1)	(2)	(3)	(4)	(5)
be in	(d) after tariff item 2914 79 50 and the entries relating nserted, namely:—	gtherete	o, the follo	wing shall
"2914 79 60	Tembotrione	kg.	7.5%	-";
	in heading 2915, after tariff item 2915 90 70 and the shall be inserted, namely:—	entries	relating th	hereto, the
"2915 90 80	Perfluorooctanoic acids and their salts	kg.	7.5%	-";
(xiii) in heading 2916,—			
be s	(a) for tariff item 2916 19 50 and the entries relating ubstituted, namely:—	thereto	o, the follo	wing shall
	" Esters of unsaturated acyclic monoacids not elsewhere specified:			
2916 19 51	Gossyplure	kg.	7.5%	-
2916 19 59	Other	kg.	7.5%	-";
"	(b) for the entry in column (2) occurring against tarif Bifenthrin (ISO), prallethrin" shall be substituted;	f item 2	2916 20 20	, the entry
be in	(c) after tariff item 2916 31 60 and the entries relating nserted, namely:—	g thereto	o, the follo	wing shall
"2916 31 70	Dicamba	kg.	7.5%	-";
be in	(d) after tariff item 2916 39 60 and the entries relating nserted, namely:—	g thereto	o, the follo	wing shall
"2916 39 70	Goods specified in Supplementary Note 2 to this Chapter	kg.	7.5%	-";
) in heading 2917, after tariff item 2917 19 70 and the shall be inserted, namely:—	entries	relating th	hereto, the
"2917 19 80	Isoprothiolane	kg.	7.5%	-";
(xv)	in heading 2918,—			
shal	(a) after tariff item 2918 30 50 and the entries related to the inserted, namely:—	ating th	nereto, the	following
"2918 30 60	Diclofop-methyl, D-trans allethrin, pyrethrin	kg.	7.5%	-";
be in	(pyrethrum) (b) after tariff item 2918 99 20 and the entries relating nserted, namely:—	g thereto	o, the follo	wing shall
	Goods specified in Supplementary Note 3 to this Chapter) in heading 2920,—	kg.	7.5%	-";
· ·	(a) after tariff item 2920 19 20 and the entries relating nserted, namely:—	g thereto	o, the follo	wing shall
"2920 19 30	Edifenphos, fenitrothion, iprobenfos (kitazin)	kg.	7.5%	-":
	(b) for tariff item 2920 90 00 and the entries relating ubstituted, namely:—			
"2920 90	- Other:			
2920 90 10		kg.	7.5%	-
2920 90 90	1 0	kg.		-";
		_		•

(1)	(2)	(3)	(4)	(5)
(xvi	<i>ii</i>) in heading 2921,—			
enti	(a) in sub-heading 2921 19, for tariff items 2921 1 ries relating thereto, the following shall be substituted " N,N-Dialkyl (methyl, ethyl, n-propyl or isopropyl) -2-chloroethylamines and their	, namely		20 and the
	protonated salts:			
2921 19 11	2-Chloro N,N-Diisopropyl ethylamine	kg.	7.5%	-
2921 19 12	2-Chloro N,N-Dimethyl ethanamine	kg.	7.5%	-
2921 19 19	Other	kg.	7.5%	-
2921 19 30	Chlormequat chloride (CCC)	kg.	7.5%	-";
be i	(b) after tariff item 2921 41 20 and the entries relationserted, namely:—	g theret	o, the follo	wing shall
"2921 41 30	6-Benzyladenine, beflubutamid	kg.	7.5%	-";
be i	(c) after tariff item 2921 42 36 and the entries relationserted, namely:—	g theret	o, the follo	wing shall
"2921 42 50	Fluchloralin, pendimethalin, trifluralin	kg.	7.5%	-";
be s	(<i>d</i>) for tariff item 2921 43 90 and the entries relating substituted, namely:—	g thereto	o, the follo	wing shall
	" Other:			
2921 43 91	Ethafluralin	kg.	7.5%	-
2921 43 99	Other	kg.	7.5%	-";
	(ii) in heading 2922, for tariff item 2922 19 10 and the shall be substituted, namely:—	e entries	s relating th	hereto, the
	" N,N-Dialkyl (methyl, ethyl, n-propyl or isopropyl) -2-aminoethanols and their protonated salts:			
2922 19 11	N,N-Dimethyl-2-aminoethanol and its protonated salts	kg.	7.5%	-
2922 19 12	N,N-Diethyl-2-aminoethanol and its protonated salts	kg.	7.5%	-
2922 19 13	2-Hydroxy N,N-Diisopropyl ethylamine	kg.	7.5%	-
2922 19 19	Other	kg.	7.5%	-";
(xix	e) in heading 2924,—			
	(a) for tariff item 2924 19 00 and the entries relating substituted, namely:—	g therete	o, the follo	wing shall
"2924 19	Other:			
2924 19 10	Goods specified in Supplementary Note 4 to this Chapter		7.5%	-
2924 19 90	Other	kg.	7.5%	ĺ
be i	(b) after tariff item 2924 21 30 and the entries relating nserted, namely:—	g theret	o, the follo	wing shall
"2924 21 40	Goods specified in Supplementary Note 5 to this Chapter	kg.	7.5%	-";

(1)		(2)	(3)	(4)	(5)
"		for the entry in column (2) occurring against tariff Is specified in Supplementary Note 6 to this Chap			
		eading 2925, after tariff item 2925 29 10 and the be inserted, namely:—	entries	relating t	hereto, the
"2925 29 20		Dodine	kg.	7.5%	-";
		neading 2926, for tariff item 2926 90 00 and the be substituted, namely:—	entries	relating t	hereto, the
"2926 90	-	Other:			
2926 90 10		Goods specified in Supplementary Note 7 to this Chapter	kg.	7.5%	-
2926 90 90		Other	kg.	7.5%	- ";
		neading 2928, after tariff item 2928 00 10 and the be inserted, namely:—	entrie	s relating t	hereto, the
"2928 00 20		Chromafenozide, methoxyfenazide, trifloxistrobin	kg.	7.5%	-";
,	-	neading 2929, for tariff items 2929 90 10 to 2929 9 lowing shall be substituted, namely:—	0 90 aı	nd the entr	ies relating
	"	N,N-Dialkyl (methyl, ethyl, n-propyl or isopropyl) phosphoramidic dihalides:			
2929 90 11		N,N-Diethylphosphoramidic dichloride	kg.	7.5%	-
2929 90 12		N,N-Diisopropylphosphoramidic dichloride	kg.	7.5%	-
2929 90 13		N,N-Dipropylphosphoramidic dichloride	kg.	7.5%	-
2929 90 14		N,N-Dimethylphosphoramidic dichloride	kg.	7.5%	-
2929 90 19		Other	kg.	7.5%	-
		Dialkyl (methyl, ethyl, n-propyl or isopropyl) N,N-dialkyl (methyl, ethyl, n-propyl or isopropyl) phosphoramidates:			
2929 90 21		Diethyl N,N-Dimethylphosphoramidate	kg.	7.5%	-
2929 90 29		Other	kg.	7.5%	-
2929 90 60		Phosphoramidic acid, diethyl, dimethylester	kg.	7.5%	-
2929 90 70		N-(1-(Dialkyl (\leq C ₁₀ , incl. cycloalkyl) amino)) alkylidene (H or \leq C ₁₀ , incl. cycloalkyl) phosphonamidic fluorides and corresponding alkylated or protonated salts	kg.	7.5%	-
2929 90 80		O-Alkyl (H or \leq C ₁₀ , incl. cycloalkyl) N-(1-(dialkyl (\leq C ₁₀ , incl. cycloalkyl) amino)) alkylidene (H or \leq C ₁₀ , incl. cycloalkyl) phosphoramidofluoridates and corresponding alkylated or protonated salts	kg.	7.5%	-
		Other:			
2929 90 91		Propetamphos	kg.	7.5%	-
2929 90 99		Other	kg.	7.5%	-";

(1)		(2)	(3)	(4)	(5)
(xxi	iv) in l	heading 2930,—			
"		for the entry in column (2) occurring against tarifds specified in Supplementary Note 8 to this Chap			
foll		for tariff items 2930 90 10 to 2930 90 97 and the g shall be substituted, namely:—	entries	s relating tl	nereto, the
	"	Thiourea (sulphourea), Calcium salts of methionine, Thio sulphonic acid, L-cystine (alpha-amino beta-thiopropionic acid)-sulphur containing amino acid, Sulphinic acid, Sulphoxide, Mercaptan, Allyl isothiocyanate:			
2930 90 11		Thiourea (sulphourea)	kg.	7.5%	-
2930 90 12		Calcium salts of methionine	kg.	7.5%	-
2930 90 13		Thio sulphonic acid	kg.	7.5%	-
2930 90 14		L-cystine (alpha-amino beta-thiopropionic	kg.	7.5%	-
		acid)-sulphur containing amino acid			
2930 90 15		Sulphinic acid	kg.	7.5%	-
2930 90 16		Sulphoxide	kg.	7.5%	-
2930 90 17		Mercaptan	kg.	7.5%	-
2930 90 18		Allyl isothiocyanate	kg.	7.5%	-
		O,O-Diethyl S-[2-(diethylamino)ethyl]phosphorothioate and its alkylated or protonated salts:			
2930 90 21		Phosphorothioic acid, S[2-(diethyl amino) ethyl] O,O-Diethyl ester	kg.	7.5%	-
2930 90 29		Other	kg.	7.5%	-
		N,N-Dialkyl (methyl, ethyl, n-propyl or isopropyl) aminoethane-2-thiols and their protonated salts, except for 2-(N,N-dimethylamino) ethanethiol and 2-(N,N-diethylamino) ethanethiol:			
2930 90 31		Di-methyl amino ethanethiol hydrochloride	kg.	7.5%	-
2930 90 32		Di-ethyl amino ethanethiol hydrochloride	kg.	7.5%	-
2930 90 39		Other	kg.	7.5%	-
		Other:			
2930 90 91		Ethanol, 2,2'-thiobis-	kg.	7.5%	-
2930 90 92		Goods specified in Supplementary Note 9 to this Chapter	kg.	7.5%	-
2930 90 94		Containing a phosphorus atom to which one methyl, ethyl, n-propyl or isopropyl group is bonded but no further carbon atoms	kg.	7.5%	-
2930 90 96		O-Ethyl S-phenyl ethylphosphonothiolothionate (fonofos)	kg.	7.5%	-";

(1)	(2)	(3)	(4)	(5)
(xx	v) in heading 2931,—			
	(a) for the entry in column (2) occurring against tart-Glyphosate (ISO), fosetyl-al, glufosinate ammonium all be substituted;			
be	(b) for tariff item 2931 49 90 and the entries relating substituted, namely:—	g thereto	o, the follo	wing shall
"2931 49 40	Butyl methylphosphinate	kg.	7.5%	-
2931 49 50	Bis(1-methylpentyl) methylphosphonate	kg.	7.5%	-
	Other:			
2931 49 91	Containing a phosphorus atom to which one methyl, ethyl, n-propyl or isopropyl group is bonded but no further carbon atoms		7.5%	-
2931 49 99	Other	kg.	7.5%	-";
be	(c) for tariff item 2931 59 00 and the entries relatin substituted, namely:—	g thereto	o, the follo	wing shall
"2931 59	Other:			
2931 59 10	P-Alkyl (≤C ₁₀ , incl. cycloalkyl) N-(1-(dialkyl (≤C ₁₀ , incl. cycloalkyl) amino)) alkylidene (H or ≤C ₁₀ , incl. cycloalkyl) phosphonamidic fluorides and corresponding alkylated or protonated salts	;	7.5%	-
2931 59 20	Methyl-(bis(diethylamino)methylene) phosphonamidofluoridate	kg.	7.5%	-
	Containing a phosphorus atom to which one methyl, ethyl, n-propyl or isopropyl group is bonded but no further carbon atoms:			
2931 59 31	Ethephon	kg.	7.5%	-
2931 59 39	Other	kg.	7.5%	-
2931 59 90	Other	kg.	7.5%	-′′;
(xx	vi) in heading 2932,—	41 4	- 41 C -11-	
be	(a) after tariff item 2932 19 10 and the entries relating inserted, namely:—	ig theret	o, the folio	wing snaii
"2932 19 20	Azadirachtin (neem products), benfuracarb,	kg.	7.5%	-";
be	cinmethylene (b) after tariff item 2932 20 20 and the entries relationserted, namely:—	ng theret	o, the follo	wing shall
"2932 20 30	Goods specified in Supplementary Note 10 to this Chapter	kg.	7.5%	-";
	(c) for the entry in column (2) occurring against tart- Emamectin benzoate (ISO), abamectin, dinotefuron"			
(xx	(a) after tariff item 2033 10 01 and the entries relative	ng thorat	o the falls	wing shall
be	(a) after tariff item 2933 1991 and the entries relationserted, namely:—	ig meret	o, uie 10110	wing shall
"2933 19 92	Goods specified in Supplementary Note 11 to this Chapter	kg.	7.5%	-**;

(1)	(2)	(3)	(4)	(5)
"_	(b) for the entry in column (2) occurring against tarif Goods specified in Supplementary Note 12 to this Cha			
be	(c) for tariff item 2933 31 00 and the entries relating e substituted, namely:—	thereto	o, the follo	wing shall
"2933 31	Pyridine and its salts:			
2933 31 10	Goods specified in Supplementary Note 13 to this Chapter	kg.	7.5%	-
2933 31 90	Other	kg.	7.5%	-";
be	(d) for tariff item 2933 32 00 and the entries relating e substituted, namely:—	thereto	o, the follo	wing shall
"2933 32	Piperidine and its salts:			
2933 32 10	Mepiquate chloride	kg.	7.5%	-
2933 32 90	Other	kg.	7.5%	-";
be	(e) after tariff item 2933 39 22 and the entries relating a inserted, namely:—	theret	o, the follo	wing shall
"2933 39 23	Goods specified in Supplementary Note 14 to this Chapter	kg.	7.5%	-";
be	(f) after tariff item 2933 39 40 and the entries relating e inserted, namely:—	therete	o, the follo	wing shall
"2933 39 50	1-[N,N-Dialkyl (≤C ₁₀)-N-(n-(hydroxyl, cyano, acetoxy)alkyl (≤C ₁₀)) ammonio]-n-[N-(3-dimethylcarbamoxy-α-picolinyl)-N,N-dialkyl (≤C ₁₀) ammonio] decane dibromide (n=1-8)	kg.	7.5%	-
2933 39 60	1,n-Bis[N-(3-dimethylcarbamoxy-a-picolyl)- N,N-dialkyl (≤C ₁₀) ammonio]-alkane-(2, (n-1)-dione) dibromide (n=2-12)	kg.	7.5%	-";
th	(g) for tariff items 2933 41 00 and 2933 49 00 and e following shall be substituted, namely:—	the ent	tries relatir	ng thereto,
"2933 41	Levorphanol (INN) and its salts:			
2933 41 10	Fenazaquin	kg.	7.5%	-
2933 41 90	Other	kg.	7.5%	-
2933 49	Other:			
2933 49 10	Quizalofop ethyl	kg.	7.5%	-
2933 49 90	Other	kg.	7.5%	-";
29	(h) for the entry in column (4) occurring agains 933 59 20, 2933 59 30 and 2933 59 40, the entry "7.5%"			
sı	(i) for tariff item 2933 59 50 and entries relating the abstituted, namely:—	ereto, th	ne followir	ng shall be
"2933 59 50	Goods specified in Supplementary Note 15 to this Chapter	kg.	7.5%	-";
cer	(j) for the entry in column (4) occurring against tarif 7.5%" shall be substituted;	f item 2	2933 59 90	, the entry

(1)			(2)	(3)	(4)	(5)
	be in		after tariff item 2933 69 50 and the entries relating d, namely:—	therete	o, the follo	wing shall
"2933 69	60		Goods specified in Supplementary Note 16 to this Chapter	kg.	7.5%	-";
	be in		ofter tariff item 2933 79 20 and the entries relating od, namely:—	thereto	o, the follo	wing shall
"2933 79	30		Spirotetramat	kg.	7.5%	-";
	" (for the entry in column (2) occurring against tarifuls specified in Supplementary Note 17 to this Cha			
	(xxvii	ii) in	heading 2934,—			
	the fo		for tariff items 2934 10 00 and 2934 20 00 and ving shall be substituted, namely:—	the ent	ries relatir	ng thereto,
"2934 10		-	Compounds containing an unfused thiazole ring (whether or not hydrogenated) in the structure:			
2934 10	10		Clothianidin, oxathiapiprolin, thifluzamide, thiomethoxam	kg.	7.5%	-
2934 10 9	90		Other	kg.	7.5%	-
2934 20		-	Compounds containing in the structure a benzothiazole ring-system (whether or not hydrogenated) not further fused:			
2934 20	10		Methabenzthiazuron	kg.	7.5%	-
2934 20 9	90		Other	kg.	7.5%	-";
	be in		after tariff item 2934 99 30 and the entries relating ad, namely:—	therete	o, the follo	wing shall
"2934 99	40		Goods specified in Supplementary Note 18 to this Chapter	kg.	7.5%	-";
	(xxix)) in l	neading 2935,—			
	be in		after tariff item 2935 50 10 and the entries relating ad, namely:—	theret	o, the follo	wing shall
"2935 50	20		Saflufenacil	kg.	7.5%	-";
	be in		after tariff item 2935 90 24 and the entries relating d, namely:—	therete	o, the follo	wing shall
"2935 90	40		Goods specified in Supplementary Note 19 to this Chapter	kg.	7.5%	-";
follo			eading 2941, after tariff item 2941 90 60 and the be inserted, namely:—	entries	relating th	hereto, the
"2941 90	70		Aureofungin, kasugamycin, validamycin	kg.	7.5%	-";
			33, for the entry in column (4) occurring aga, the entry "20%" shall be substituted;	inst al	l the tarif	f items of
			34, for the entry in column (4) occurring against a b" shall be substituted;	ll the ta	ariff items	of heading
(11)	in Cha	apter	38,—			
	(<i>i</i>) in	Sup	plementary Note 1, for the words, brackets, letter	s and f	igures "Ac	cetamiprid

(ISO) conforming to IS-15981", the following shall be substituted, namely:—

"Acetamiprid (ISO) conforming to IS-15981; Afidopyropen conforming to IS 18873; Alphacypermethrin conforming to IS 15616; Azadirachtin (Neem products) conforming to IS 14299; Beta cyfluthrin conforming to IS 14156; Carbosulfan conforming to IS 14940; Chlorpyriphos conforming to IS 8963; Chlorpyriphos methyl conforming to IS 15693; Cyfluthrin conforming to IS 14156; Cyphenothrin conforming to IS 15978; Deltamethrin (Decamethrin) conforming to IS 12005; Dicofol conforming to IS 5278; Diflubenzuron conforming to IS 14185; D-trans allethrin conforming to IS 13146; Ethion conforming to IS 10369; Ethofenprox (Etofenprox) conforming to IS 14249; Ethylene dichloride and Carbon tetrachloride mixture conforming to IS 634; Fenitrothion conforming to IS 5280; Fenpropathrin conforming to IS 15161; Fenvalerate conforming to IS 12003; Fipronil conforming to IS 18389; Fluvalinate conforming to IS 13097; Imiprothrin conforming to IS 16921; Indoxacarb conforming to IS 15984; Lambdacyhalothrin conforming to IS 14509; Malathion conforming to IS 1832; Methomyl conforming to IS 15614; Novaluron conforming to IS 17125; Oxydemeton-Methyl conforming to IS 8258; Phenthoate conforming to IS 8293; Phosalone conforming to IS 8488; Primiphos-methyl conforming to IS 13080; Profenophos conforming to IS 15238; Pyriproxyfen conforming to IS 16141; Spiromesifen conforming to IS 16674; Temephos conforming to IS 8701; Thiacloprid conforming to IS 16710; Thiodicarb conforming to IS 16956; Thiomethoxam conforming to IS 15983; Triazophos conforming to IS 14936; Zinc Phosphide conforming to IS 1251.";

- (ii) for Supplementary Note 2, the following shall be substituted, namely:—
 - "2. Tariff item 3808 91 42 covers one of the following goods of sub-heading 3808 91:
- (a) with content by mass greater than 90%: Chlorentraniliprole (ISO); Buprofezin (ISO); Flubendiamide (ISO); Emamectin Benzoate (ISO); Abamectin; Bendiocarb; Benfuracarb; Benzpyrimoxam; Broflanilide; Chlorfenopyr; Chlorfluazuron; Chromafenozide; Clothianidin; Cyantraniliprole; Cyclaniliprole; Cyenopyrafen; Cyflumetofen; Diafenthiuron; Dinotefuron; Etoxazole; Fenazaquin; Fenobucarb (BPMC); Fenpyroximate; Flonicamid; Flufenoxuron; Flufenzine; Flupyradifurone; Fluxametamide; Hexythiazox; Isocycloseram; Lufenuron; Metaflumizone; Metaldehyde; Methoxyfenazide; Metofluthrin; Milbemectin; Permethrin; Prallethrin; Propergite; Propoxur; Pymetrozin; Pyrethrin (pyrethrum); Pyridaben; Pyridalyl; Pyrifluquinazon; Renofluthrin; S-bioallethrin; Spinetoram; Spinosad; Spirotetramat; Sulfoxaflor; Teflubenzuron; Tolfenpyrad; Transfluthrin; Triflumezopyrim.
- (b) with content by mass greater than 60%: Propetamphos; Tetraniliprole; Thiocyclam hydrogen oxalate.";
- (iii) in Supplementary Note 5, for the words, brackets, letters and figures "Carbendazim (ISO) conforming to IS-8445", the following shall be substituted, namely:—

"Carbendazim (ISO) conforming to IS-8445; Bitertanol conforming to IS 13330; Captan conforming to IS 14251; Carboxin conforming to IS 13110; Carpropamid conforming to IS 16706; Chlorothalonil conforming to IS 13132; Cuprous Oxide conforming to IS 1682; Cymoxanil conforming to IS 15600; Dithianon conforming to IS 12944; Dodine conforming to IS 13784; Edifenphos conforming to IS 8954; Hexaconazole conforming to IS 14549; Iprobenfos (Kitazin) conforming to IS 13788; Isoprothiolane conforming to IS 15163; Mancozeb conforming to IS 8707; Metalaxyl-M conforming to IS 13458; Penconazole conforming to IS 15234; Propiconazole conforming to IS 15241; Tebuconazole conforming to IS 15165; Thiophanate-Methyl conforming to IS 14551; Triadimefon conforming to IS 13328; Tricyclazole conforming to IS 15982; Validamycin conforming to IS 17200; Ziram conforming to IS 3900.";

(*iv*) in Supplementary Note 7, for the words, brackets, letters and figures "Glyphosate (ISO) conforming to IS-12502", the following shall be substituted, namely:—

"Glyphosate (ISO) conforming to IS-12502; 2,4-D amine salt conforming to IS 1827; 2,4-D- ethyl ester conforming to IS 7233; 2,4-D sodium salt conforming to IS 1488;

Anilophos conforming to IS 13402; Atrazine conforming to IS 12932; Bensulfuron methyl conforming to IS 17847; Butachlor conforming to IS 9356; Chlorimuron ethyl conforming to IS 15619; Clomazone conforming to IS 15409; Diclofop-methyl conforming to IS 14938; Diuron conforming to IS 8702; Fenoxaprop-p-ethyl conforming to IS 15232; Fluchloralin conforming to IS 8958; Glufosinate ammonium conforming to IS 15166; MCPA, amine salt conforming to IS 8494; Methabenzthiazuron conforming to IS 11007; Metolachlor conforming to IS 15229; Metribuzin conforming to IS 13332; Metsulfuron methyl conforming to IS 15615; Oxadiargyl conforming to IS 16708; Oxyfluorfen conforming to IS 14934; Pendimethalin conforming to IS 12685; Propanil conforming to IS 8071; Sulfosulfuron conforming to IS 16212; Thiobencarb (Benthiocarb) conforming to IS 12768; Triallate conforming to IS 9357.";

- (v) for Supplementary Note 8, the following shall be substituted, namely:—
 - "8. Tariff item 3808 93 62 covers one of the following goods of sub-heading 3808 93:
 - (a) with content by mass greater than 90%: Bispyribac sodium (ISO); Imazethapyr (ISO); 2,4-Dichlorophenoxy acetic acid; Ametryn; Azimsulfuron; Beflubutamid; Bentazone; Bixlozone; Carfentrazone ethyl; Chlorpropham; Cinmethylene; Clethodim; Clodinafop-propargyl; Cyhalofop-butyl; Dazomet; Dicamba; Diclosulam; Dimethenamid-P; Ethafluralin; Ethoxysulfuron; Florasulam; Florpyrauxifen benzyl; Florpyrauxifen-benzyl; Fluazifop-p-butyl; Flucetosulfuron; Flufenacet; Flumioxazin; Fluroxypyr meptyl; Fomesafen; Halauxifen-methyl; Glyphosate potassium salt; Haloxyfop-P-methyl; Haloxyfop-R-methyl; Helosulfuron methyl: Hexazinone: Imazamox: Indaziflam; Iodosulfuron methyl sodium; Ipfencarbazone; Mesosulfuron methyl; Mesotrione; Metamifop; Metamitron; Orthosulfamuron; Oxadiazon; Paraquat dichloride; Penoxsulam; Pinoxaden; Propaquizafop; Pyrazosulfuron ethyl; Pyribenzoxim; Pyriftalid; Pyrithiobac sodium; Pyroxasulfon; Pyroxsulam; Quizalofop ethyl; Quizalofop-P-tefuryl; Saflufenacil; Sodium acifluorfen; Sulfentrazone; Tembotrione; Topramezone; Triafamone; Triasulfuron; Triclopyr acid; Triclopyr butotyl ester; Trifloxysulfuron sodium; Trifluralin.
 - (b) with content by mass greater than 60%: Indaziflam; Mesotrione.
 - (c) with content by mass greater than 40%: Paraquat dichloride.";
- (vi) after Supplementary Note 10, the following Supplementary Notes shall be inserted, namely:—
 - "11. Tariff item 3808 92 80 covers one of the following goods of sub-heading 3808 92:
 - (a) with content by mass greater than 90%: Ametroctradin; Amisulbrom; Aureofungin; Azoxystrobin; Benalaxyl; Benalaxyl M; Boscalid; Buprimate; Copper sulphate pentahydrate; Cyazofamid; Cyflufenamide; Cyproconazole; Cyzofamide; Difenoconazole; Dimethomorph; Dinocap; Epoxyconazole; Famoxadone; Fenamidone; Fenoxanil; Fluopicolide; Fluopyram; Flusilazole; Fluxapyroxad; Fosetyl-Al; Iprodione; Iprovalicarb; Kresoxim Methyl; Lime Sulphur; Mandipropamid; Mefentrifluaconazole; Meptyldiinocop; Metiram; Metrafenone; Myclobutanil; Oxathiapiprolin; Pencycuron; Penflufen; Picoxystrobin; Polyoxin D Zinc salt; Prochloraz; Pydiflumetofen; Pyraclostrobin; Pyriofenone; Tetraconazole; Thifluzamide; Tribasic Copper Sulfate; Trifloxistrobin; Triticonazole; Valifenalate.
 - (b) with content by mass greater than 60%: Copper Hydroxide; Kasugamycin; Propamocarb hydrochloride; Propineb.
 - 12. Tariff item 3808 93 41 covers one of the following goods of sub-heading 3808 93: Alphanaphthyl Acetic Acid conforming to IS 13070; Chlormequat Chloride (CCC) conforming to IS 8961; Ethephon conforming to IS 14408; Mepiquate Chloride conforming to IS 16340.
 - 13. Tariff item 3808 93 42 covers one of the following goods of sub-heading 3808 93 with content by mass greater than 90%: 1-Methyl Cyclopropene; 6-Benzyladenine; Cyclanilide; Forchlorfenuron; Paclobutrazol; Prohexadione Calcium; Sodium paranitrophinolate; Triacontanol.

(1) (2)	(3)	(4)	(5)				
14. Tariff item 3808 94 20 covers on sub-heading 3808 94:	e of the	following	goods of				
(a) with content by mass greater than 90%: Dichloropropene and Dichloropropane mixture (DD mixture); Hydrogen cyanamide.							
(b) with content by mass greater than 40°	%: Magnes	ium phospl	nide plates.				
15. Tariff item 3808 99 11 covers on sub-heading 3808 99: Bromadiolone conforming to		following	goods of				
16. Tariff item 3808 99 12 covers on sub-heading 3808 99 with content by mass greater the Brodifacoum; Coumachlor; Coumatetralyl; Fluensulfone; Gossyplure.";	an 90%: Ac	equinocyl;	Bifenazate;				
(vii) in heading 3808,—							
(a) after tariff item 3808 91 92 and the entries r be inserted, namely:—	elating ther	eto, the foll	owing shall				
"3808 91 93 Containing bromomethane (methyl bromi or bromochloromethane	ide) kg.	10%	-";				
(b) for tariff item 3808 92 90 and the entries rebe substituted, namely:—	elating ther	eto, the foll	owing shall				
"3808 92 80 Goods specified in Supplementary Note 1 this Chapter	1 to kg.	10%	-				
Other:							
3808 92 91 Containing bromomethane (methyl bromi or bromochloromethane	ide) kg.	10%	-				
3808 92 99 Other	kg.	10%	-";				
(c) for tariff item 3808 93 40 and the entries rebe substituted, namely:—	elating ther	eto, the foll	owing shall				
" Plant growth regulators:							
3808 93 41 Goods specified in Supplementary Note 1 this Chapter	2 to kg.	10%	-				
3808 93 42 Goods specified in Supplementary Note 1 this Chapter	3 to kg.	10%	-				
3808 93 49 Other:	kg.	10%	-";				
(d) for tariff item 3808 93 90 and the entries re	elating ther	eto, the foll	owing shall				
be substituted, namely:—							
" Other:							
3808 93 91 Containing bromomethane (methyl bromi or bromochloromethane	de) kg.	10%	-				
3808 93 99 Other	kg.	10%	-";				
(e) for tariff item 3808 94 00 and the entries rebe substituted, namely:—	elating ther	eto, the foll	owing shall				
"3808 94 Disinfectants:							
3808 94 10 Containing bromomethane (methyl bromi or bromochloromethane	ide) kg.	10%	-				
3808 94 20 Goods specified in Supplementary Note 1 this Chapter	4 to kg.	10%	-				
3808 94 90 Other	kg.	10%	-";				

(1)	(2)	(3)	(4)	(5)
foll	(f) for tariff items 3808 99 10 and 3808 99 90 and lowing shall be substituted, namely:—	the entrie	s relating	thereto, the
	" Goods specified in Supplementary Note 15 an 16 to this Chapter:	d		
3808 99 11	Goods specified in Supplementary Note 15 t this Chapter	o kg.	10%	-
3808 99 12	Goods specified in Supplementary Note 16 t this Chapter	o kg.	10%	-
	Other:			
3808 99 91	Containing bromomethane (methyl bromide or bromochloromethane	e) kg.	10%	-
3808 99 92	Pesticides, not elsewhere specified or include	d kg.	10%	-
3808 99 99	Other	kg.	10%	-";
(vii	ii) for tariff item 3813 00 00 and the entries relating	thereto, t	he followi	ng shall be
substitute	ed, namely:—			
"3813	PREPARATIONS AND CHARGES FOR FIRE-EXTINGUISHERS; CHARGED FIRE EXTINGUISHING GRENADES			
3813 00	 Preparations and charges for fire-extinguishers charged fire-extinguishing grenades: 	s;		
3813 00 10	Containing bromochlorodifluoromethane control dibromotetrafluoroethanes	e, kg. or	10%	-
3813 00 20	Containing methane, ethane or propan hydrobromofluorocarbons (HBFCs)	e kg.	10%	-
3813 00 30	Containing methane, ethane or propan hydrochlorofluorocarbons (HCFCs)	e kg.	10%	-
3813 00 40	Containing bromochloromethane	kg.	10%	-
3813 00 90	Other	kg.	10%	-";
` ') in heading 3814, for tariff items 3814 00 10 and 381 the following shall be substituted, namely:—	4 00 20 aı	nd the entr	ries relating
	" Organic composite solvents and thinners, no elsewhere specified or included:	ot		
3814 00 11	Containing methane, ethane or propan chlorofluorocarbons (CFCs), whether no containing hydrochlorofluorocarbons (HCFCs)	•	10%	-
3814 00 12	Containing methane, ethane or propan hydrochlorofluorocarbons (HCFCs), but no containing chlorofluorocarbons (CFCs)		10%	-
3814 00 13	Containing carbon tetrachloride bromochloromethane or 1,1,1-trichloroethan (methyl chloroform)	_	10%	-
3814 00 19	Other	kg.	10%	-
	Prepared paint or varnish removers:			

(1)	(2)	(3)	(4)	(5)
3814 00 21	Containing methane, ethane or propane chlorofluorocarbons (CFCs), whether not containing hydrochlorofluorocarbons (HCFCs)	kg.	10%	-
3814 00 22	Containing methane, ethane or propane hydrochlorofluorocarbons (HCFCs), but not containing chlorofluorocarbons (CFCs)	kg.	10%	-
3814 00 23	Containing carbon tetrachloride, bromochloromethane or 1,1,1-trichloroethane (methyl chloroform)	kg.	10%	-
3814 00 29	Other	kg.	10%	-";

- (x) for the entry in column (4) occurring against all the tariff items of sub-heading 3822 90, the entry "10%" shall be substituted;
- (xi) for the entry in column (4) occurring against all the tariff items of sub-heading 3824 60, the entry "20%" shall be substituted;
- (xii) for the entry in column (4) occurring against tariff item 3824 99 00, the entry "7.5%" shall be substituted;
- (12) in Chapter 39, for the entry in column (4) occurring against all the tariff items of headings 3920 and 3921, the entry "20%" shall be substituted;
- (13) in Chapter 64, for the entry in column (4) occurring against all the tariff items of headings 6401, 6402, 6403, 6404 and 6405, the entry "20%" shall be substituted;
- (14) in Chapter 68, for the entry in column (4) occurring against tariff items 6802 10 00, 6802 21 10, 6802 21 20, 6802 21 90, 6802 23 10, 6802 23 90, 6802 29 00, 6802 91 00, 6802 92 00 and 6802 93 00, the entry "20%" shall be substituted;
 - (15) in Chapter 71,—
 - (*i*) in heading 7106,—
 - (a) after tariff item 7106 91 10 and the entries relating thereto, the following shall be inserted, namely:—
- "7106 91 20 --- Containing 99.9 per cent. or more by weight of kg. 10% -"; silver
 - (b) for tariff item 7106 92 20 and the entries relating thereto, the following shall be substituted, namely:—

"--- Bar:

7106 92 21 ---- Containing 99.9 per cent. or more by weight of kg. 10% - silver kg. 10% -";

(*ii*) in heading 7108, for tariff items 7108 12 00 and 7108 13 00 and the entries relating thereto, the following shall be substituted, namely:—

"7108 12 -- Other unwrought forms:

7108 12 10 -- Containing 99.5 per cent. or more by weight of kg. 10% - gold

7108 12 90 --- Other kg. 10%
7108 13 -- Other semi-manufactured forms:

(1)	(2)	(3)	(4)	(5)
7108 13 10	Containing 99.5 per cent. or more by weight of gold	kg.	10%	-
7108 13 90	Other	kg.	10%	-";

(*iii*) in heading 7110, for tariff items 7110 11 10 to 7110 19 00 and the entries relating thereto, the following shall be substituted, namely:—

	"	Unwrought form:			
7110 11 11		Containing 99.0 per cent. or more by weight of platinum	kg.	10%	-
7110 11 19		Other	kg.	10%	-
		In powder form:			
7110 11 21		Containing 99.0 per cent. or more by weight of platinum	kg.	10%	-
7110 11 29		Other	kg.	10%	-
7110 19		Other:			
7110 19 10		Containing 99.0 per cent. or more by weight of platinum	kg.	10%	-
7110 19 90		Other	kg.	10%	-";

- (*iv*) for the entry in column (4) occurring against all the tariff items of headings 7113 and 7114, the entry "20%" shall be substituted;
- (16) in Chapter 72, for the entry in column (4) occurring against tariff items 7210 12 10, 7210 12 90, 7219 12 00, 7219 13 00, 7219 21 90, 7219 90 90 and 7225 11 00, the entry "15%" shall be substituted;
- (17) in Chapter 73, for the entry in column (4) occurring against tariff items 7307 29 00, 7307 99 90, 7308 90 90, 7310 29 90, 7318 15 00, 7318 16 00, 7318 29 90, 7320 90 90, 7325 99 99, 7326 19 90 and 7326 90 99, the entry "15%" shall be substituted;
- (18) in Chapter 74, for the entry in column (4) occurring against tariff items 7404 00 12, 7404 00 19 and 7404 00 22, the entry "Free" shall be substituted;
 - (19) in Chapter 80,—
 - (i) for the entry in column (4) occurring against all the tariff items of heading 8001, the entry "Free", shall be substituted;
 - (ii) for the entry in column (4) occurring against all the tariff items of heading 8002, the entry "Free", shall be substituted;
 - (20) in Chapter 81,—
 - (*i*) for the entry in column (4) occurring against tariff items 8101 94 00, 8101 97 00, 8102 94 00, 8102 97 00, 8103 20 10, 8103 20 90, 8103 30 00, 8105 20 20, 8105 30 00, 8106 10 10, 8106 90 10, 8109 21 00, 8109 31 00, 8109 39 00, 8110 10 00, 8110 20 00, 8112 12 00, 8112 13 00, 8112 31 10, 8112 31 20, 8112 31 30, 8112 41 10, 8112 41 20, 8112 61 00, 8112 69 10 and 8112 69 20, the entry "Free" shall be substituted;
 - (*ii*) in the entry in column (2) occurring against heading 8112, for the brackets and words "(Columbium and)", the brackets and words "(columbium), and" shall be substituted; (21) in Chapter 85,—
 - (*i*) in Sub-heading Note 2, for the brackets, figures and words " 50×103 Gy(silicon) (5×106 RAD (silicon))", the brackets, figures and words " 50×10^3 Gy(silicon) (5×10^6 RAD (silicon))" shall be substituted;

- (ii) for the entry in column (4) occurring against tariff items 8541 42 00, 8541 43 00 and 8541 49 00 the entry "20%" shall be substituted;
- (22) in Chapter 87,—
- (i) for the entry in column (4) occurring against all the tariff items of heading 8702, the entry "20%" shall be substituted;
- (ii) for the entry in column (4) occurring against all the tariff items of heading 8703, the entry "70%" shall be substituted;
- (iii) for the entry in column (4) occurring against the heading 8704, the entry "20%" shall be substituted;
- (iv) for the entry in column (4) occurring against the heading 8711, the entry "70%" shall be substituted;
- (ν) for the entry in column (4) occurring against tariff item 8712 00 10, the entry "20%" shall be substituted;
- (23) in Chapter 89, for the entry in column (4) occurring against all the tariff items of heading 8903, the entry "20%" shall be substituted;
- (24) in Chapter 90, for the entry in column (4) occurring against tariff item 9028 30 10, the entry "20%" shall be substituted;
- (25) in Chapter 94, for the entry in column (4) occurring against all the tariff items of headings 9401, 9403, 9404 and 9405, the entry "20%" shall be substituted;
- (26) in Chapter 95, for the entry in column (4) occurring against tariff item 9503 00 91, the entry "20%" shall be substituted;
 - (27) in Chapter 98,—
 - (i) for the entry in column (4) occurring against tariff item 9802 00 00, the entry "70%" shall be substituted;
 - (ii) for the entry in column (4) occurring against tariff item 9803 00 00, the entry "70%" shall be substituted:
 - (iii) for the entry in column (4) occurring against all the tariff items of heading 9804, the entry "20%" shall be substituted.

DR. RAJIV MANI, Secretary to the Govt. of India.



सी.जी.-डी.एल.-अ.-22082025-265618 CG-DL-E-22082025-265618

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं॰ 34| नई दिल्ली, बृहस्पतिवार, अगस्त 21, 2025/श्रावण 30, 1947 (शक)

No. 34 NEW DELHI, THURSDAY, AUGUST 21, 2025/SHRAVANA 30, 1947 (Saka)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 21st August, 2025/Shravana 30, 1947 (Saka)

The following Act of Parliament received the assent of the President on the 21st August, 2025 and is hereby published for general information:—

THE TAXATION LAWS (AMENDMENT) ACT, 2025

No. 29 of 2025

[21st August, 2025.]

An Act further to amend the Income-tax Act, 1961 and to amend the Finance Act, 2025.

 $\ensuremath{\mathsf{BE}}$ it enacted by Parliament in the Seventy-sixth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. This Act may be called the Taxation Laws (Amendment) Act, 2025.

Short title.

CHAPTER II

AMENDMENTS IN THE INCOME-TAX ACT, 1961

2. In the Income-tax Act, 1961 (hereafter in this Chapter referred to as the Income-tax Act), in section 10, with effect from the 1st day of April, 2025,—

Amendment of section 10.

(a) after clause (12A), the following clauses shall be inserted and shall be deemed to have been inserted, namely:—

"(12AA) any payment from the National Pension System Trust to an assessee, who is a subscriber to the Unified Pension Scheme, to the extent that it does not exceed sixty per cent. of the individual corpus, as specified in notification number FX-1/3/2024-PR, dated the 24th January, 2025 of the Department of Financial Services, made at the time of his superannuation or voluntary retirement or retirement under clause (*j*) of rule 56 of the Fundamental Rules [which is not treated as penalty under the Central Civil Services (Classification, Control and Appeal) Rules, 1965];

- (12AB) any sum received as lump sum amount as per clause (vi) of paragraph 2 of the notification number FX-1/3/2024-PR, dated the 24th January, 2025 of the Department of Financial Services, by an assessee being a subscriber to the Unified Pension Scheme;";
- (b) in clause (23FE), in Explanation 1, after clause (c), the following clause shall be inserted and shall be deemed to have been inserted, namely:—
 - "(d)(i) the Public Investment Fund of the Government of the Kingdom of Saudi Arabia; and
 - (ii) a wholly owned subsidiary of the Public Investment Fund of the Government of the Kingdom of Saudi Arabia, which—
 - (A) is a resident of Saudi Arabia; and
 - (*B*) makes investment, directly or indirectly, out of the fund owned by the said Government.".
- **3**. In the Income-tax Act, in section 16, in clause (*ia*), in the proviso, after the word, brackets and figures "clause (*ii*)", the words, brackets and figures "or clause (*iii*)" shall be inserted and shall be deemed to have been inserted with effect from the 1st day of April, 2025.
- **4.** In the Income-tax Act, in section 80CCD, with effect from the 1st day of April, 2025,—
 - (a) after sub-section (3), the following sub-section shall be inserted and shall be deemed to have been inserted, namely:—
 - "(3A) Where any amount standing to the credit of the assessee, being a subscriber to the Unified Pension Scheme, in his account referred to in sub-section (1) or sub-section (1B), in respect of which a deduction has been allowed under those sub-sections or sub-section (2), together with the amount accrued thereon, if any, is received by the assessee or his nominee, in whole or in part, in any previous year on account of his superannuation or voluntary retirement or retirement under clause (j) of rule 56 of the Fundamental Rules [which is not treated as penalty under the Central Civil Services (Classification, Control and Appeal) Rules, 1965], as may be applicable, the whole of the amount shall be deemed to be the income of the assessee or his nominee, as the case may be, in the previous year in which such amount is received, and shall accordingly be charged to tax as income of that previous year.";
 - (b) after sub-section (5), the following sub-section shall be inserted and shall be deemed to have been inserted, namely:—
 - "(6) For the purposes of sub-section (3A), the assessee shall be deemed not to have received any amount in the previous year if such amount is transferred to pool corpus from individual corpus on account of his superannuation or voluntary retirement or retirement under clause (j) of rule 56 of the Fundamental Rules [which is not treated as penalty under the Central Civil Services (Classification, Control and Appeal) Rules, 1965], as may be applicable.";

Amendment of section 16.

Amendment of section 80CCD.

Amendment of section 49.

(c) for the *Explanation*, the following *Explanation* shall be substituted and shall be deemed to have been substituted, namely:—

'Explanation.—For the purposes of this section,—

- (*i*) "pool corpus" and "individual corpus" shall have the same meanings as assigned to them in notification number FX-1/3/2024-PR, dated the 24th January, 2025, of the Department of Financial Services:
- (ii) "salary" includes dearness allowance, if the terms of employment so provide, but excludes all other allowances and perquisites.'.

CHAPTER III

AMENDMENT IN THE FINANCE ACT, 2025

7 of 2025.

5. In section 49 of the Finance Act, 2025, after clause (b), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 1st day of September, 2024, namely:—

- '(ba) for sub-section (2), the following sub-section shall be substituted, namely:—
 - "(2)(a) The assessment or reassessment or recomputation under the provisions of this Act (other than this Chapter), if any, pertaining to any assessment year falling in the block period, pending on the date of initiation of the search under section 132, or making of requisition under section 132A, as the case may be, shall abate and shall be deemed to have been abated on the date of initiation of search or making of requisition.
 - (b) Any proceeding for assessment or reassessment or recomputation under any provision of this Act (other than this Chapter) pertaining to any assessment year falling in the block period (other than the assessment year in which the last of the authorisations for a search is executed or requisition is made), for which a notice has been issued during the period commencing on the date of initiation of search under section 132 or making of requisition under section 132A and ending on the date of making of order under clause (c) of sub-section (1) of section 158BC, shall abate and shall be deemed to have been abated on the date of issue of such notice.";'.

DR. RAJIV MANI, Secretary to the Govt. of India.